

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SITTING AT
SOUTHERN BENCH**

O.A.No. 53 of 2020

BETWEEN

Olympia Grande Owners' Welfare Association,
Pallavaram Registration No.569/2016,
Represented by its Secretary Mr.S.Chandrasekar,
No.328, GST Road, Pallavaram, Chennai - 600 043.
Email ID : ogaowa2016@gmail.com
Phone No.9381011008

... Applicant

AND

M/s.KSM Nirman Private Ltd.,
Represented by its Managing Director,
No.1, SIDCO Industrial Estate, Guindy, Chennai - 32.
Email ID : sales@olympiagroup.in
Phone No. 044 - 4356 3773 and 2 others

... Respondents

COMBINED TYPED SET OF PAPERS

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Certified that the above are true copies of the originals.

Dated at Chennai on this the 27th day of February, 2021

COUNSEL FOR 1st RESPONDENT

DR. H.MALLESHAPPA,I.F.S.,
MEMBER SECRETARY



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY,
TAMILNADU,
3rd Floor, PanagalMaaligai,
No.1 Jeen's Road, Saidapet,
Chennai-15.

Letter No. SEIAA/TN/F.453/EC/ 8(a)/145/2011 dt: 16.04.2013.

To

The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd,
Olympia Technology Park,
1, SIDCO Industrial Estate,
Guindy, Chennai - 600 032.

Sir,

Sub: SEIAA, TN - Environmental Clearance - Proposed construction of Residential Apartments - "OLYMPIA GRANDE" - M/s. KSM Nirman Pvt. Ltd., Revenue S.F.No.32/1, 32/2, 32/3, 33/2, 33/2A, 33/2C, 36/1, 36/2, 36/3, 36/4, 36/5, 36/6, 37/1, 37/2, 37/4, 37/5, 37/6, 38/2A, 38/2B, 39/3, 39/4B1[p], 39/4B2 and New S.F No. 2, 4/1, 4/2, 5/1, 5/2, 6/1A, 6/1B, 6/1C, 6/1D, 8/1, 22/1, 23/1 & 24/1 in Block No. 5, ward No- 'A', Door No.:328 GST Road of ISSA Pallavaram village, Tambaram Taluk, Kancheepuram District - Issued Regarding

This has reference to your application dated 23.02.2011 submitted to the State Level Environment Impact Assessment Authority, Tamil Nadu seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006, as amended.

It is noted, interalia that the project proposal involves to construct Residential apartments with Block A - B+S+11Floors - 9 Towers - 396 units, Block B - B+S+11 Floors - 3 Towers -132 units, Block C - B+S+11 Floors - 1 Tower - 44 units, Block D - B+S+11 Floors - 1 Tower - 33 units, Block E - B+S+11 Floors - 1 Tower - 29 units, EWS - B+S+11 Floors - LIG1 & 2 - 2 Towers - 154 units, Club House - B+S+ 4 Floors - 1 Tower. Total number of occupants is 4434. Total No. of dwelling units - 788. The area of the plot is 28613.04 m² and the built up area is 105554.01 m². The parking area as per

report is 4469.96 m² and green belt area is 6009.63 m² (site green belt area – 3148.63 sq.m + OSR – 2861.00 sq.m).

Daily fresh water requirement for the project will be 375 KLD, which will be met from the Pallavaram Municipality source. Out of which 365 KLD will be used for the domestic purposes & 10 KLD for swimming pool. The sewage generated after treatment will be 414 KLD out of which 190 KLD will be recycled for flushing, 21 KLD will be utilized for gardening & 203 KLD will be disposed to CMWSSB sewer line.

Solid Waste generation has been projected as 2.66 MT/day out of which 1.6 MT/day of Biodegradable waste, the Organic sludge generation from STP of 60 Kgs/day will be treated through Organic waste convertor of 1.5 TPD capacity & digested waste will be used as manure for gardening and the 1.06 MT/day of Non-Biodegradable / recyclable waste will be handed over to the authorized vendors as reported.

The power required will be of 49.14 KVA with backup power of 250 KVA DG set: 1 no. with 40 m stack height from ground level, 180 KVA DG set: 1 no. with 40 m stack height from ground level, 160 KVA DG set: 2 nos. with 40 m stack height from ground level each.

The total cost of the project is about Rs. 22000 Lakhs.

The project activity is covered in 8(a) of the Schedule and is of 'B2' category. It does not require Public Consultation as per Para 7(i) III Stage (3) (d) 'Public Consultation' of EIA Notification, 2006. Based on the application made in Form-1, Form-IA, Conceptual plan, Annexures, and the additional clarifications furnished by the proponent, the SEAC vide Item No. 36.13 in its 36th meeting conducted on 22nd February, 2013 and recommended to the SEIAA, Tamil Nadu to grant Environmental Clearance to this project. The proposal was considered by the SEIAA, Tamil Nadu vide Item No.68-51 in its meeting held on 10.04.2013 and the proposal was discussed in detail and decided to issue EC. Accordingly, the SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 as amended, with validity for five years from the date of issue of EC, subject to the condition that and strict compliance of the terms and conditions stipulated below:

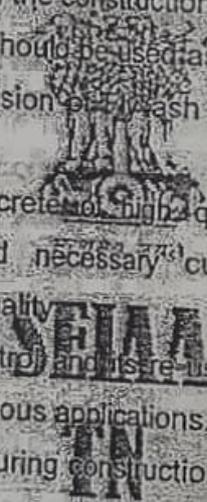
SPECIFIC CONDITIONS

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Construction Phase

- i) "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up of any construction activity at the site.
- ii) The entire water requirement during construction phase shall be met from private tankers as committed.
- iii) All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
- iv) A First Aid Room shall be provided in the project site during the entire construction phase of the project.
- v) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- vi) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- vii) The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.
- viii) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.
- ix) Disposal of other construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people.
- x) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.

- xi) Low Sulphur Diesel shall be used for the operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.
- xii) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- xiii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase.
- xiv) Fly-Ash bricks should be used as building material in the construction as per the provision of Fly-Ash Notification of September, 1999 as amended.
- xv) Ready mix concrete of high quality should be used in building construction and necessary cub-tests should be conducted to ascertain their quality.
- xvi) Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.
- xviii) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.
- xix) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.
- xx) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- xxi) Adequate measures to reduce air and noise pollution during construction shall be adopted, conforming to norms prescribed by the TNPCB on noise limits.



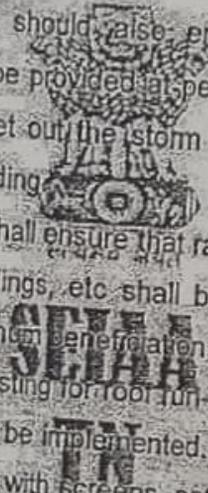
- xxii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- xxiii) The Project proponent is requested to indicate the probable date of commissioning of the project supported with necessary bar charts.
- xxiv) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.
- xxv) Proper approach road for fire-fighting vehicles and for rescue operations in the event of emergency shall be made.
- xxvi) Design of buildings should be in conformity with the Seismic Zone Classifications.
- xxvii) All ECBC norms have to be adopted.
- xxviii) The proponent should also ensure to keep necessary road width as per O.M. dated 7.2.12 of MOEF, GOI, New Delhi with respect to high rise buildings.
- xxix) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxx) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

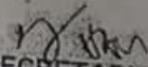
Operation Phase

- 1) The Proponent as committed shall be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage disposal, solid waste disposal and environmental monitoring facility post handing over for a span of one year and during the first year itself association of the apartment owners shall be formed and entire above responsibilities shall be transferred and maintained by them continuously throughout.

b

- ii) Before handing over of the completed flats to the allottees, the entire water requirement during operation phase shall be met from Pallavaram Municipality as committed after getting permission scientifically throughout the period of operation.
- iii) The Proponent as committed shall utilize 190 KLD of treated sewage for flushing, 21 KLD for gardening & 203 KLD disposed to CMWSSB Sewer line scientifically throughout the period of operation.
- iv) The proponent shall ensure that storm water drain provided at the project site shall be maintained without choking or causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
- v) The proponent should also ensure that necessary trenches for openings shall be provided at periodic intervals along the compound wall, so as to let out the storm water during rainy season, without stagnation / ponding.
- vi) The proponent shall ensure that rain water collected from the covered roof of the buildings, etc shall be scientifically harvested so as to ensure the maximum penetration of rain water harvesting.
- vii) Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc.
- viii) The proponent shall issue plans showing Separate pipelines marked with different colour with the following details
 - i. Location of STP, compost system, underground sewer line.
 - ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line if proposed
 - vi. Telephone cable
 - vii. Power cable
 - viii. Storm water drain




MEMBER SECRETARY,
SEIAA -TN

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ix. Rain water harvesting system

to all the allottees/owners while executing the allotment order/sale deed.

- ix) The solid waste generated from the project activity shall be treated and disposed off as committed, and as per the prescribed method of collection and segregation at source etc.
- x) The biodegradable municipal solid waste shall be treated through organic waste convertor and the manure shall be used as compost for green belt development/ avenue plantation as committed.
- xi) A First Aid Room shall be provided during operation of the project, with necessary equipments and life- saving medicines.
- xii) The Plastic wastes shall be segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2011.
- xiii) The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, etc. and the noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.
- xiv) The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable variety.
- xv) Incremental pollution loads on the ambient air quality, noise and water quality shall be periodically monitored after commissioning of the project.
- xvi) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- xvii) Traffic congestion near the entry and exit points from the roads adjoining the proposed projects site shall be avoided. Parking shall be fully internalized and no public space should be utilized.
- xviii) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency

shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.

- xix) The Proponent shall install two STP units each consists of bar screen chamber, equalization tank, MBBR, Secondary clarified tank, Alum Doser, clarified water tank, Mechanical filter press, Pressure sand filter, Activated carbon filter, UV Disinfection system, Ultra filtration unit & Final holding tank as committed (Capacity of 195 KLD & 315 KLD) and operated continuously to achieve the standards prescribed by the Tamil Nadu Pollution Control Board.
- xx) It is the sole responsibility of the proponent to dispose 203 KLD of treated sewage to CMWSSB sewer line throughout the period of operation as committed.
- xxi) It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.
- xxii) No construction activity of any kind shall be taken up in the OSR area. Consent of the local body concerned should be obtained for using the secondary treated sewage in the OSR area.
- xxiii) Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous Wastes (Management, Handling, Transboundary Movement) Rules 2008. Spent oil from D.G sets should be disposed off through registered recyclers.
- xxiv) The e waste generated should be collected and disposed to a nearby authorized e-waste centre as per e waste (Management & Handling), Rules 2011.
- xxv) To facilitate easy disposal and making the solid waste disposal less laborious, chute shall be provided in each floor with a collection bin (wheeled bins with top lid arrangement) in the bottom of the chute to be kept in the ground floor level which the bins shall be transferred to the solid waste disposal area identified within the facility.
- xxvi) A terrace garden area of 1981.78 sq.m (Roof top area) shall be developed and maintained continuously by the proponent as committed.

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GENERAL CONDITIONS

- i) It is mandatory for the Project proponent to furnish to the SEIAA, Half yearly compliance report in Hard and Soft copies on 1st June and 1st December of each calendar year in respect of the conditions stipulated in the prior Environmental Clearance.
- ii) In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained.
- iii) A copy of the clearance letter shall be sent by the proponent to the Commissioner of Corporation/ municipalities/ executive officers of town panchayat / Block development officers of panchayat union whichever is applicable and the Local NGO, if any, from whom suggestions /representations, if any, have been received while processing the proposal. The clearance letter shall also be put on the website of the Proponent.
- iv) The SEIAA reserves the right to add additional safeguard measures subsequently, if non compliance of EC conditions are found and to take action, including revoking of this Environmental Clearance as the case may be.
- v) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
- vi) The project authorities should advertise with basic details at least in two local newspaper widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN and a copy of the same should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Bangalore.
- vii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it is found that Construction of the project has been started without obtaining

Environmental Clearance, and for any other action resulting in violation of any condition stipulated in the Environmental Clearance.

- viii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Bengaluru, the respective Zonal Office of GPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely, SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- ix) A copy of the Environmental clearance (EC) letter shall be issued to all the allottees /owners while executing the allotment order / sale deed/ before handing over of the building to allottees.
- x) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the head of the Organization.
- xi) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xii) The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xiii) The project proponent shall submit six - monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board.
- xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall

also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.

xv) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

xvi) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.

xvii) The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.

xviii) The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.

xix) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

xx) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble Natural Green Tribunal relating to the subject matter.

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xxi) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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16/4/2013

MEMBER SECRETARY,
SEIAA -TN

Copy to:-

1. The Principal Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai 600 032.
4. The CCF, Regional Office, Ministry of Environment & Forest (SZ), Kendriya Sadan, IV floor, E&E wings, 17th Main Road, Koramangala II Block, Bangalore - 560034.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The Commissioner, Chennai Corporation, Chennai.
7. Stock File.

SEIAA
TN



Letter No. SEIAA-TN/F.453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.

To

M/s KSM Nirman Pvt Ltd,
Olympia Technology Park,
#1, SIDCO Industrial Estate, Guindy,
Chennai - 600 032.

Sir,

Sub: SEIAA, TN - Project of construction of Residential Apartments titled 'OLYMPIA GRANDE' at Issa Pallayaram village, Tambaram Iluk, Kancheepuram district by M/s KSM Nirman Pvt Ltd - Environmental Clearance issued dated 16.04.2013 - Amendment in Environmental Clearance for the change of development plan of BLOCK - C of the project due to utility reasons - Issued - Regarding.

This has reference to your letter dated 12.02.2015 seeking amendment in Environmental Clearance issued by State Level Environment Impact Assessment Authority vide letter ref SEIAA/TN/F.453/EC/8(a)/145/2011 dated 16.04.2013 on the aforesaid residential project.

Environmental Clearance was issued to the residential project for the construction of 6 residential blocks namely Block - A to Block - F + 1 club house with total built up area of 1,05,554.91 sq.m in a plot area of 28613.94 sq.m providing 788 dwelling units. The project description mentioned in the Environmental Clearance as follows:-

Block A	B+S+11 Floors	9 Towers	396 dwelling units
Block B	B+S+11 Floors	3 Towers	132 dwelling units
Block C	B+S+11 Floors	1 Tower	44 dwelling units
Block D	B+S+11 Floors	1 Tower	33 dwelling units
Block E	B+S+11 Floors	1 Tower	29 dwelling units
Block F (EWS)	B+S+11 Floors	2 Towers (LG 1 & 2)	154 dwelling units
Club House	B+S+4 Floors	1 Tower	44
Total			788 dwelling units

Now, it is sought for amendment in Environmental Clearance for the change in the development plan of BLOCK - C due to utility reasons, as follows:-

Block C	B+S+11-floors	1 Tower	108 Service Apartments + 2 floors of Restaurants with kitchen & an office.
Total No. of Dwelling Units in the project = 744 dwelling units + 108 Service Apartments with connected amenities.			

It is informed that due to the revision in the development plan of BLOCK - C, there is only changes in the number of dwelling units in the project (i.e from 788 nos to 744 nos with an addition of 108 service apartaments + connected amenities) and no other change in the other environmental components of the project. In this regard, an AFFIDAVIT in a non judicial stamp paper has been furnished by the project proponent to assure the same.

The subject matter was discussed in the 120th meeting of the SEIAA-TN held on 24.02.2015 vide Item No. 120-53. The Authority has resolved to issue amendment in the Environmental Clearance issued for the aforesaid residential project vide letter ref SEIAA/TN/E.453/EC/8(a)/145/2011 dated 16.04.2013 for the following changes as mentioned below:-

- i) At Para no.2, in the third line the sentence read as "Block C - B+S+11 Floors - 1 Tower - 44 units" shall be now substituted as "Block C - B+S+11 Floors - 1 Tower - 108 Service Apartments + 2 floors of Restaurants with kitchen & an office".
- ii) At Para no.2, in the seventh line the sentence read as "Total No of dwelling units - 788" shall be now substituted as "Total No of dwelling units - 744 + 108 Service Apartments + 2 floors of Restaurants with kitchen & an office".

All other project details including conditions mentioned in the environmental clearance issued dated 16.04.2013 for the aforesaid residential apartments project shall remain the same.


MEMBER SECRETARY
SEIAA - TN


Copy to:-

15

1. The Principal Secretary to Government,
Environment & Forests Department,
Govt. of Tamil Nadu, Fort St. George,
Chennai - 600 009.
2. The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai - 600 032.
3. The ACCF(C), Regional Office of MoEF,
34, HEPC Building, 1 & 2nd Floors,
Cathedral Garden Road, Nungampakkam,
Chennai - 600 034.
4. Monitoring Cell, I A Division, Ministry of Environment & Forests,
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
5. The District Collector, Kancheepuram district.

Nesaraj

From: C, Jaikumar <Jaikumar.C@ap.jll.com>
Sent: Wednesday, August 10, 2016 5:23 PM
To: project@Intechindia.com
Cc: T, SanthiyaDevi; nesaraj@olympiagroup.in; Ponnusamy, Balu; A.J Balaji
Subject: Re: STP Commissioning Phase 1- Olympia grande.

16

Dear Sir,

As per we had the discussion on providing STP operator. Our Sub-vendor M/s Trimastir Solutions will be providing 3 no's of operators from 13th Aug 16.

Tnx & Rgrds
Jaikumar.C

From: Nesaraj [mailto:nesaraj@olympiagroup.in]
Sent: Wednesday, August 03, 2016 6:45 PM
To: 'PAM'; LN Tech; bgovind@Intechindia.com
Cc: 'T, SanthiyaDevi'; 'Ponnusamy, Balu'; 'A.J Balaji'; 'C, Jaikumar'; 'MARTIN RAJ V'; vishnu@olympiagroup.in; 'Stalin'; 'Swaminathan Ganesan'; projectsgrande@olympiagroup.in
Subject: RE: STP Commissioning Phase 1- Olympia grande.
Importance: High

Mr Govindaraj,

We start the 315KLD STP commissioning activities 5th July'16 and now it's almost one month. Let us know when we can use the treated water to the flushing system.

Please confirm so that we need to inform all the occupants.

Regards,
Nesaraj A

From: C, Jaikumar [mailto:Jaikumar.C@ap.jll.com]
Sent: 03 August 2016 17:10
To: PAM
Cc: T, SanthiyaDevi; Ponnusamy, Balu; nesaraj@olympiagroup.in; A.J Balaji
Subject: Re: STP Commissioning Phase 1- Olympia grande.

Sir,

We have provided raw water for clarifier for back wash purposes. Please provide as the exact Date of getting collection water with quality.

Tnx & Rgrds
Jaikumar.C

From: PAM <project@Intechindia.com>
Sent: Thursday, July 21, 2016 12:35 PM
To: C, Jaikumar

cc: info@intechindia.com; nesaraj@olympiagroup.in; I, SanthiyaDevi; Shabeena, A; anbu_200820@yahoo.com;
Ponnusamy, Balu; aibalaji@olympiapark.com
Subject: RE: STP Commissioning Phase 1- Olympia grande, Pallavaram.

Dear Jayakumar,

On daily basis our operators are following the below commissioning activities

1. We provide two operators in day and night shifts for commissioning the STP.
2. We continuously feeding the raw sewage at a rate of 5-6 m³/hr to aeration tank and the blowers are continuously running 24 hours.
3. In addition nutrients like UREA and DAP added in the Aeration tank in each shift for speedy commissioning.
4. We are recirculating raw sewage from aeration tank to sludge digester tank continuously for MLSS growth.
5. We are monitoring the bio mass growth in the aeration media and the water clarity in the settling tank outlet.
6. Once we received the required biomass growth and water quality, will revert you.

Please provide raw water in the clarified water tank to complete the backwash of the filters.
Also remove the partially treated water from the sludge digester tank.

Regarding the phase-II STP

Kindly Clean the collection and sludge digester tank and ensure the power availability with DG Back up to start the commissioning activity.

Thanks & Regards

For LN Tech

P.A.Muthukumaran

From: C, Jaikumar [mailto:Jaikumar.C@ap.jll.com]

Sent: Thursday, July 21, 2016 7:49 AM

To: 'govind'; info@intechindia.com

Cc: Shabeena, A; T, SanthiyaDevi; P, Vinothrajan; K, Sasikumar; J, Sivasubramanian; anbu_200820@yahoo.com; Ponnusamy, Balu

Subject: Re: STP Commissioning Phase 1- Olympia grande, Pallavaram.

Dear Muthukumaran Sir,

As per our telephonic cons. yet to receive the Commissioning activities schedule and day to date update(Phase-1 STP 315 KLD).

Tnx & Rgrds

Jaikumar.C

From: PAM <project@intechindia.com>

Sent: Wednesday, July 6, 2016 10:55 AM

To: C, Jaikumar; 'govind'; info@intechindia.com

Cc: Shabeena, A; T, SanthiyaDevi; Ponnusamy, Balu; nesaraj@olympiagroup.in; projectsgrande@olympiagroup.in;

'A.J Balaji'

Subject: STP Commissioning Phase 1- Olympia grande, Pallavaram.

Kind Attn : Mr Nesaraj / Jayakumar

Dear Sir,

This has reference to the above subject, We started the commissioning activities of Phase -I 315 KLD STP on 05 -07-2016.

The commissioning period of STP shall be 25 – 35 days. During this commissioning period our operators will be at site for commissioning purpose.

Please advise your operation team

- 1.To be in contact with our operator for regular operation and Maintenance training .
- 2.Maintaining collection tank level 60% only and do not allow it to overflow to the aeration tank for trouble free commissioning.
3. Make necessary arrangement to dispose the raw sewage and partially treated sewage during commissioning.
- 4.Ensure the treated water transfer pumps and the treated water transfer pipe lines are in good condition.

Thanks and Regards

For LN Tech

P.A.Muthukumaran.

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 visit us at: www.trueanalytica.com

19

TEST REPORT

SAMPLE NO.: TA: W-00113
 Job Order No. TA: W-00053/1617

TEST REPORT NO. 000967/1617
 DATE: 11.08.2016

SAMPLE SUBMITTED BY PARTY

Sample Described by the Customer : Raw Sewage Water
 Name of the Customer : LN Tech
 Address : D6, Pragathi Apartment
 No.19, Lock Street
 Kottur, Chennai - 600085
 Description of the Sample : Sewage Water
 Quantity of the Sample Received : 5 Liters
 Date of Sample Receipt : 05.08.16
 Date of Start of Analysis : 06.08.16
 Date of Completion of Analysis : 11.08.16
 Information Given by Customer : Sample Said to be Collected From M/s Larsen & Toubro Ltd
 Olympia Grande Project at Pallavaram

Parameters	Method	Unit	Result
pH @ 25°C	IS:3025 (part 11) - 1983 (RA:2012)		7.89
Total Suspended Solids	IS:3025 (part 17) - 1984 (RA:2012)	mg/L	95
Oil & Grease	IS:3025 (part 39) - 1991 (RA:2014)	mg/L	15
Chemical Oxygen Demand	APHA 22 nd Edition 2012 Part - 5220-B	mg/L	399
Biochemical Oxygen Demand (3 days @ 27°C)	IS:3025 (part 44) - 1993 (RA:2014)	mg/L	165

for TA Labs Private Ltd.,

K. Karthikeyan
 Authorised Signatory

K. KARTHIKEYAN
 Asst. Tech. Manager

****End of Report****

Notes: 1) The results listed here with are only for the items tested. 2) Endorsement of test items is neither inferred nor implied. 3) The report in full or part shall not be used for any promotional activity or publicity purpose without written consent by us. 4) Samples are not drawn by us unless otherwise mentioned. 5) Unless specifically requested by the customer, the test items will not be retained more than 15 days from the date of issue of the test report. 6) Under no circumstances, lab accepts any liability for loss/damage caused by use or misuse of test report. 7) Liability is limited to proven willful negligence and will in no case be more than the invoiced amount.



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 visit us at: www.trueanalytica.com

TEST REPORT

SAMPLE NO.: TA/W-00114
 Job Order No. TA/W-00053/1617

TEST REPORT NO. 000968/1617
 DATE: 11.08.2016

SAMPLE SUBMITTED BY PARTY

Sample Described by the Customer
 Name of the Customer
 Address
 Description of the Sample
 Quantity of the Sample Received
 Date of Sample Receipt
 Date of Start of Analysis
 Date of Completion of Analysis
 Information Given by Customer
 Sample Code

Treated Sewage Water
 IN Tech
 D6, Pragathi Apartment
 No. 19, Lock Street
 Kottur, Chennai - 600085
 Sewage Water
 5 Liters
 05.08.16
 06.08.16
 11.08.16
 Sample Said to be Collected From M/s Larsen & Toubro Ltd
 Olympia Grande Project at Pallavaram

Parameters	Method	Unit	Result
pH @ 25°C	IS:3025 (part 11) - 1983 (RA 2012)	-	8.9
Total Suspended Solids	IS:3025 (part 17) - 1984 (RA 2012)	mg/L	43
Oil & Grease	IS:3025 (part 39) - 1991 (RA 2014)	mg/L	15.9
Chemical Oxygen Demand	APHA 22 nd Edition 2012 Part 5220-B	mg/L	43
Biochemical Oxygen Demand (5 days @ 27°C)	IS:3025 (part 44) - 1993 (RA 2014)	mg/L	43

for TA Labs Private Ltd.

[Signature]
 Authorised Signatory

K. KARTHIKEYAN
 Asst. Tech. Manager

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LNT/OG/STP-315 KLD
16.08.2016

COMMISSIONING CERTIFICATE

Ref: PO No. E9446PO3000032 dated 06.11.2013

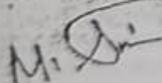
We hereby declare that 315 KLD Sewage Treatment Plant has been installed and commissioned at Olympia Grande Pallavaram Housing project in Chennai.

	Design Treated water quality	Actual result
pH	7-8.5	8.49
Total Suspended Solids	<30 ppm	8
COD	<150 ppm	15.9
BOD	<20 ppm	4.8
Oil & Grease	<10 ppm	2

Treated water analysis report is enclosed for ready reference.

We confirm that the treated water quality is within the designed treated water quality and plant has been handed over for regular operation.

For LN Tech,



Authorized Signatory.

Encl : as above.



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visit us at: www.trueanalytica.com

TEST REPORT

SAMPLE NO. : TA/W-00120

TEST REPORT NO. 001012/1617

Job Order No. TA: W-00056/1617

DATE: 22.08.2016

SAMPLE SUBMITTED BY PARTY

Sample Described by the Customer

UF Permeate Water

Name of the Customer

LN Tech

Address

D6, Pragathi Apartment

Description of the Sample

No:19, Lock Street

Quantity of the Sample Received

Kottur, Chennai - 600085

Date of Sample Receipt

Colourless Liquid

Date of Start of Analysis

5 Liters

Date of Completion of Analysis

18.08.16

Information Given by Customer:

19.08.16

Sample Code

22.08.16

Sample Said to be Collected From M/s Larsen & Toubro Ltd

Olympia Grande Project at Pallavaram

Parameters	Method	Unit	Result
pH @ 25°C	IS:3025 (part 11) - 1983 (RA 2012)		7.93
Total Suspended Solids	IS:3025 (part 17) - 1984 (RA 2012)	mg/L	5.0
Chemical Oxygen Demand	APHA 22 nd Edition 2012 Part - 5220-B	mg/L	27.8
Biochemical Oxygen Demand (3 days @ 27°C)	IS:3025 (part 44) - 1993 (RA 2014)	mg/L	4.2

for TA Labs Private Ltd.

K. Karthikeyan
Authorized Signatory

K. KARTHIKEYAN
Asst. Tech, Manager

Note: 1) The results listed here with are only for the items tested. 2) Endorsement of test item is neither inferred nor implied. 3) The report in full or part shall not be used for any promotional activity or publicity purpose without written consent by us. 4) Samples are not drawn by us unless otherwise mentioned. 5) Unless specifically requested by the customer, the test items will not be retained more than 15 days from the date of issue of the test report. 6) Under no circumstances, lab accepts any liability for loss/damage caused by use or misuse of test report. 7) Liability is limited to proven willful negligence and will in no case be more than the invoiced amount.

LNT/OG/UF-7.2m3/hr
24.08.2016**COMMISSIONING CERTIFICATE**

Ref: PO No. E9446PO3000045 dated 12.11.2013

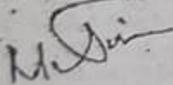
We hereby declare that 7.2m3/hr Ultra Filtration Plant has been installed and commissioned at Olympia Grande Pallavaram Housing project in Chennai.

	Design Treated water quality	Actual result
pH	7-8.5	7.93
Total Suspended Solids	<5 ppm	5
COD	<50 ppm	27.8
BOD	<5 ppm	4.2

Treated water analysis report is enclosed for ready reference.

We confirm that the treated water quality is within the designed treated water quality and plant has been handed over for regular operation.

For LN Tech,



Authorized Signatory.

Encl : as above.

24

Nesaraj

From: Nesaraj <nesaraj@olympiagroup.in>
Sent: Saturday, August 27, 2016 2:36 PM
To: 'C, Jaikumar'
Cc: 'T, SanthiyaDevi'; 'Stalin'; 'vishnu@olympiagroup.in'; 'Ponnusamy, Balu'; 'AJ Balaji'
Subject: RE: Flushing water to tower F1 & F2

Dear Jaikumar,

Please share the operational snags immediately for the 315KLD STP.

Regards,
Nesaraj A

From: C, Jaikumar [mailto:Jaikumar.C@ap.jll.com]
Sent: 27 August 2016 11:10
To: A.J Balaji
Cc: T, SanthiyaDevi; Stalin; nesaraj@olympiagroup.in; vishnu@olympiagroup.in; Ponnusamy, Balu
Subject: Re: Flushing water to tower F1 & F2

Dear Sir,

We have started giving STP treated water for flushing purpose to towers F1,F2 and OSR area from (26/08/16) evening onwards. Also informed residents regarding this.

Tnx & Rgrds

Jaikumar.C

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TEST REPORT

SAMPLE NO. : TA-W-00170

TEST REPORT NO.001484/1617

Job Order No.TA: W-00073/1617

DATE: 18.10.2016

SAMPLE SUBMITTED BY PARTY

Sample Described by the Customer : Raw Sewage Water

Name of the Customer : LN Tech

Address : D6, Pragathi Apartment

Address : No.19, 1ock Street

Address : Kottur, Chennai - 600085

Description of the Sample : Sewage Water

Quantity of the Sample Received : 5 Liters

Date of Sample Receipt : 12.10.16

Date of Start of Analysis : 12.10.16

Date of Completion of Analysis : 18.10.16

Information Given by Customer:

Sample Code : Sample Said to be Collected From M/s Larsen & Toubro Ltd

Olympia Grande Project at Pallavaram

Parameters	Method	Unit	Result
pH @ 25°C	IS:3025 (part 11) - 1983 (RA 2012)		7.81
Total Suspended Solids	IS:3025 (part 17) - 1984 (RA 2012)	mg/L	912
Oil & Grease	IS:3025 (part 39) - 1991 (RA 2014)	mg/L	18
Chemical Oxygen Demand	APHA 22 nd Edition 2012 Part - 5220-B	mg/L	603
Biochemical Oxygen Demand (3 days @ 27°C)	IS:3025 (part 44) - 1993 (RA 2014)	mg/L	150

1 of 1

for TA Labs Private Ltd.,

K. Karthikeyan

Authorised Signatory

K. KARTHIKEYAN
 Asst. Tech. Manager

End of Report

Note: 1) The results listed here with are only for the items tested. 2) Endorsement of test item is neither inferred nor implied. 3) The report in full or part shall not be used for any promotions/activity or publicity purpose without written consent by us. 4) Samples are not drawn by us unless otherwise mentioned. 5) Unless specifically requested by the customer, the test items will not be retained more than 15 days from the date of issue of the test report. 6) Under no circumstances, lab accepts any liability for loss/damage caused by use or misuse of test report. 7) Liability is limited to proven willful negligence and will in no case be more than the invoiced amount.

LNT/OG/STP-165 KLD
24.10.2016**COMMISSIONING CERTIFICATE**

Ref: PO No. E9446PD3000033 dated 06.11.2013

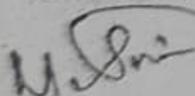
We hereby declare that 165 KLD Sewage Treatment Plant has been installed and commissioned at Olympia Grande Pallavaram Housing project in Chennai.

	Design Treated water quality	Actual result
pH	7-7.5	7.86
Total Suspended Solids	<30 ppm	3.0
COD	<150 ppm	30
BOD	<20 ppm	9
Oil & Grease	<10 ppm	BDL

Treated water analysis report is enclosed for ready reference.

We confirm that the treated water quality is within the designed treated water quality and plant has been handed over for regular operation.

For LN Tech,



Authorized Signatory



Encl : as above.



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 visit us at: www.trueanalytica.com

TEST REPORT

SAMPLE NO. : TA: W-00187
 Job Order No. TA: W-00078/1617

TEST REPORT NO.001542/1617
 DATE: 24.10.2016

SAMPLE SUBMITTED BY PARTY

Sample Described by the Customer : Treated Sewage Water
 Name of the Customer : LN Tech
 Address : D6, Pragathi Apartment
 No.19, Lock Street
 Kottur, Chennai - 600085
 Description of the Sample : Sewage Water
 Quantity of the Sample Received : 2.5 Liters
 Date of Sample Receipt : 19.10.16
 Date of Start of Analysis : 19.10.16
 Date of Completion of Analysis : 24.10.16

Information Given by Customer:

Sample Said to be Collected From M/s.Larsen & Toubro Ltd.
 Olympia Grande Project at Pallavaram

Parameters	Method	Unit	Result
pH @ 25°C	IS:3025 (part 11) - 1983 (RA 2012)		7.86
Total Suspended Solids	IS:3025 (part 17) - 1984 (RA 2012)	mg/L	3.0
Oil & Grease	IS:3025 (part 39) - 1991 (RA 2014)	mg/L	BDL (DL: 1.0 mg/L)
Chemical Oxygen Demand	APHA 22 nd Edition 2012 Part - 5220-B	mg/L	30
Biochemical Oxygen Demand (3 days @ 27°C)	IS:3025 (part 44) - 1993 (RA 2014)	mg/L	9

Note: BDL - Below Detection Limit, DL: Detection Limit.

1 of 1

for TA Labs Private Ltd.

Authorized Signatory

K. KARTHIKEYAN
 Asst. Tech. Manager

****End of Report****

Note: 1) The results listed here with are only for the items tested. 2) Endorsement of test item is neither inferred nor implied. 3) The report in full or part shall not be used for any promotional activity or publicity purpose without written consent by us. 4) Samples are not drawn by us unless otherwise mentioned. 5) Unless specifically requested by the customer, the test items will not be retained more than 15 days from the date of issue of the test report. 6) Under no circumstances, lab accepts any liability for loss/damage caused by use or misuse of test report. 7) Liability is limited to proven willful negligence and will in no case be more than the invoiced amount.

LNT/OG/UF-4.5m³/hr
01.11.2016**COMMISSIONING CERTIFICATE**

Ref: PO No. E9446PO3000044 dated 12.11.2013

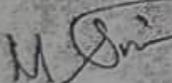
We hereby declare that 4.5 m³/hr Ultra Filtration Plant has been installed and commissioned at Olympia Grande Pallavaram Housing project in Chennai.

	Design Treated water quality	Actual result
pH	7-85	7.81
Total Suspended Solids	<5 ppm	3.2
COD	<50 ppm	30.1
BOD	<5 ppm	4

Treated water analysis report is enclosed for ready reference.

We confirm that the treated water quality is within the designed treated water quality and plant has been handed over for regular operation.

For LN Tech,



Authorized Signatory.



End : as above.



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29 42

TEST REPORT

SAMPLE NO. : TA: W-00189	TEST REPORT NO.001580/1617
Job Order No. TA: W-00080/1617	DATE: 01.11.2016

SAMPLE SUBMITTED BY PARTY

Sample Described by the Customer : UF Permeate Water
Name of the Customer : LN Tech
Address : D6, Pragathi Apartment
No.19, Lock Street
Kottur, Chennai - 600085
Description of the Sample : Colourless Liquid
Quantity of the Sample Received : 5 Liters
Date of Sample Receipt : 26.10.16
Date of Start of Analysis : 26.10.16
Date of Completion of Analysis : 01.11.16
Information Given by Customer:
Sample Code : Sample Said to be Collected From M/s. Larsen & Toubro Ltd
Olympia Grande Project at Pallavaram

Parameters	Method	Unit	Result
pH @ 25°C	IS:3025 (part 11) - 1983 (RA 2012)	-	7.81
Total Suspended Solids	IS:3025 (part 17) - 1984 (RA 2012)	mg/L	3.2
Oil & Grease	IS:3025 (part 39) - 1991 (RA 2014)	mg/L	BDL(DL: 1.0 mg/L)
Chemical Oxygen Demand	APHA 22 nd Edition 2012 Part - 5220-B	mg/L	30.1
Biochemical Oxygen Demand (3 days @ 27°C)	IS:3025 (part 44) - 1993 (RA 2014)	mg/L	4

Note: BDL: Below Detection Limit, DL: Detection Limit.

1 of 1

for TA Labs Private Ltd.,

Authorised Signatory
R. PASUPATHY
Asst. Manager

****End of Report****

Note: 1) The results listed herewith are only for the items tested. 2) Endorsement of test item is neither inferred nor implied. 3) The report in full or part shall not be used for any promotional activity or publicity purpose without written consent by us. 4) Samples are not drawn by us unless otherwise mentioned. 5) Unless specifically requested by the customer, the test items will not be retained more than 15 days from the date of issue of the test report. 6) Under no circumstances, lab accepts any liability for loss/damage caused by use prima use of test report. 7) Liability is limited to proven willful negligence and will in no case be more than the invoiced amount.

Nesaraj

From: Nesaraj <nesaraj@olympiagroup.in>
Sent: Monday, November 07, 2016 10:48 AM
To: Ponnusamy, Balu (Balu.Ponnusamy@ap.jll.com)
Cc: T, SanthiyaDevi (SanthiyaDevi.T@ap.jll.com); Vishnu <vishnu@olympiagroup.in> (vishnu@olympiagroup.in); Grandeprojects <projectsgrande@olympiagroup.in> (projectsgrande@olympiagroup.in); "Stalin" (stalin@olympiagroup.in)
Subject: FW: Reg-165KLD STP&UF Training given to JLL Team
Attachments: img03179.pdf; 165 KLD-1.jpg; 165KLD-2.jpg; 165KLD-3.jpg; 165KLD-4.jpg; 165KLD-5.jpg; 165KLD-6.jpg

Dear Balu,

Refer trail mail and attached details for your reference.

Regards,
Nesaraj A

From: MARTIN RAJ V [mailto:martinrajv@lntec.com]
Sent: 05 November 2016 20:20
To: Nesaraj (nesaraj@olympiagroup.in)
Cc: Swaminathan Ganesan; Vandhana V; projectsgrande@olympiagroup.in; "Stalin" (stalin@olympiagroup.in); Thirunavukkarasu J; vishnu@olympiagroup.in
Subject: Reg-165KLD STP&UF Training given to JLL Team

Dear Sir,

We are pleased to inform you that we have given the operation demo & Training of STP-(165KLD) & UF-(4.5 Cum/hr) to JLL team today (05/11/16) and we attached the participant details with photos for your ready reference. The training session was very interactive and we feel it will be very useful to all and we request JLL team to implement the same during the operation of STP. We can use the STP treated water for flushing system now since the UF also commissioned.

Regards
Martin raj v



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L&T Construction.


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2910]

नई दिल्ली, शुक्रवार, दिसम्बर 9, 2016/अग्रहायण 18, 1938

No. 2910]

NEW DELHI, FRIDAY, DECEMBER 9, 2016/AGRAHAYANA 18, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 9 दिसम्बर, 2016

का.अ. 3999(अ).—केन्द्रीय सरकार ने भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय द्वारा पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन जारी की गई अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा यह निदेश दिया था कि इस अधिसूचना के प्रकाशन की तारीख से ही नवीन परियोजनाओं या क्रियाकलापों के अपेक्षित संनिर्माण या उक्त अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों के विस्तारण या आधुनिकीकरण के कार्य को, जिसमें प्रक्रिया या तकनीक और/या उत्पाद मिश्रण में परिवर्तन सहित क्षमता में वृद्धि किया जाना सम्मिलित है, भारत के किसी भाग में केवल, यथास्थिति, केन्द्रीय सरकार या केन्द्रीय सरकार द्वारा उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन सम्यक् रूप से गठित राज्य स्तरीय पर्यावरण समाप्तात निर्धारण प्राधिकरण से, उसमें विनिर्दिष्ट प्रक्रिया के अनुसार, पूर्व पर्यावरणीय अनापत्ति लेने के पश्चात् ही आरंभ किया जाएगा ;

केन्द्रीय सरकार उच्चदायी कार्रवार करने की सुगमता सुनिश्चित करने के लिए कार्य कर रही है और भवन तथा संनिर्माण सेक्टर, जो आवास की व्यवस्था करने के लिए महत्वपूर्ण है, के लिए अनुज्ञाओं को सरल बना रही है तथा इस प्रयोजन के लिए शहरी क्षेत्र में कमजोर वर्ग सस्ता आवास उपलब्ध कराने के लक्ष्य के साथ वर्ष 2022 तक सभी के लिए आवास की स्कीम में महत्वाकांक्षी लक्ष्य रखा गया है ;

और उक्त पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) में यह उपबंधित है कि जब कभी केन्द्रीय सरकार यह विचार करती है कि किसी उद्योग पर प्रतिबंध या निर्बंधन अधिरोपित किए जाने चाहिए, तो वह अपने ऐसा करने के आशय की सूचना देगी ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (च) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण समाप्तात निर्धारण अधिसूचना, 2006 में संशोधन करने के लिए एक प्राकृत अधिसूचना का.आ.1595(अ) तारीख 29 अप्रैल, 2016 द्वारा प्रकाशित की गई थी, में संशोधन करने के लिए प्राकृत अधिसूचना पर आक्षेप और सुझाव ऐसे सभी व्यक्तियों से जिनके उक्तसे प्रभावित होने की संभावना है, से उक्त अधिसूचना के भारत के राजपत्र में प्रकाशन की तारीख से साठ दिन में आमंत्रित किए जाते हैं ;

और केन्द्रीय सरकार द्वारा उपरोक्त निदिष्ट प्राकृत अधिसूचना के संबंध में प्राप्त सभी आक्षेपों और सुझावों पर सम्यक् रूप से विचार किया जाएगा ;

अतः, अब, केन्द्रीय सरकार, उक्त पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) में खंड (ब) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण समापात निर्धारण अधिसूचना, 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :—(1) उक्त अधिसूचना में,—

(1) पैरा 13 के पश्चात्, निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

*14. निर्माण उप नियमों में पर्यावरणीय शर्तों का समाकलन :-

- (1) स्थानीय प्राधिकारियों द्वारा निर्माण अनुमति सहित समाकलित पर्यावरणीय दशा प्रदान की जाएगी और आकार के अनुसार इमारतों का निर्माण परिशिष्ट XIV में दिए गए लक्ष्य और निगरानी योग्य पर्यावरणीय दशाओं के अनुसार किया जाएगा।
- (2) राज्य जो अपनी भवन उपविधियों तथा सुसंगत राज्य विधियों में उप पैरा (1) में निर्दिष्ट इन लक्ष्यों तथा निगरानी योग्य पर्यावरणीय शर्तों को अपना रहे हैं और भवन संनिर्माण के लिए दिए गए अनुमोदनों से उन शर्तों को समाविष्ट कर रहे हैं जिससे इसे विधिक रूप से प्रवर्तनीय बनाया जा सके, व्यष्टिक इमारतों के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय से अनापत्ति की अपेक्षा नहीं होगी।
- (3) राज्य पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को अपनी उपविधियों और नियमों में ऐसे प्रस्तावित परिवर्तन भेजेंगे जो प्रारूप की समीक्षा करेगा और सहमति देगा।
- (4) जब राज्य सरकारों, वन और जलवायु परिवर्तन मंत्रालय द्वारा सहमति दिए गए उपविधियों और नियमों को अधिसूचित कर देती हैं तो केन्द्रीय सरकार यह आदेश जारी करेगी कि उन राज्य या स्थानीय प्राधिकारी क्षेत्रों में कोई पृथक् पर्यावरणीय अनापत्ति अपेक्षित नहीं है।
- (5) स्थानीय प्राधिकारियों जैसे विकास प्राधिकरण, नगरपालिकाएं स्थानीय निकायों में गठित पर्यावरण प्रकोष्ठ की सिफारिशों पर किन्हीं भवनों के लिए नियत अपेक्षाओं के अनुसार यथा लागू किए गए समापन प्रमाणपत्र के जारी किए जाने से पूर्व इन पर्यावरणीय शर्तों का अनुपालन प्रमाणित करेंगे।
- (6) राज्य सरकारें जहां उपविधि या नियम विरचित नहीं हैं, इस अधिसूचना में अधिकृत उपबंधों के अनुसार, व्यष्टिक परियोजनाओं के मूल्यांकन की विद्यमान प्रक्रिया तथा इमारतों और संनिर्माणों के लिए पर्यावरण अनापत्ति की मंजूरी का पालन करते रहेंगे।
- (7) भवनों में पर्यावरण के समावेशन के संबंध में प्रमाणीकरण के प्रयोजन के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय सहम अभिकरण के माध्यम से अर्हित निर्माण पर्यावरणीय संपरीक्षक से इस अधिसूचना की अपेक्षाओं के माध्यम से निर्माण परियोजना का मूल्यांकन और प्रमाणित करेगी तथा अर्हित निर्माण पर्यावरणीय संपरीक्षक का प्रत्यानन के लिए प्रक्रिया और उनकी भूमिका परिशिष्ट XV पर दी गई है।
- (8) निर्माण उपविधि में पर्यावरण शर्तों के समामेलन के अनुपालन में राज्य सरकार या स्थानीय प्राधिकारी पर्यावरण प्रकोष्ठ (जिसे इसमें इसके पश्चात् प्रकोष्ठ कहा गया है), गठन करेगी तथा अपने क्षेत्राधिकार में पर्यावरण योजना को सुनिश्चित करेगा।
- (9) प्रकोष्ठ इमारतों के निर्माण के लिए पर्यावरण शर्तों के समाकलित करने के लिए बनाए गई उपविधि और नियमों के अनुपालन की निगरानी करेगा और प्रकोष्ठ किसी असावधानी, यदि कोई है, के लिए तृतीय पक्षकार संपरीक्षा प्रक्रिया की भी अनुमति देगा।
- (10) प्रकोष्ठ स्थानीय प्राधिकरणों के प्रशासनिक नियंत्रण के अधीन कार्य करेगा।
- (11) प्रकोष्ठ का गठन और कृत्य परिशिष्ट xvi में दिया हुआ है।
- (12) स्थानीय प्राधिकारी निर्माण उपविधि में पर्यावरण के संबंध में समाकलन करते समय परियोजना में उनकी सरकार के अनुसार नीचे दी गई प्रक्रिया का पालन करेगी :-

भवन प्रवर्ग '1' (5000 से < 20,000 वर्ग मीटर)

पर्यावरणीय शर्तों (परिशिष्ट xiv) के अनुपालन के लिए स्व चोपणा प्ररूप और अर्हित भवन पर्यावरण संपरीक्षा द्वारा प्रमाणन प्रारूप 1क के साथ परियोजना प्रस्तावक द्वारा स्थीय प्राधिकारी से निर्माण के लिए अनुमति हेतु आवेदन के अस्तावा पृथक् ऋत में विनिर्दिष्ट फीस सहित जानसाइन प्रस्तुत करेगा। उसके पश्चात् स्थानीय प्राधिकारी इसमें पर्यावरणीय शर्तों के

समावेशन के लिए निर्माण अनुमति जारी करेगा तथा आवेदन के साथ स्व घोषणा और प्रमाणन के आधार पर परियोजना आरंभ करने के लिए अनुमति देगा। भवन के निर्माण के समापन के पश्चात् परियोजना प्रस्तावक अर्हित भवन पर्यावरण संपरीक्षक द्वारा की गई संपरीक्षा के आधार पर आनलाइन आधारित प्ररूप 1क को अद्यतन करेगा तथा पुनरीक्षित अनुपालन परिबचन स्थानीय प्राधिकारी को देगा। 20,000 वर्ग मीटर से कम के भवनों के अनुपालन संबंधी कोई मुद्दा विद्यमान यांत्रिकी के दौरान स्थानीय प्राधिकारी और राज्य स्तर पर विचार किया जाएगा।

अन्य भवन प्रवर्ग (>20,000 वर्ग मीटर)

परियोजना प्रस्तावक पर्यावरण मूल्यांकन के लिए विनिर्दिष्ट फीस सहित प्ररूप 1क में आनलाइन आवेदन तथा निर्माण अनुमति के लिए अतिरिक्त फीस प्रस्तुत करेगा। पर्यावरण मूल्यांकन के लिए फीस पृथक् षाते में जमा की जाएगी। पर्यावरण प्रकोष्ठ आवेदन पर कार्यवाही करेगा और उस स्थानीय प्राधिकारी में निर्माण अनुमति देने के लिए सक्षम प्राधिकारी के नेतृत्व वाली बैठक में प्रस्तुत करेगा। समिति परियोजना का मूल्यांकन करेगी और पर्यावरण शर्तों को निर्माण अनुमति में समावेशन के लिए शर्त रखेगा। समिति की सिफारिशों के पश्चात् निर्माण अनुमति और पर्यावरण अनापत्ति स्थानीय प्राधिकारी द्वारा समेकित स्वरूप में जारी करेगा।

परियोजना प्रस्तावक अर्हित निर्माण पर्यावरण संपरीक्षक से संनिर्माण के समापन के पश्चात् लागू पर्यावरणीय शर्त मानकों के लिए परियोजना में सतत् अनुपालन के प्रमाणपत्र और अनुपालन आंकड़ों प्रत्येक पांच वर्ष में पर्यावरण प्रकोष्ठ को निम्नलिखित मानकों पर विशेष केन्द्रित करते हुए प्रस्तुत करेगा :-

- (क) ऊर्जा प्रयोग (सभी ऊर्जा स्रोतों सहित)
- (ख) साइट पर पुनःप्रयोग ऊर्जा स्रोतों से साइट पर उत्तपन की ऊर्जा
- (ग) साइट जल प्रयोग और अपशिष्ट जल उत्पन्न, उपचारित और पुनःप्रयुक्त
- (घ) साइट पर पृथकीकृत और उपचारित अपशिष्ट
- (ङ) पीधारोपण और रखरखाव।

परियोजना के पूर्ण होने पर, प्रकोष्ठ पांच वर्षीय संपरीक्षा रिपोर्ट सहित परियोजना अनुपालन प्रास्थिति की अचानक जांच करेगा। राज्य सरकारें पर्यावरणीय शर्तों और मानकों के अनुपालन के लिए शास्तियां लगाने के लिए समुचित विधि अधिनियमित करेगी। प्रकोष्ठ स्थानीय प्राधिकारी शर्तें या मानकों के अनुपालन के लिए सुसंगत राज्य विधि के अधीन यथा लागू वित्तीय शास्तियों की सिफारिश करेगा। प्रकोष्ठ की सिफारिशों के आधार पर स्थानीय प्राधिकारी सुसंगत राज्य विधि के अधीन शास्तियां अधिरोपित करेगा। असत्य घोषणा या प्रकाशन की दशा में प्रत्यानन निकाय को रिपोर्ट करेगा और स्थानीय निकाय अर्हित भवन पर्यावरण संपरीक्षकों को काली सूची में डाल देगा तथा भालिक और अर्हित निर्माण पर्यावरण संपरीक्षक पर वित्तीय शास्ति लगाएगा।

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और वायु (प्रदूषण निवारक तथा नियंत्रण) अधिनियम, 1981 के अधीन स्थापन तथा प्रचालन की सहमति राज्य प्रदूषण नियंत्रण बोर्ड से सहमति 1,50,000 वर्ग मीटर के लिए रिहायशी निर्माण हेतु अपेक्षित नहीं होगी,;

(II) अनुसूची में मद 8 और उससे संबंधित प्रविष्टियों के लिए निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

(1)	(2)	(3)	(4)	(5)
*8.		भवन/योजना संनिर्माण/विकास योजना और नगरीय		
8(क)	भवन निर्माण और संनिर्माण परियोजना		निर्मित क्षेत्र का $\geq 20,000$ वर्ग मीटर और $\leq 1,50,000$ वर्ग मीटर	इस अधिसूचना के प्रयोजन के लिए "निर्मित क्षेत्र" पद, सभी तलों को एक साथ मिलाकर निर्मित या आच्छादित क्षेत्र जिसके अंतर्गत उसका बेसमेंट भी है, जो भवन निर्माण तथा संनिर्माण परियोजनाओं में प्रस्तावित है। टिप्पण 1- परियोजनाओं या क्रियाकलापों के अंतर्गत औद्योगिक शेड, विश्वविद्यालयों,

				<p>गहाविद्यालयों, शैक्षणिक संस्थाओं के लिए छात्रावास,</p> <p>किंतु ऐसे भवन पर्यावरणीय पर्यावरणीय प्रबंधन, ठोस और तरल तथा परिशिष्ट 14 में दी गई शर्तों को सुनिश्चित करेगी।</p> <p>टिप्पण 2: साधारण शर्तें लागू नहीं होंगी।</p> <p>टिप्पण 3: टिप्पण 1 में प्रदत्त छूट स्थानीय प्राधिकारी के स्तर पर भवन अनुमति सहित पर्यावरणीय मानकों के समाकलन के पश्चात् औद्योगिक शेड के लिए ही उपलब्ध होगी।</p>
श.ब)	नगरी और क्षेत्र विकास योजनाएं	निर्मित क्षेत्र का \geq 3,00,000 वर्ग मीटर या आच्छादित क्षेत्र का \geq 150 हेक्टेयर	निर्मित क्षेत्र का \geq 1,50,000 वर्ग मीटर और $<$ 3,00,000 वर्ग मीटर या आच्छादित क्षेत्र का \geq 50 हेक्टेयर और $<$ 150 हेक्टेयर	टिप्पण: साधारण शर्तें लागू नहीं होंगी

[फा. सं. जे-19-2/2013-आईए-III(भाग)]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण: मूल अधिनियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.आ. 1533(अ), तारीख 14 सितंबर, 2006 को प्रकाशित किए गए थे और पश्चात्पूर्वी संशोधन का.आ. 1737 (अ) तारीख 11 अक्टूबर, 2007, का.आ. 3067 (अ), तारीख 1 दिसंबर, 2009, का.आ. 695 (अ) तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ) तारीख 10 दिसंबर, 2012, का.आ. 574 (अ) तारीख 13 मार्च, 2011, का.आ. 2896 (अ) तारीख 13 दिसंबर, 2012, का.आ. 674 (अ) तारीख 13 मार्च, 2013, का.आ. 2559 (अ) तारीख 22 अगस्त, 2013, का.आ. 2731 (अ) तारीख 9 सितंबर, 2013, का.आ. 562 (अ) तारीख 26 फरवरी, 2014, का.आ. 637 (अ) तारीख 28 फरवरी, 2014, का.आ. 1599 (अ) तारीख 25 जून, 2014, का.आ. 2600 (अ) तारीख 9 अक्टूबर, 2014, का.आ. 3252 (अ) तारीख 22 दिसंबर, 2014, का.आ. 382 (अ) तारीख 3 फरवरी, 2015 और का.आ. 811 (अ) तारीख 23 मार्च, 2015, का.आ. 996 (अ) तारीख 10 अप्रैल, 2015, का.आ. 1142 (अ) तारीख 17 अप्रैल, 2015, का.आ. 1141 (अ) तारीख 29 अप्रैल, 2015, का.आ. 1834 (अ) तारीख 6 जुलाई, 2015 और का.आ. 2572 (अ) तारीख 14 सितंबर, 2015, का.आ. 141 (अ) तारीख 15 जनवरी, 2016, का.आ. 190 (अ) तारीख 20 जनवरी, 2016, का.आ. 648 (अ) तारीख 3 मार्च, 2016 और का.आ. 2269 (अ) तारीख 1 जुलाई, 2016 द्वारा किए गए।

परिशिष्ट - XIV

भवनों तथा निर्माण के लिए पर्यावरणीय शर्तें

(श्रेणी-'1': 5,000 से लेकर 20,000 वर्ग मीटर से कम)

माध्यम	क्र.सं.	पर्यावरणीय शर्तें
स्थलाकृति तथा प्राकृतिक ड्रेनेज	1	जल के अबाधित प्रवाह को सुनिश्चित करने के लिए प्राकृतिक ड्रेन प्रणाली का रखरखाव किया जाना चाहिए। किसी भी निर्माण कार्य को स्थल से होकर गुजरने वाले प्राकृतिक ड्रेनेज में बाधा डालने की अनुमति नहीं दी जाएगी। नम भूमि तथा जल निकासों पर निर्माण की अनुमति नहीं दी जाएगी ड्रेनेज पद्धति का रखरखाव करने तथा वर्षा जल संचयन के लिए चेक डैम, बायो-स्वेल, सैंडस्लेप और अन्य चहनीय शहरी ड्रेनेज प्रणालियों की अनुमति है।
जल संरक्षण, वर्षा जल संचयन और भू-जल स्तर में वृद्धि	2	जल-सहज उपकरणों के प्रयोग को बढ़ावा दिया जाएगा। वर्षा जल संचयन संबंधी स्थानीय उपनियम के उपबंधों का अनुपालन किया जाएगा। यदि स्थानीय उपनियम के उपबंध उपलब्ध न हों, तो शहरी विकास मंत्रालय के मौजूदा भवन उपनियम, 2016 के अनुसार भण्डारण तथा रिचार्ज के लिए उचित उपबंध का अनुपालन किया जाएगा।

		घर्षा जल संचयन की एक योजना बनाए जाने की आवश्यकता है जिसमें रिचार्ज बोर्ड (प्रत्येक 5,000 वर्ग मीटर निर्मित क्षेत्र पर न्यूनतम एक रिचार्ज) की सिफारिश की जाती है। संचित घर्षा जल के भण्डारण तथा पुनःप्रयोग को बढ़ावा दिया जाना चाहिए। ऐसे क्षेत्रों में जहाँ भू-जल स्तर को बढ़ाना व्यवहार्य न हो, घर्षा जल का भण्डारण और पुनःप्रयोग किया जाना चाहिए। सक्षम प्राधिकारी की अनुमति के बिना भू-जल नहीं निकाला जाएगा। सभी रिचार्ज को उभरे जलभूत तक सीमित रखा जाना चाहिए।
	2 (क)	स्थानीय भवन उपनियमों में यथा अपेक्षित कम से कम 20% खुला स्थान प्रभावनीय होगा। कम से कम 50% ओपनिंग के साथ पेवर, पेवर ब्लॉकों, सैंडस्केप इत्यादि को प्रभावनीय तल समझा जाएगा।
अपशिष्ट प्रबंधन	3	ठोस अपशिष्ट: अपशिष्ट के पृथक्करण को सुविधाजनक बनाने के लिए प्रत्येक इकाई में तथा भू-तल पर अलग-अलग नम और शुष्क बिनो की व्यवस्था की जानी चाहिए। सीवेज: ऐसे क्षेत्रों में जहाँ नगरीय सीवेज नेटवर्क नहीं है, वहाँ ऑनसाइट शोधन प्रणालियाँ संस्थापित की जानी चाहिए। सैंडस्केप से एकीकृत होने वाली प्राकृतिक शोधन प्रणालियों को बढ़ावा दिया जाएगा। जहाँ तक संभव हो शोधित बहिःस्त्राव का पुनःप्रयोग किया जाना चाहिए। अतिरिक्त शोधित बहिःस्त्राव को सीपीसीबी प्रतिमानों के अनुपालन में निस्तारित किया जाएगा। सेप्टिक टैंकों सहित ऑनसाइट सीवेज शोधन से निकले गाद को शहरी विकास मंत्रालय, केन्द्रीय लोक स्वास्थ्य और पर्यावरण अभियांत्रिकी संगठन (सीपीएचईईओ) के सीवेरेज तथा सीवेज शोधन प्रणाली मनुअल, 2013 के अनुसार एकत्रित, भेजना और निस्तारित किया जाएगा। ठोस अपशिष्ट (प्रबंधन) नियम, 2016 तथा ई-अपशिष्ट (प्रबंधन) नियम, 2016 और प्लास्टिक अपशिष्ट (प्रबंधन) नियम, 2016 का अनुपालन किया जाएगा।
ऊर्जा	4	ऊर्जा दक्षता न्यूनतम के ऊर्जा संरक्षण भवन कोड (ईसीबीसी) का अनुपालन सुनिश्चित किया जाएगा। राज्यों में ऐसे भवन जिनमें उनके अपने ईसीबीसी अधिसूचित हैं, उनमें राज्य ईसीबीसी का अनुपालन किया जाएगा। आउटडोर तथा साझा क्षेत्र की प्रकाश व्यवस्था में साईट एमिटिंग डायोड (एलईडी) का प्रयोग होगा। टिमांड सोड के 1% समतुल्य अथवा राज्य स्तरीय/स्थानीय भवन उपनियमों की अपेक्षा अनुसार बिजली उत्पादन की पूर्ति करने हेतु सौर, पवन अथवा नवीकरणीय ऊर्जा, जो भी अधिक हो, की संस्थापना की जाएगी। वाणिज्यिक तथा संस्थागत भवनों की गर्म जल की मांग को पूरा करने के लिए अथवा स्थानीय भवन उपनियमों की आवश्यकतानुसार, जो भी अधिक हो, सोलर वाटर हीटिंग की व्यवस्था की जाएगी। आवासीय भवनों के लिए भी यथासंभव अपनी गर्म जल मांग की पूर्ति हेतु सोलर वाटर हीटिंग की सिफारिश की जाती है। भवन डिजायनों में पैसिव सोलर डिजायन की संकल्पना शामिल की जाएगी जिसमें डिजायन के तत्वों जैसे भवन अभिमुखीकरण, सैंडस्केपिंग, दक्ष भवन एन्वेलप, समुचित छिद्रकियों की व्यवस्था, दिन में अधिक प्रकाश करने की व्यवस्था में सुधार और शर्मल मास इत्यादि का प्रयोग करके भवनों में ऊर्जा खपत को न्यूनतम किया जाता है। दीवारों, छिद्रकियाँ और छत के यू-वॉल्व ईसीबीसी विशिष्टियों के अनुसार होंगे।
वायु गुणवत्ता तथा शोर	5	भवन और साथ ही स्थल के लिए धूल, धुआँ एवं अन्य वायु प्रदूषण निवारण के उपाय किए जाएंगे। इन उपायों में निर्माणाधीन भवन, स्थल के चारों ओर धूल/धूल रोकने वाली दीवारों का निर्माण (कम से कम 3 मीटर की ऊँचाई तक) के लिए आवरण में शामिल हो सकेंगे। प्लाटिक/टारपोलिन स्थल से कचरा उठाने के साथ-साथ बालू, सीमेंट, मूर्त में चलती हुई गाड़ियाँ तथा अन्य निर्माण सामग्रियाँ धूल प्रदूषण का कारण हो सकती हैं। साइट पर बालू, मूर्त, बिछरी मिट्टी, सीमेंट भंडार को उचित तरीके से ढक कर रखा जाएगा जिससे कि धूल प्रदूषण को रोका जा सके। पिसाई तथा पत्थर कटाई के लिए बेट जेट का प्रबंध किया जाएगा। धूल को दवाने के लिए

		<p>बिना पटरी बिछा हुआ धरातल तथा बिखरी मिट्टी पर उचित तरीके से पानी का छिड़काव किया जाएगा।</p> <p>निर्माण तथा विध्वंस सारे मलबे को उचित तरीके से निपटान से पहले साइट के पास इकट्ठा किया जाएगा (तथा सड़के के किनारे ढेर या बाहर खुली जगह में इकट्ठा नहीं) सभी विध्वंस तथा निर्माण अपशिष्ट को निर्माण तथा विध्वंस अपशिष्ट नियम, 2016 के उपबंधों के अनुसार प्रबंधित होगा। निर्माण स्थल पर कार्य करने वाले सभी कामगारों तथा निर्माण सामग्री की लोडिंग अनलोडिंग में शामिल, निर्माण सामग्री की डुलाई तथा निर्माण के कचरे या धूल प्रदूषण के किसी भी क्षेत्र में कार्य कर रहे व्यक्ति को हस्त मास्क उपलब्ध कराया जाएगा।</p> <p>आंतरिक वायु गुणवत्ता के लिए भारत के राष्ट्रीय भवन कोड के अनुसार वातायन के प्रावधान तैयार किए जाएंगे।</p>
	5(क)	डीजी सेट का स्थान निर्धारण तथा निकास पाइप की ऊंचाई सीपीसीबी मानदंडों के प्रावधानों के अनुसार होगा।
हरित क्षेत्र	6	प्रति 80 वर्ग मीटर की भूमि के लिए कम से कम एक पेड़ लगाकर उसकी देखभाल की जानी चाहिए। इस उद्देश्य के लिए विद्यमान पेड़ों की गिनती की जाएगी। देशीय जाति के पौधों को प्राथमिकता दी जानी चाहिए।
	6(क)	जहां पेड़ों की कटाई आवश्यक हो, 1:3 के अनुपात में प्रतिवृक्ष वृक्षारोपण अर्थात् प्रत्येक एक पेड़ की कटाई के लिए 3 पौधों को लगाना तथा उनका रख-रखाव करना होगा।

(श्रेणी '2' : 20,000 वर्ग मीटर से लेकर 50,000 से कम)

माध्यम	क्र.सं.	पर्यावरणीय शर्तें
स्थलाकृति तथा प्राकृतिक निकास	1	<p>जल की अबाधित धारा सुनिश्चित करने के लिए प्राकृतिक जल निकास प्रणाली का प्रबंध होना चाहिए। साइट के माध्यम से प्राकृतिक जल निकास को अवरोध करने के लिए निर्माण की अनुमति नहीं होगी। नमभूमि और जल निकासों पर निर्माण की अनुमति नहीं होगी। जल निकास पैटर्न तथा वर्षा जल संचयन के लिए चेक डैम, बायो-स्वाल्स, सैंडस्केप तथा अन्य धारणीय शहरी जल निकास प्रणालियों (एसयूडीएस) की अनुमति होगी।</p> <p>जहां तक संभव हो सके, भवनों की डिजाइन में प्राकृतिक स्थलाकृति का पालन किया जाएगा। कम से कम कटाई तथा भराई होनी चाहिए।</p>
जल संरक्षण, वर्षा जल सिंचाई तथा भूमि जल को रिचार्ज करना	2	<p>जल संचयन, जल क्षमता और संरक्षण के लिए एक पूर्ण योजना तैयार की जाए।</p> <p>न्यून फिन्चर या सेंसरों वाले जल क्षमता वाले उपकरणों के उपयोग को बढ़ावा दिया जाना चाहिए।</p> <p>वर्षा संचयन के संबंध में स्थानीय उप नियम, उपबंधों का पालन किया जाएगा। अगर स्थानीय उप नियम उपलब्ध नहीं हैं तो शहरी विकास मंत्रालय का मॉडल भवन उप नियम, 2016 के अनुसार भंडारण तथा रिचार्ज के लिए पर्याप्त प्रावधानों का पालन किया जाना चाहिए।</p> <p>वर्षा जल संचयन योजना का डिजाइन बनाने की आवश्यकता है जहां 5000 वर्ग मीटर के निर्मित क्षेत्र में कम से कम एक रिचार्ज बोरे हो तथा कम से कम कुल एक दिन के शुद्ध जल के प्रबंधन की भंडारण क्षमता की आवश्यकता होगी। उन क्षेत्रों, जहां भूमिगत जल को रिचार्ज करना संभव नहीं है, में वर्षा जल संचयन चाहिए तथा पुनः उपयोग के लिए भंडारण किया जाएगा। भूमिगत जल को सक्षम प्राधिकारी के अनुमोदन के बिना नहीं निकाला जाएगा।</p> <p>सभी रिचार्ज सीमित उथले जलमृत तक सीमित होनी चाहिए।</p>
	2(क)	<p>स्थानीय भवन उप-नियमों द्वारा यथावश्यकित्त खुले स्थानों का कम से कम 20% भाग भेद्य होगा। न्यूनतम 50% खाली जगह, भूदृश्य आदि सहित हरित छंड़जों, छंड़ज प्रखंड के उपयोग सहित यथा प्रवेश्य धरातल के रूप में विचार किया जाएगा।</p>
अपशिष्ट प्रबंधन	3	<p>ठोस अपशिष्ट: प्रत्येक इकाई में और भू तल पर पृथक-पृथक गीले और सूखे कचरे के डिब्बे, अपशिष्ट के पृथक्करण को सुविधाजनक बनाने के लिए प्रदान किए जाएंगे।</p> <p>मलजल: अपशिष्ट 100% अपशिष्ट जल के शोधन की स्थल पर मलजल शोधन क्षमता संस्थापित की</p>

		<p>जानी है। शोधित अपशिष्ट जल को स्थल पर भूदृश्य, फलशिंग, फूटिंग टावर और अन्य प्रयोजनायुक्त पुनःप्रयोग किया जाएगा। अतिरिक्त शोधित जल को सीपीसीबी मानकों के अनुसार छोड़ा जाएगा। प्राकृतिक शोधन प्रणालियों को बढ़ावा दिया जाएगा।</p> <p>सेप्टिक टैंको सहित स्थल पर (ऑन साईट) शोधन से अवमल का मल-निर्यात और मलजल शोधन प्रणाली, 2013 पर शहरी विकास मंत्रालय, केन्द्रीय लोक स्वास्थ्य और पर्यावरणीय इंजीनियरिंग संगठन (सीपीएचईईओ), के मनुबल के अनुसार संग्रहण, हुलाई और निपटान किया जाएगा। ठोस अपशिष्ट (प्रबंधन) नियम, 2016 और ई-अपशिष्ट (प्रबंधन) नियम 2016 और प्लास्टिक अपशिष्ट (प्रबंधन) नियम 2016 के प्रावधानों का अनुपालन किया जाएगा।</p>
	3 (क)	सभी गैर-वैबकमपीय अपशिष्ट प्राधिकृत पुनर्चक्रणकर्ताओं को सौंपा जाएगा, जिसके लिए प्राधिकृत पुनर्चक्रणकर्ताओं के साथ लिखित में गठजोड़ किया जाना चाहिए।
	3 (ख)	जैविक अपशिष्ट कम्पोस्ट/0.3 कि./प्रति व्यक्ति/प्रतिदिन की न्यूनतम क्षमता वाला वर्मीकल्चर/पिट संस्थापित किया जाना चाहिए।
ऊर्जा	4	<p>ऊर्जा दक्षता ब्यूरो के ऊर्जा संरक्षण भवन कोड (ईसीबीसी) का अनुपालन सुनिश्चित किया जाएगा। उच्चों में जिन भवनों ने अपने स्वयं ईथीबीसी अधिसूचित किए हैं, वे भवन राज्य ईसीबीसी का अनुपालन करेंगे।</p> <p>बाहरी क्षेत्र और साइटा क्षेत्र में प्रकाश व्यवस्था एलईडी की होगी।</p> <p>पैसिव सौर डिजाइन की संकल्पना, जिसमें भवनोन्मुख, भू-दृश्य निर्माण, कौशलपूर्ण भवन आवरण, उचित गवालीकरण, दिन में उन्नत प्रकाश व्यवस्था डिजाइन और ताप विद्युत मास आदि का उपयोग करके भवनों में ऊर्जा उपभोग न्यूनतम किया जाता है, भवन डिजाइन में समावेशित किया जाएगा। दीवार, छिद्रकी और रूफ-यू-वैल्यूज, ईसीबीसी विनिर्देशों अनुसार होनी चाहिए।</p>
	4 (क)	भार की मांग के 1% के बराबर विद्युत उत्पादन अथवा राज्य स्तरीय/स्थानीय भवन उप-नियमों की अपेक्षानुसार जो भी अधिक हो, को पूरा करने के लिए सौर, पवन अथवा अन्य नवीकरणीय ऊर्जा संस्थापित की जाएगी।
	4 (ख)	वाणिज्यिक और संस्थागत भवनों की गर्म जल की 20% मांग अथवा स्थानीय भवन उप-नियमों के यथा अपेक्षा अनुसार, जो भी अधिक हो, को पूरा करने के लिए सौर जल तापक प्रदान किए जाएंगे। आवासीय भवनों को भी यथासंभव सौर जल हीटर्स से अपनी गर्मपानी की मांग पूरा करने के लिए सुझाव दिया गया है।
	4 (ग)	<p>निर्माण सामग्री की मात्रा के कम से कम 20% मात्रा हेतु ईटों, प्रब्रंडों और अन्य निर्माण सामग्रियों में पर्यावरण अनुकूलन सामग्री का उपयोग करना अपेक्षित होगा। इनके फ्लाई ऐश ईट, खोखली (हौली) ईट, एएसी, फ्लाई ऐश चूनापत्थर, जिप्सम प्रब्रंड, कम्प्रेस्ड मृदा प्रब्रंड और अन्य पर्यावरण अनुकूल सामग्रियां शामिल हैं।</p> <p>फ्लाई ऐश को समय-समय पर यथा संशोधित सितम्बर, 1999 की फ्लाई ऐश अधिसूचना के प्रावधानों के अनुसार निर्माण में भवन सामग्री के रूप में प्रयुक्त किया जाना चाहिए।</p>
वायु शुद्धता और ध्वनि	5	<p>भवन के साय-साय निर्माण स्थल के लिए धूल कण, धुंधा और अन्य वायु प्रदूषण उपशमन उपाय अपनाए जाएंगे। इन उपायों में निर्माणाधीन भवनों के लिए स्क्रीन, निर्माण स्थल के चारों ओर सतत धूलकण/पवन ब्रेक मंद करने के लिए दीवारों (कम से कम 3 मीटर ऊँची) का निर्माण शामिल है। निर्माण स्थल में बालू, सीमेंट, लोहदान और अन्य निर्माण सामग्रियां, जिनके कारण स्थल पर धूल प्रदूषण उत्पन्न होता है, लाने वाले और निर्माण स्थल से टेबरी ले जाने वाले वाहनों के लिए प्लास्टिक/तिरपाल भी शीट कवर प्रदान किए जाने चाहिए।</p> <p>स्थल पर भण्डारण किए हुए बालू, लोहदान, खुली मृदा, सीमेंट को पर्याप्त रूप से ढका होना चाहिए ताकि धूलकण से प्रदूषण की रोकथाम की जा सके।</p> <p>निर्माण सामग्री की पिसाई और पत्थरों की कटाई के लिए बेटजेट प्रदान किए जाएंगे।</p> <p>निर्माण और विध्वंस का समस्त कचरा उचित ढंग से निपटान किए जाने से पूर्व स्थल पर ही रखा जाएगा (सड़क अथवा बाहर खुले स्थान पर ढेर नहीं लगाया जाएगा)। समस्त विध्वंस और निर्माण अपशिष्ट का प्रबंधन निर्माण और विध्वंस अपशिष्ट नियम 2016 के प्रावधानों के अनुसार किया जाएगा।</p>

		निर्माण स्थल पर कार्यरत तथा निर्माण सामग्री और निर्माण कचरे को लादने, उतराने, दुलाई अथवा धूल प्रदूषण वाले किसी क्षेत्र में कार्यरत सभी मजदूरों को डस्ट मास्क उपलब्ध कराए जाएं। भीतरी वायु गुणवत्ता के संबंध में भारत के राष्ट्रीय भवन कोड के अनुसार वायुसंचार प्रावधान किए जाएं।
	5(क)	डीजी सेट का स्थान और निकास नली की ऊंचाई सीपीसीबी मानदण्डों के प्रावधानों के अनुसार होगी।
हरित आवरण	6	प्रति 80 वर्गफुट भूमि के लिए कम से कम एक वृक्ष लगाया जाना चाहिए और उसकी देख-रेख की जानी चाहिए। इस उद्देश्य के लिए विद्यमान वृक्षों की गणना की जाएगी। स्थानिक प्रजातियों के रोपण को प्राथमिकता दी जानी चाहिए।
	6(क)	जहाँ वृक्षों को काटे जाने की आवश्यकता है, 1:3 (अर्थात् काटे गए प्रत्येक 1 वृक्ष के लिए 3 वृक्षों का रोपण) के अनुपात में प्रतिपूरक बनीकरण किया जाए और उसका रख-रखाव किया जाए।
ऊपरी मृदा का परिरक्षण और पुनः उपयोग	7	भवनो, सड़कों, पैदल क्षेत्रों और बाह्य सेवाओं हेतु प्रस्तावित क्षेत्रों से ऊपरी मृदा को 20 सेमी. की गहराई तक खोदा जाए। इसे निर्दिष्ट क्षेत्रों में उपयुक्त तरीके से संचित किया जाए तथा स्थल पर प्रस्तावित पेड़-पौधों के रोपण के दौरान पुनः उपयोग किया जाए।
परिवहन	8	एमओयूटी सर्वोत्तम पद्धतियां दिशा-निर्देश(यूआरडीपीएफआई) के अनुसार, एक व्यापक मोबिलिटी योजना बनाई जाए ताकि मोटर-सज्जित, गैर-मोटर-सज्जित, सार्वजनिक और निजी नेटवर्कों को शामिल किया जा सके। सड़क का डिजाइन पर्यावरण, और उपयोगकर्ताओं की सुरक्षा को पर्याप्त ध्यान में रखते हुए बनाया जाए। सड़क प्रणाली का डिजाइन इन मूलभूत मापदंडों के अनुसार बनाया जा सकता है। बाह्यनीय और पैदल यातायात के उचित पृथक्करण से सड़कों का अनुक्रम। यातायात शामक उपाय। प्रवेश और निकासी बिंदुओं का उचित डिजाइन। स्थानीय विनियम के अनुसार पार्किंग मानक।

(श्रेणी '3': 50000 से 150000 वर्ग मीटर)

माध्यम	क्र.सं.	पर्यावरणीय स्थिति
स्थलाकृति और प्राकृतिक निकासी	1	जल का अबाधित बहाव सुनिश्चित करने के लिए प्राकृतिक निकासी प्रणाली का रख-रखाव किया जाना चाहिए। ऐसे किसी निर्माण की अनुमति न दी जाए जिससे कि स्थल के माध्यम से प्राकृतिक निकासी बाधित हो। आर्द्रभूमि और जल निकायों पर किसी निर्माण की अनुमति नहीं दी जाती है। निकासी पेटर्न को बनाए रखने तथा वर्षा जल संचयन के लिए चक बांध, बाँयो.स्वेलस, भू-दृश्य, और अन्य सतत शहरी निकासी प्रणालियां (एसयूटीएस) अनुमत हैं। भवनो का डिजाइन, जहाँ तक संभव हो, प्राकृतिक स्थलाकृति के अनुसार बनाया जाना चाहिए। पेड़ों को काटना और गिराना न्यूनतम होना चाहिए।
जल संरक्षण-वर्षा जल संचयन और भू-जल रिचार्ज	2	वर्षा जल संचयन, जल के गुणवत्ता तथा संरक्षण के लिए एक पूर्ण योजना बनाई जाए। वर्षा जल संचयन के संबंध में स्थानीय उपविधि का पालन किया जाए। यदि स्थानीय उपविधि उपलब्ध न हों, तो शहरी विकास मंत्रालय के मॉडल भवन उपविधि, 2016 के अनुसार भंडारण और रिचार्ज संबंधी उपयुक्त प्रावधानों का पालन किया जाए। एक वर्षा जल संचयन योजना डिजाइन किए जाने की आवश्यकता है जहाँ निर्मित क्षेत्र के प्रति 6,000 वर्ग मीटर न्यूनतम एक रिचार्ज बोर और और पुनः ताजा जल आवश्यकता की न्यूनतम एक दिन की भंडारण क्षमता का रिचार्ज बोर प्रदान किया जाए। ऐसे क्षेत्र जहाँ भूजल रिचार्ज व्यवहार्य नहीं है, वहाँ वर्षा जल का संचयन और पुनः उपयोग हेतु भंडारण किया जाना चाहिए। सक्षम प्राधिकारी से अनुमोदन लिए बिना भूजल न निकाला जाए।

		सभी रिचार्ज ऊपरी जलभृत एक सीमित होने चाहिए।
	2 (क)	स्थानीय भवन उप-नियमों द्वारा का यथा अपेक्षित खुले स्थान कम से कम 20% प्रवेश्य होगा। कम से कम 50% खुले स्थान वाले ग्रास पेवर, पेवर ब्लॉक, भू-दृश्य इत्यादि को प्रवेश्य सतह माना जाएगा।
	2 (ख)	जल किफायती उपकरणों के प्रयोग को बढ़ावा दिया जाए। लो-फ्लो फिक्सरों अथवा सेंसरों का प्रयोग जल संरक्षण को बढ़ावा देने के लिए किया जाए।
	2 (ग)	दोहरी प्लंबिंग प्रणाली के प्रयोग द्वारा भूरे और काले पानी को पृथक किया जाए। सिंगल स्टेक प्रणाली के मामले में दोहरी प्लंबिंग प्रणाली द्वारा फ्लशिंग के लिए अलग पुनर्चरण लाइनें बनाई जायेंगी।
ठोस अपशिष्ट प्रबंधन	3	ठोस अपशिष्ट: अपशिष्ट के अलग-अलग करने की आसान बनाने के लिए प्रत्येक इकाई और भूतल पर अलग-अलग गीले और सूखे कूड़ेदान उपलब्ध कराए जाएं। ठोस अपशिष्ट (प्रबंधन) नियम, 2016 और ई-अपशिष्ट (प्रबंधन) नियम, 2016, और प्लास्टिक अपशिष्ट (प्रबंधन) नियम, 2016 के उपबंधों का अनुपालन किया जाएगा।
	3 (क)	सभी गैर जैव-अवक्रमणीय अपशिष्ट को प्राधिकृत पुनर्चरणकर्ताओं के हवाले कर दिया जाएगा जिसके लिए प्राधिकृत पुनर्चरणकर्ताओं के साथ लिखित समझौता किया जाएगा।
	3 (ख)	न्यूनतम 0.3 किग्रा/व्यक्ति/दिन की क्षमता वाले जैविक अपशिष्ट कम्पोस्टर/वर्मिकल्चर गड्ढे बनाए जायेंगे।
मल-जल शोधन संयंत्र	4	स्थल पर 100% अपशिष्ट जल शोधन क्षमता के मल-जल शोधन की व्यवस्थापना किया जाना। शोधित मल-जल का पुनर्प्रयोग स्थल पर लैंड-स्केप, फ्लशिंग, कूलिंग टावर और अन्य अंतिम प्रयोक्ताओं के लिए किया जाए। अतिरिक्त शोधित जल को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के मानकों के अनुसार बहाया जाएगा। प्राकृतिक शोधन प्रणालियों को बढ़ावा दिया जाएगा। सेप्टिक टैंकों सहित साइट पर मल-जल-शोधन से उत्पन्न तलछट को एकत्र किया जाएगा और उसे शहरी विकास मंत्रालय, केन्द्रीय लोक स्वास्थ्य और मल-जल एवं मल-जल शोधन संयंत्र, 2013 संबंधी पर्यावरणीय अभियांत्रिकी संगठन (सीपीएचईईओ) मैन्युअल के अनुसार ढोकर निपटान किया जाएगा।
ऊर्जा	5	ऊर्जा दक्षता व्यरो के ऊर्जा संरक्षण भवन कोड (ईसीबीसी) का अनुपालन सुनिश्चित किया जाएगा। जिन राज्यों ने अपना स्वयं का ईसीबीसी अधिसूचित किया है, भवन अभिकल्पन में राज्य ईसीबीसी का अनुपालन करेंगे। प्रकाश व्यवस्था बाहरी और कॉमन एरिया में एलईडी की होगी। भवन अभिकल्पन में भवन अनुस्थापन, भू-दृश्यीकरण, प्रभावी भवन विकास, खिड़कियों की समुचित व्यवस्था, जिनमें प्रकाश बढ़ाने वाला अभिकल्पन और धर्मल मास इत्यादि जैसे अभिकल्पन तत्वों का प्रयोग करके भवन में न्यूनतम ऊर्जा खपत वाले पैसेव सोलर अभिकल्पन की संकल्पना को शामिल किया जाएगा। दीवार, खिड़की और छत यू-वैल्यूज ईसीबीसी विनिर्देशों के अनुसार होंगे।
	5 (क)	सीर, पवन या अन्य नवीकरणीय ऊर्जा की व्यवस्था ताकि मांग भार या राज्य स्तरीय/स्थानीय भवन उप-नियमों या जो भी अधिक हो, के अनुसार 1% के बराबर विशुद्ध उत्पादन पूरा किया जा सके।
	5 (ख)	व्यावसायिक और सांस्थानिक भवनों की 20% गर्म पानी की मांग को पूरा करने या स्थानीय भवन उप-नियमों की आवश्यकता, जो भी अधिक हो, के अनुसार सोलर वाटर हीटिंग उपलब्ध कराई जाएगी। आवासीय भवनों को भी, जहां तक संभव हो, अपनी गर्म पानी की मांग को सोलर वाटर से पूरा करने की सिफारिश की जाती है।
	5 (ग)	ईटों, ब्लॉक्स और अन्य निर्माण सामग्री में कम से कम 20% पर्यावरण अनुकूल सामग्री के प्रयोग की आवश्यकता होगी। इसमें फ्लाई ऐश, ईटें, हॉलों ईटों, एएसी, फ्लाई ऐश साइड जिप्सम ब्लॉक्स,

		<p>कठोर अर्ध बलौंस और अन्य पर्यावरण अनुकूल सामग्री शामिल होगी।</p> <p>समय-समय पर तथा संशोधित सितंबर, 1999 की फ्लॉयड ऐश अधिसूचना के अनुसार निर्माण में भवन सामग्री के रूप में फ्लॉयड ऐश का प्रयोग किया जाना चाहिए।</p>
जल गुणवत्ता और स्वच्छता	6	<p>भवन और स्थान में धूल, धुंआं और अन्य वायु प्रदूषण निवारक उपाय किए जाएंगे। इन उपायों में निर्माणाधीन भवन के लिए स्क्रीन, स्थल के चारों ओर सतत रूप से धूल/हवा रोकने वाली दीवारें कम से कम 3 मीटर ऊंचाई की) शामिल हैं। स्थल पर रेत, सीमेंट, लोहबान और अन्य निर्माण सामग्री, जो कि धूल प्रदूषण का प्रमुख कारण है, के साथ-साथ स्थल से मलबे को बाहर ले जाने वाले वाहनों के लिए प्लास्टिक/तिरपाल के शीट कवर उपलब्ध कराए जाएंगे। प्रयुक्त वाहनों के पहियों की धुलाई की जाएगी।</p> <p>स्थल पर भण्डारित रेत, लोहबान, खुली मृदा, सीमेंट को अच्छी प्रकार से ढका जाएगा ताकि धूल प्रदूषण को रोका जा सके।</p> <p>पिसाई और पत्थर कटाई के लिए बेट जेट उपलब्ध कराया जाएगा। धूल को दबाने के लिए कच्ची सतहों और खुली मृदा पर पर्याप्त जल छिड़काव किया जाएगा।</p> <p>सभी निर्माण और विध्वंस मलबे के समुचित निपटान (बाहर सड़कों या खुले स्थानों पर ढेर नहीं लगाया जाएगा) से पहले, स्थल पर उनका भण्डारण किया जाएगा। सभी विध्वंस और निर्माण अपशिष्ट का, निर्माण और विध्वंस अपशिष्ट नियम, 2016 के उपबंधों के अनुसार प्रबंधन किया जाएगा।</p> <p>निर्माण स्थल पर कार्यरत और निर्माण सामग्री और निर्माण मलबे की लुदाई, उतराई और हुलाई में शामिल बचवा धूल प्रदूषण से युक्त किसी भी क्षेत्र में कार्य कर रहे सभी कामगारों को धूल रोधी मास्क उपलब्ध कराए जाएंगे।</p> <p>भीतरी वायु गुणवत्ता के लिए राष्ट्रीय भारतीय भवन संहिता के अनुसार वातायान-व्यवस्था के प्रावधान।</p>
	6(क)	डीबी सेट का स्थान और निकास पाइप की ऊंचाई, सीपीसीबी मापदंडों के उपबंधों के अनुसार होगी।
हृदित आवरण	7	प्रत्येक 80 वर्ग मीटर भूमि के लिए न्यूनतम 1 पेड़ लगाया जाएगा और उसका रखरखाव किया जाएगा। इस प्रयोजन से मीडूदा पेड़ों की गिनती की जाएगी। स्थानिक प्रजातियों लगाने को प्राथमिकता दी जानी चाहिए।
	7(क)	वहां पर पेड़ों को काटे जाने की आवश्यकता है वहां पर 1:3 के अनुपात (बर्खात काटे गए प्रत्येक 1 पेड़ के लिए 3 पेड़ लगाना) में प्रतिपूरक बनीकरण किया जाएगा और रखरखाव किया जाएगा।
ऊपरी मृदा परिरक्षण और पुनर्उपयोग	8	भवनों, सड़कों, पक्के क्षेत्रों और बाहरी सेवाओं के लिए प्रस्तावित क्षेत्रों से 20 सेमी की गहराई तक ऊपरी मृदा को छोड़ा जाना चाहिए। इसका निर्धारित क्षेत्रों में समुचित ढंग से भण्डारण किया जाना चाहिए और स्थल पर प्रस्तावित बसस्पति के रोपण के दौरान इसका पुनर्उपयोग किया जाएगा।
परिवहन	9	<p>शहरी विकास मंत्रालय की उत्तम प्रक्रियाओं संबंधी दिशा-निर्देशों (यूआरडीपीएफआई) के अनुसार मोटरयुक्त, गैर-मोटरयुक्त, सार्वजनिक और निजी तंत्रों को शामिल करने के लिए एक व्यापक गतिशीलता योजना तैयार की जाएगी।</p> <p>सड़कों को पर्यावरण और प्रयोक्ताओं की सुरक्षा पर अपेक्षित विचार करते हुए अभिकल्पित किया जाना चाहिए। सड़क प्रणाली को इन आधारभूत मानदण्डों के साथ अभिकल्पित किया जा सकता है।</p> <ol style="list-style-type: none"> 1. वाहनीय और पैदल-पथ यातायात के उचित पृथक्करण के साथ सड़कों का वर्गीकरण 2. यातायात को सुचारू रखने के उपाय 3. प्रवेश और निकास बिंदुओं का उचित अभिकल्प 4. स्थानीय विनियमन के अनुसार पार्किंग मापदंड

पर्यावरण प्रबंधन योजना	10	उपरोक्त मद सं. 1 से 9 में विनिर्दिष्ट पर्यावरणीय शर्तों का अनुपालन सुनिश्चित करने के लिए एक पर्यावरणीय प्रबंधन योजना (ईएमपी) तैयार और क्रियान्वित की जाएगी। ईएमपी को क्रियान्वित करने के लिए परिभाषित क्रियाकलापों और उत्तरदायित्व के साथ एक समर्पित पर्यावरण निगरानी प्रकोष्ठ भी स्थापना की जाएगी। यह पर्यावरणीय प्रकोष्ठ सुनिश्चित करेगा कि मलजल शोधन संयंत्र, भू-दृश्य निर्माण, वर्षा-जल संचयन, ऊर्जा दक्षता और संरक्षण, जल दक्षता और संरक्षण, ठोस अपशिष्ट प्रबंधन, नवीकरणीय ऊर्जा आदि जैसी पर्यावरण अवसंरचना प्रचालनारत है और अपेक्षित मानकों को पूरा करती है। पर्यावरणीय प्रकोष्ठ, पर्यावरण निगरानी और पर्यावरण अवसंरचना से संबंधित अभिलेखों का रखरखाव भी करेगा।
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परिशिष्ट-XV

पर्यावरणीय लेखा परीक्षकों (योग्य भवन लेखा परीक्षक) की मान्यता

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) योग्य अभिकरणों के माध्यम से योग्य भवन पर्यावरण लेखा परीक्षकों (न्यूवीईए) को मान्यता देगा। योग्य भवन पर्यावरण लेखा परीक्षक फर्म/संगठन अथवा व्यक्ति: विशेषज्ञ हो सकते हैं, जो अपेक्षाओं को पूरा करते हैं। मंत्रालय, भारतीय गुणवत्ता परिषद (न्यूसीआई), राष्ट्रीय उत्पादकता परिषद अथवा सरकार द्वारा मान्यता प्राप्त किसी अन्य संगठन के माध्यम से मान्यता की इस प्रक्रिया को क्रियान्वित करेगा। भारतीय हरित भवन परिषद, ऊर्जा दक्षता न्यूरो इत्यादि जैसे संगठन भी मान्यता देने, प्रशिक्षण और नवीकरण की प्रक्रिया से जोड़े जा सकते हैं। भवन क्षेत्र के लिए न्यूसीआई द्वारा मान्यता प्राप्त पर्यावरणीय परामर्शी न्यूवीईए के रूप में योग्य होंगे। न्यूवीईए निम्नलिखित मानदंड पूरा करेंगे। मान्यता देने वाला प्राधिकरण इन मानदंडों का सुधार कर सकता है।

लेखा परीक्षक की योग्यताएं:

क. शिक्षा: वास्तुकार (टिड्री अथवा टिप्लोमा), नगर नियोजक (टिड्री), सिविल इंजीनियर/मैकनिकल इंजीनियर (टिड्री अथवा टिप्लोमा), पर्यावरणीय विज्ञान में स्नातकोत्तर अथवा मान्यता की स्कीम के अनुसार कोई अन्य योग्यता

प्रशिक्षण:

ख. प्रत्यायन निष्पत्ति अथवा उनके अनुमोदित प्रशिक्षण प्रदाताओं द्वारा अनिवार्य प्रशिक्षण दिया जाएगा। यह मान्यता की स्कीम के अनुसार होगा।

अनुभव:

ग. संबंधित क्षेत्र में 3 वर्ष का कार्य अनुभव अथवा न्यूसीआई द्वारा मान्यता प्राप्त भवन और पर्यावरण प्रभाव आकलन परामर्शदाता अथवा मान्यता की स्कीम के अनुसार किसी अन्य प्रकार का अनुभव मानदंड।

अवसंरचना एवं उपकरण:

घ. मान्यता की स्कीम के अनुसार

नवीकरण:

ङ. प्रत्यायन 5 वर्षों के लिए मान्य होगा और प्रत्यायन स्कीम के अंतर्गत विकसित प्रक्रिया के अनुसार नवीकृत किया जाएगा।

उत्तरदायित्व/शिकायत निवारण कार्यंत्र: न्यूवीईएएस के कार्य की गुणवत्ता के संबंध में कोई भी शिकायत प्रत्यायन निष्पत्ति को की जाएगी। प्रत्यायन निष्पत्ति शिकायत भर विचार करेगा और वाली सूची में डालने अथवा व्यापक सार्वजनिक सूचना के साथ प्रत्यायन को रद्द करने सहित उपयुक्त कार्यवाही करेगा। यह दण्ड देने और वाली सूची में डालने के लिए स्थानीय प्राधिकरण के स्तर पर की जाने वाली कार्यवाही के अलावा होगा। विशिष्ट शिकायत अथवा पीडब्लूके के मामले में मंत्रालय भी इस प्रकार की कार्यवाही कर सकता है।

परिशिष्ट-XVI

स्थानीय प्राधिकरण के स्तर पर पर्यावरणीय प्रकोष्ठ:

भवनों में पर्यावरणीय शर्तों के अनुपालन और मानीटरी को सहायता देने के लिए स्थानीय प्राधिकरण के स्तर पर पर्यावरणीय प्रकोष्ठ की स्थापना की जाएगी। यह प्रकोष्ठ अपने क्षेत्राधिकार के तहत पर्यावरणीय आयोजना और क्षमता निर्माण में सहायता भी प्रदान करेगा। इस प्रकोष्ठ के उत्तरदायित्व, इस अधिसूचना के कार्यान्वयन की मानीटरी करना और तीसरे-पक्षकार की लेखा-परीक्षा प्रक्रिया का अनुरक्षण करना है। यह प्रकोष्ठ स्थानीय प्राधिकरण के तहत संचालित होगा।

प्रकोष्ठ का संघटन :

इस प्रकोष्ठ में निम्नलिखित क्षेत्रों में कम से कम 3 समर्पित व्यक्ति शामिल होंगे:

- क. अपशिष्ट प्रबंधन (ठोस और द्रव्य)
- ख. जल संरक्षण और प्रबंधन
- ग. निर्माण सामग्रियों सहित संसाधन की कार्यकुशलता
- घ. ऊर्जा दक्षता और नवीकरणीय ऊर्जा
- च. वायु गुणवत्ता प्रबंधन सहित पर्यावरणीय आयोजना
- छ. परिवहन आयोजना और प्रबंधन

यह प्रकोष्ठ समर्पित विशेषज्ञों की आवश्यकता और पृष्ठभूमि के अनुसार कम से कम दो बाहरी विशेषज्ञों को शामिल करेगा। स्थानीय प्राधिकरण के स्तर पर मौजूदा पर्यावरणीय प्रकोष्ठों को सह-योजित और इस प्रकोष्ठ के लिए प्रशिक्षित किया जा सकता है।

वित्तीय सहायता:

पर्यावरणीय शर्तों के समाकलन और इसकी मॉनिटरिंग के लिए निर्माण अनुमति हेतु कार्यवाही शुल्क के साथ अतिरिक्त शुल्क लिया जाएगा। स्थानीय प्राधिकरण समय-समय पर इस अतिरिक्त शुल्क को निर्धारित और संशोधित कर सकता है। इस शुल्क की धनराशि, एक पृथक बैंक खाते में जमा किया जाएगा और विशेषज्ञों के वेतन/पारिश्रमिक की आवश्यकता को पूरा करने और ऑनलाईन प्रार्थना पत्र की प्रणाली को जारी रखने, सत्यापन और पर्यावरणीय प्रकोष्ठ के लिये उपयोग में लाया जाएगा।

प्रकोष्ठ के कार्य

1. यह प्रकोष्ठ अपने क्षेत्राधिकार में उस क्षेत्र के पर्यावरण सरोकारों का मूल्यांकन और आकलन करने के लिए उत्तरदायी होगा जहां निर्माण कार्यकलाप करना प्रस्तावित है। यह प्रकोष्ठ अपेक्षाओं के अनुसार अतिरिक्त पर्यावरणीय शर्तें विकसित कर सकता है और शर्तों का प्रस्ताव रख सकता है। ये शर्तें क्षेत्र विशिष्ट हो सकती हैं तथा समय-समय पर पहले से अधिसूचित की जाएंगी। ये अतिरिक्त शर्तें परामर्श की यथा प्रक्रिया का अनुरक्षण करते हुए अनुमोदित की जाएंगी। ये पर्यावरणीय शर्तें अनुमोदन प्राधिकारी द्वारा निर्माण अनुमति में समेकित की जाएंगी।
2. आवेदन और शुल्क के भुगतान के लिए एक ऑन लाइन प्रणाली बनाना तथा उसकी देख-रेख करना। यह प्रकोष्ठ प्राप्त सभी आवेदनों, अनुमोदित परियोजनाओं, अनुपालन लेखापरीक्षण रिपोर्ट, किए गए औचक निरीक्षणों का एक ऑनलाइन डाटाबेस बनाएगा। यह प्रकोष्ठ परियोजना द्वारा पर्यावरणीय शर्तों के अनुपालन की लोगों द्वारा संवीक्षा के लिए अर्हता-प्राप्त निर्माण पर्यावरण लेखा-परीक्षकों द्वारा दर्ज लेखा-परीक्षा रिपोर्टों के स्व-प्रमाणीकरण और अनुपालन सहित परियोजना ब्यौरों का सार्वजनिक प्रकटन के लिए एक पोर्टल बनाएगा।
3. अर्हता-प्राप्त निर्माण लेखा-परीक्षकों द्वारा कराई गई पर्यावरणीय लेखा-परीक्षा प्रक्रिया के कार्य की निगरानी करेगा।
4. यह प्रकोष्ठ आवेदनों की समीक्षा करेगा; स्थानीय प्राधिकरणों को आवेदन प्रस्तुत करने के 30 दिन के अंदर अतिरिक्त पर्यावरणीय शर्तों, यदि अपेक्षित हों तो, को अंतिम रूप देगा।
5. यह प्रकोष्ठ न्यूवीए के प्रमाणीकरण, पर्यावरणीय शर्तों के अनुपालन और पंच वर्षीय लेखा रिपोर्ट के लिए स्थल पर जांच करने के लिए परियोजनाओं का जोखिम आधारित औचक चयन अंगीकृत करेगा।
6. यह प्रकोष्ठ परियोजना प्रस्तावक द्वारा पर्यावरणीय शर्तों के गैर-अनुपालन के लिए वित्तीय अर्थदंड के लिए स्थानीय प्राधिकरण को सिफारिश करेगा।
7. यह प्रकोष्ठ द्विती भी अर्हता-प्राप्त निर्माण पर्यावरण लेखा-परीक्षकों के विरुद्ध, यदि उनके कार्य में कोई त्रुटि पाई जाती है तो, प्रत्यायोजन निकाय और स्थानीय प्राधिकरण को सिफारिश करेगा।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 9th December, 2016

S.O. 3999(E).—Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) read with clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 and clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process or technology and or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the said Ministry has received suggestions for ensuring Ease of Doing Responsible Business; and streamlining the permissions for buildings and construction sector which is important for providing houses and for this purpose the scheme of Housing for all by 2022 with an objective of making available affordable housing to weaker sections in urban area has ambitious target;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, a draft notification for making amendments in the Environment Impact Assessment Notification, 2006 issued in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published, vide number S.O.1595 (E) dated the 29th April 2016, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of said notification in the Gazette of India;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Environment Impact Assessment Notification, 2006 namely:-

In the said Notification:-

(i) after paragraph 13, the following paragraph shall be inserted, namely:-

"14. Integration of environmental condition in building bye-laws.-

(1) The integrated environmental conditions with the building permission being granted by the local authorities and the construction of buildings as per the size shall adhere to the objectives and monitorable environmental conditions as given at Appendix-XIV.

(2) The States adopting the objectives and monitorable environmental conditions referred to in sub-paragraph (1), in the building bye-laws and relevant State laws and incorporating these conditions in the approvals given for building construction making it legally enforceable shall not require a separate environmental clearance from the Ministry of Environment, Forest and Climate Change for individual buildings.

(3) The States may forward the proposed changes in their bye-laws and rules to the Ministry of Environment, Forest and Climate Change, who in turn will examine the said draft bye-laws and rules and convey the concurrence to the State Governments.

(4) When the State Governments notifies the bye-laws and rules concurred by the Ministry of Environment, Forest and Climate Change, the Central Government may issue an order stating that no separate environmental clearance is required for buildings to be constructed in the States or local authority areas.

- (5) The local authorities like Development Authorities, Municipal Corporations, may certify the compliance of the environmental conditions prior to issuance of Completion Certificate, as applicable as per the requirements stipulated for such buildings based on the recommendation of the Environmental Cell constituted in the local authority.
- (6) The State Governments where bye-laws or rules are not framed may continue to follow the existing procedure of appraisal for individual projects and grant of Environmental Clearance for buildings and constructions as per the provisions laid down in this notification.
- (7) For the purpose of certification regarding incorporation of environmental conditions in buildings, the Ministry of Environment, Forest and Climate Change may empanel through competent agencies, the Qualified Building Environment Auditors (QBEAs) to assess and certify the building projects, as per the requirements of this notification and the procedure for accreditation of Qualified Building Auditors and their role as given at Appendix-XV.
- (8) In order to implement the integration of environmental condition in building bye-laws, the State Governments or Local Authorities may constitute the Environment Cell (herein after called as Cell), for compliance and monitoring and to ensure environmental planning within their jurisdiction.
- (9) The Cell shall monitor the implementation of the bye-laws and rules framed for Integration of environmental conditions for construction of building and the Cell may also allow the third part auditing process for oversight, if any.
- (10) The Cell shall function under the administrative control of the Local Authorities.
- (11) The composition and functions of the Cell are given at Appendix-XVI.
- (12) The Local Authorities while integrating the environmental concerns in the building bye-laws, as per their size of the project, shall follow the procedure, as given below:

BUILDINGS CATEGORY '1' (5,000 to < 20,000 Square meters)

A Self declaration Form to comply with the environmental conditions (Appendix XIV) along with Form 1A and certification by the Qualified Building Environment Auditor to be submitted online by the project proponent besides application for building permission to the local authority along with the specified fee in separate accounts. Thereafter, the local authority may issue the building permission incorporating the environmental conditions in it and allow the project to start based on the self declaration and certification along with the application. After completion of the construction of the building, the project proponent may update Form 1A online based on audit done by the Qualified Building Environment Auditor and shall furnish the revised compliance undertaking to the local authority. Any non-compliance issues in buildings less than 20,000 square meters shall be dealt at the level of local body and the State through existing mechanism.

OTHER BUILDINGS CATEGORIES (\geq 20,000 Square meters)

The project proponent may submit online application in Form 1 A alongwith specified fee for environmental appraisal and additional fee for building permission. The fee for environmental appraisal will be deposited in a separate account. The Environment Cell will process the application and present it in the meeting of the Committee headed by the authority competent to give building permission in that local authority. The Committee will appraise the project and stipulate the environmental conditions to be integrated in the building permission. After recommendations of the Committee, the building permission and environmental clearance will be issued in an integrated format by the local authority.

The project proponent shall submit Performance Data and Certificate of Continued Compliance of the project for the environmental conditions parameters applicable after completion of construction from Qualified Building Environment Auditors every five years to the Environment Cell with special focus on the following parameters:-

- (a) Energy Use (including all energy sources).
- (b) Energy generated on site from onsite Renewable energy sources.
- (c) Water use and waste water generated, treated and reused on site.
- (d) Waste Segregated and Treated on site.
- (e) Tree plantation and maintenance.

After completion of the project, the Cell shall randomly check the projects compliance status including the five years audit report. The State Governments may enact the suitable law for imposing penalties for non-compliances of the

environmental conditions and parameters. The Cell shall recommend financial penalty, as applicable under relevant State laws for non-compliance of conditions or parameters to the local authority. On the basis of the recommendation of the Cell, the local authority may impose the penalty under relevant State laws. The cases of false declaration or certification shall be reported to the accreditation body and to the local body for blacklisting of Qualified Building Environment Auditors and financial penalty on the owner and Qualified Building Environment Auditors.

No Consent to Establish and Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 will be required from the State Pollution Control Boards for residential buildings up to 1,50,000 square meters.

(II) In the Schedule, for item 8 and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
"8		Building / Construction projects / Area Development projects and Townships		
8 (a)	Building and Construction projects		≥ 20,000 sq. mtrs and < 1,50,000 sq. mtrs of built up area	The term "built up area" for the purpose of this notification is the built up or covered area on all floors put together including its basement and other service areas, which are proposed in the buildings and construction projects. Note 1. The projects or activities shall not include industrial shed, universities, college, hostel for educational institutions, but such buildings shall ensure sustainable environmental management, solid and liquid and implement environmental conditions given at Appendix-XIV. Note 2.-General Condition shall not apply. Note 3.-The exemptions granted at Note 1 will be available only for industrial shed after integration of environmental norms with building permissions at the level of local authority.
8 (b)	Townships and Area Development projects	≥ 3,00,000 sq. mtrs of built up area or Covering an area ≥ 150 ha	≥ 1,50,000 sq. mtrs and < 3,00,000 sq. mtrs built up area or covering an area ≥ 50 ha and < 150 ha	Note.- General Condition shall not apply".

[F. No. 19-2/2013-IA-III (Pt.)]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(ii) vide number S.O. 1533(E), dated the 14th September, 2006 and subsequently amended vide numbers S.O.1737(E) dated the 11th October, 2007, S.O. 3067(E), dated the 1st December, 2009, S.O.695(E), dated the 4th April, 2011, S.O.2896(E), dated the 13th December, 2012, S.O.674(E), dated the 13th March, 2013, S.O.2559(E), dated the 22nd August, 2013, S.O. 2731(E), dated the 9th September, 2013, S.O. 562(E), dated the 26th February, 2014, S.O.637(E), dated the 28th February, 2014, S.O.1599(E), dated the 25th June, 2014, S.O. 2601 (E), dated 7th October, 2014, S.O. 2600(E) dated 9th October, 2014, S.O. 3252(E) dated 22nd December, 2014, S.O. 382 (E), dated 3rd February, 2015, and S.O. 811(E), dated 23rd March, 2015, S.O. 996 (E) dated 10th April, 2015, S.O. 1142 (E) dated 17th April, 2015, S.O. 1141 (E) dated 29th April, 2015, S.O. 1834(E) dated 6th July, 2015 and S.O. 2572(E) dated 14th September, 2015, S.O. 141(E) dated 15th January, 2016, S.O. 190(E) dated 20th January, 2016, S.O. 648(E) dated 3rd March, 2016 and S.O. 2269(E) dated 1st July, 2016.

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APPENDIX -XIV

ENVIRONMENTAL CONDITIONS FOR BUILDINGS AND CONSTRUCTIONS

(CATEGORY '1': 5,000 to less than 20,000 Square meters)

MEDIUM	S.N.	ENVIRONMENTAL CONDITIONS
Topography and Natural Drainage	1	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site. No construction is allowed on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
Water Conservation, Rain Water Harvesting, Ground Water Recharge	2	Use of water efficient appliances shall be promoted. The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Bye-Laws, 2016. A rain water harvesting plan needs to be designed where the recharge bores (minimum one recharge bore per 5,000 square meters of built up area) is recommended. Storage and reuse of the rain water harvested should be promoted. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority. All recharge should be limited to shallow aquifer.
	2(a)	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
Waste Management	3	Solid waste: Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Sewage: In areas where there is no municipal sewage network, onsite treatment systems should be installed. Natural treatment systems which integrate with the landscape shall be promoted. As far as possible treated effluent should be reused. The excess treated effluent shall be discharged following the CPCB norms. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organisation (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013. The provisions of the Solid Waste (Management) Rules 2016 and the e-waste (Management) Rules 2016, and the Plastics Waste (Management) Rules 2016 shall be followed.
Energy	4	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be Light Emitting Diode (LED). Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

BY RPAD

LR No: GRANDE/OWNER/2017-18/A4-05C

Dated: 06th July 2017

To,
Mrs. R. Rukmani & Mr. R. Rajagopal,
No.3, Murugesan Naicker St, Senthil Nagar Ext.
Chrompet, Chennai - 600044
Ph:9382112329

Dear Sir,

Sub: Intimation of Handover of Common Area Maintenance to Olympia Grande Apartment Owners Welfare Association, Regn. No. 569/2016, 328, GST Road, Pallavaram, Chennai 600043 - Reg

Dear Sir / Madam,

Greetings!

"Olympia Grande Apartment Owners Welfare Association", a registered society under the Tamil Nadu Societies Act 1975, bearing a registration number 569/2016 claimed to be the representative body representing the owners of Grande and have come forward to take over the Common Area Maintenance of Olympia Grande Premises.

Based on our discussions held with the President and Chief Secretary of the above mentioned association, we hereby intimate that the maintenance shall be handed over to the association on 15th July 2017 and Olympia Grande Apartment Owners Welfare Association ('Association') shall be taking charges of the maintenance of the premises effective 16th July 2017.

As part of the handover process, we would also be handing over the corpus amount to the Association, without prejudice to our right to collect the outstanding maintenance dues, if any, from the respective apartment owners.

We will be sending you the statement of accounts in the next couple of days and we request you to settle your dues towards maintenance if any as of the current month so as to enable a smooth transition process and avoid any disruption of services / further suitable steps or actions.

We extend our sincere thanks to you for extending your kind support and look forward for the same to have smooth transition.

For Olympia Tech Park (Chennai) Pvt. Ltd.


Authorized Signatory

Aristotle

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From: OGA OWA [<mailto:ogaowa2016@gmail.com>]

Sent: Monday, July 17, 2017 1:22 PM

To: A.J Balaji; Vishnu; Sampath

Cc: ogaowa@googlegroups.com

Subject: Update from OGAOWA - Reg.

Dear Sirs,

We have great pleasure in informing you that we have deployed new security personal to guard Olympia Grande community. There will be overlapping between existing & the new security personal until end of this month & our security personal will be taking over completely from 1st August 2017.

Also, We started collecting maintenance amount from our members for the quarter starting July 2017 at the rate of Rs 2.7 per sqft.

Regards,

Nirmalkumar K

Secretary - IT & Communications

Olympia Grande Apartments Owners' Welfare Association

328, GST Road, Pallavaram, Chennai - 43

email id: ogaowa2016@gmail.com

website: <http://www.ogaowa.com>

Nesaraj

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From: Vishnu - Olympia <vishnu@olympiagroup.in>
Sent: Tuesday, June 23, 2020 10:31 AM
To: 'Nesaraj'
Cc: 'A J BALAJI'; 'sampath'
Subject: FW: Update from OGAOWA - Reg.
Importance: High

Dear Mr. Nesaraj,

The trail mails from OGAOWA implies that they have taken over the maintenance from 1st July 2017 and they started collecting maintenance amount from the residents.

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75

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From: A.J Balaji [mailto:ajbalaji@olympiapark.com]
Sent: Monday, July 17, 2017 5:44 PM
To: 'OGA OWA' <ogaowa2016@gmail.com>; ecm_ogaowa@googlegroups.com
Cc: 'Vishnu' <vishnu@olympiagroup.in>; 'Sampath' <gm-marketing@olympiagroup.in>
Subject: RE: Update from OGAOWA - Reg.
Importance: High

Dear Sirs,
Thanks and Noted the same.

In light of the handover, we shall be intimating all service providers / AMC vendors / suppliers on the same and request OGAOWA to execute fresh engagement agreements for the services and supplies with the respective agencies if OGAOWA decides to continue with them.

Also with the maintenance payments is now paid by the owners to the association effective 01 Jul 2017, association to kindly make the payments directly to the suppliers / vendors and service providers effective 01 Jul 2017 for the services and supplies for the current month. We will advise all the agencies in accordance.

Warm Regards,
Balaji A J



Pleasure in the job puts perfection in the work.

Nesaraj

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From: Nesaraj <nesaraj@olympiagroup.in>
Sent: Thursday, October 05, 2017 12:11 PM
To: 'Agi A. Thomas'
Cc: 'Narayanamurti Hariharan'; 'Sampath'; 'Vishnu - Olympia'; 'A.J Balaji'
Subject: Asset List - Olympia Grande
Attachments: Asset List -Club Grande.pdf; Asset List -CCTV.pdf; Services Document List.pdf;
Common Area Asset List.pdf; Asset List - PM Office.pdf

Follow Up Flag: Follow up
Flag Status: Flagged

Categories: Red Category

Dear Mr. Thomas,

Please find attached the copy of asset list document as requested.

Regards,

Nesaraj A

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SERVICES DOCUMENTS LIST - OLYMPIA GRNADE			
S.No	System	Description	Nos of Doc
1	Diesel Generator	Service manual	2
2		Engine workshop manual	2
3		Parts catalogue	2
4		Stamford catalogue	4
5		Operation manual	2
6		Operation & Maintenance manual	2
7		180Kva,160Kva 1 & 2, 250Kva Handover document file	4
8	Sewage treatment plant	315KLD Handbook	1
9		165 KLD Hand book	1
10		315 and 165 KLD Flush pumps system document file	1
11		Filter press test and warranty certificate file	2
12		Ultra filtration booklet	2
13		Blower operation and user manual	2
14		Ventilation System	1
15	Water treatment plant	140KLD Hand book	1
16		140KLD Softner plant hand book	2
17		100KLD Hand book	1
18		100KLD Softner plant hand book	2
19		85KLD Hand book	1
20		85KLD Softner plant hand book	2
21		65KLD Hand book	1
22		65KLD Softner plant hand book	2
23		Poly propilene pump test/warranty certificate	4
24	Lifts	Zone-1 & Zone-2 Lift Documents file	16
25		Lift licence file	2
26	Moto/ snag	Asset Handover and taken over document file	1
27		Asset snag list file	1
28	Lightning Protection	Lightning Protection system	1
29	CCTV	CCTV hand over file	2

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Sl.No	System	Description	Nos of Doc
30	Solar panel	Solar light panel test/warranty certificate file	1
31	Beam Barrier	Beam Barrier	1
32	PHE	PHE pump document file	1
33	Metering Panel	Drawing booklet-1	2
34		LT panel test report booklet-2	1
35		Meter test report booklet-2	1
36		Panel /meter test certificate booklet-2	1
37		Commissioning report booklet-3	2
38		Switchgear and meter catalogue booklet-4	2
39		Warranty/test certificate booklet zone-1 & 2	2
40	Fire protection System	Fire protection system zone-1 booklet	1
41		Fire protection system zone-2 booklet	1
42		FAS/PAS system handing over booklet	1
43		Fire protection system As -Built building drawing	1
44	Layout	As - Built Layout Civil	9
45		As - Built Layout External Service	3

ASSET LIST - OLYMPIA GRANDE

SI No	Description	Location	Remarks
1	DG 250 KVA		
2	DG 180 KVA	Near A2	
3	DG 160 KVA (1)	Near F1	
4	DG 160 KVA (2)	Near B3	
5	B2- LIFT (10 PERSON)	Near AB	
6	B2 - LIFT (13 PERSON)	B2 Tower	
7	A2- LIFT (10 PERSON)	B2 Tower	
8	A2 - LIFT (13 PERSON)	A2 Tower	
9	A1- LIFT (10 PERSON)	A2 Tower	
10	A1 - LIFT (13 PERSON)	A1 Tower	
11	B1- LIFT (10 PERSON)	A1 Tower	
12	B1 - LIFT (13 PERSON)	B1 Tower	
13	D - LIFT (10 PERSON)	B1 Tower	
14	D - LIFT (13 PERSON)	D Tower	
15	A3- LIFT (10 PERSON)	D Tower	
16	A3 - LIFT (13 PERSON)	A3 Tower	
17	A4- LIFT (10 PERSON)	A3 Tower	
18	A4 - LIFT (13 PERSON)	A4 Tower	
19	F1- LIFT (10 PERSON)	A4 Tower	
20	F1- LIFT (13 PERSON)	F1 Tower	
21	E- LIFT (10 PERSON)	F1 Tower	
22	E- LIFT (13 PERSON)	E Tower	
23	F2- LIFT (10 PERSON)	E Tower	
24	F2- LIFT (13 PERSON)	F2 Tower	
25	A5- LIFT (10 PERSON)	F2 Tower	
26	A5 - LIFT (13 PERSON)	A5 Tower	
27	A6- LIFT (10 PERSON)	A5 Tower	
28	A6- LIFT (13 PERSON)	A6 Tower	
29	A7- LIFT (10 PERSON)	A6 Tower	
30	A7 - LIFT (13 PERSON)	A7 Tower	
31	A8- LIFT (10 PERSON)	A7 Tower	
32	A8 - LIFT (13 PERSON)	A8 Tower	
33	A9- LIFT (10 PERSON)	A8 Tower	
34	A9 - LIFT (13 PERSON)	A9 Tower	
35	B3- LIFT (10 PERSON)	A9 Tower	
36	B3 - LIFT (13 PERSON)	B3 Tower	
37	FIRE JOCKEY PUMP	B3 Tower	
38	FIRE SPRINKLER PUMP	Fire pump Room-3 (A3)	
39	FIRE HYDRANT PUMP	Fire pump Room-3 (A3)	
40	FIRE DIESEL ENGINE PUMP	Fire pump Room-3 (A3)	
41	FIRE FIGHTING PANEL	Fire pump Room-3 (A3)	
42	DE-WATERING PUMP - 1	WTP Room-3 (A3)	
43	DE-WATERING PUMP - 2	WTP Room-3 (A3)	
44	DE-WATERING PUMP PANEL	WTP Room-3 (A3)	
45	HYDRO PNEUMATIC PUMP-1	WTP Room-3 (A3)	
46	HYDRO PNEUMATIC PUMP-2	WTP Room-3 (A3)	
47	FILTER FEED PUMP - 1	WTP Room-3 (A3)	

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SI No	Description	Location	Remarks
48	FILTER FEED PUMP - 2	WTP Room-3 (A3)	
49	DOSING PUMP-1	WTP Room-3 (A3)	
50	DOSING PUMP-2	WTP Room-3 (A3)	
51	DMF FILTER	WTP Room-3 (A3)	
52	ACF FILTER	WTP Room-3 (A3)	
53	PHE ELECTRICAL PANEL	WTP Room-3 (A3)	
54	FIRE JOCKEY PUMP	Fire pump Room-3 (A3)	
55	FIRE SPRINKLER PUMP	Fire pump Room-2 (B3)	
56	FIRE HYDRANT PUMP	Fire pump Room-2 (B3)	
57	FIRE DIESEL ENGINE PUMP	Fire pump Room-2 (B3)	
58	FIRE FIGHTING PANEL	Fire pump Room-2 (B3)	
59	DE-WATERING PUMP - 1	WTP pump Room-2 (B3)	
60	DE-WATERING PUMP - 2	WTP pump Room-2 (B3)	
61	DE-WATERING PUMP PANEL	WTP pump Room-2 (B3)	
62	HYDRO PNEUMATIC PUMP-1	WTP pump Room-2 (B3)	
63	HYDRO PNEUMATIC PUMP-2	WTP pump Room-2 (B3)	
64	FILTER FEED PUMP - 1	WTP pump Room-2 (B3)	
65	FILTER FEED PUMP - 2	WTP pump Room-2 (B3)	
66	DOSING PUMP-1	WTP pump Room-2 (B3)	
67	DOSING PUMP-2	WTP pump Room-2 (B3)	
68	DMF FILTER	WTP pump Room-2 (B3)	
69	ACF FILTER	WTP pump Room-2 (B3)	
70	PHE ELECTRICAL PANEL	WTP pump Room-2 (B3)	
71	FIRE JOCKEY PUMP	Fire pump Room-2 (B3)	
72	FIRE SPRINKLER PUMP	Fire pump Room-1 (A8)	
73	FIRE HYDRANT PUMP	Fire pump Room-1 (A8)	
74	FIRE DIESEL ENGINE PUMP	Fire pump Room-1 (A8)	
75	FIRE FIGHTING PANEL	Fire pump Room-1 (A8)	
76	DE-WATERING PUMP - 1	Fire pump Room-1 (A8)	
77	DE-WATERING PUMP - 2	Fire pump Room-1 (A8)	
78	DE-WATERING PUMP PANEL	Fire pump Room-1 (A8)	
79	HYDRO PNEUMATIC PUMP-1	Fire pump Room-1 (A8)	
80	HYDRO PNEUMATIC PUMP-2	Fire pump Room-1 (A8)	
81	FILTER FEED PUMP - 1	Fire pump Room-1 (A8)	
82	FILTER FEED PUMP - 2	Fire pump Room-1 (A8)	
83	DOSING PUMP-1	Fire pump Room-1 (A8)	
84	DOSING PUMP-2	Fire pump Room-1 (A8)	
85	DMF FILTER	Fire pump Room-1 (A8)	
86	ACF FILTER	Fire pump Room-1 (A8)	
87	PHE ELECTRICAL PANEL	Fire pump Room-1 (A8)	
88	FIRE JOCKEY PUMP	Fire pump Room-1 (A8)	
89	FIRE SPRINKLER PUMP	Fire pump Room-4 (A2)	
90	FIRE HYDRANT PUMP	Fire pump Room-4 (A2)	
91	FIRE DIESEL ENGINE PUMP	Fire pump Room-4 (A2)	
92	FIRE FIGHTING PANEL	Fire pump Room-4 (A2)	
93	DE-WATERING PUMP - 1	Fire pump Room-4 (A2)	
94	DE-WATERING PUMP - 2	Fire pump Room-4 (A2)	
95	DE-WATERING PUMP PANEL	Fire pump Room-4 (A2)	
96	HYDRO PNEUMATIC PUMP-1	Fire pump Room-4 (A2)	
		WTP - 4	

SI No	Description	Location	Remarks
97	HYDRO PNEUMATIC PUMP-2		
98	FILTER FEED PUMP - 1	WTP - 4	
99	FILTER FEED PUMP - 2	WTP - 4	
100	DOSING PUMP-1	WTP - 4	
101	DOSING PUMP-2	WTP - 4	
102	DMF FILTER	WTP - 4	
103	ACF FILTER	WTP - 4	
104	PHE ELECTRICAL PANEL	WTP - 4	
105	DE-WATERING PUMP - 1	WTP - 4	
106	DE-WATERING PUMP - 2	WTP - 4	
107	DE-WATERING PUMP PANEL	WTP - 4	
108	BOOSTER PUMP -1 (B2)	B2-Terrace	
109	BOOSTER PUMP -2 (B2)	B2-Terrace	
110	BOOSTER PUMP-1 (A2)	A2-Terrace	
111	BOOSTER PUMP-2 (A2)	A2-Terrace	
112	BOOSTER PUMP -1 (A1)	A1-Terrace	
113	BOOSTER PUMP -2 (A1)	A1-Terrace	
114	BOOSTER PUMP-1 (B1)	B1-Terrace	
115	BOOSTER PUMP-2 (B1)	B1-Terrace	
116	BOOSTER PUMP-1 (D)	D-Terrace	
117	BOOSTER PUMP-2 (D)	D-Terrace	
118	BOOSTER PUMP -1 (A3)	A3-Terrace	
119	BOOSTER PUMP -2 (A3)	A3-Terrace	
120	BOOSTER PUMP-1 (A4)	A4-Terrace	
121	BOOSTER PUMP-2 (A4)	A4-Terrace	
122	BOOSTER PUMP-1 (F1)	F1-Terrace	
123	BOOSTER PUMP-2 (F1)	F1-Terrace	
124	BOOSTER PUMP-1 (F2)	F2-Terrace	
125	BOOSTER PUMP-2 (F2)	F2-Terrace	
126	BOOSTER PUMP-1 (E)	E-Terrace	
127	BOOSTER PUMP-2 (E)	E-Terrace	
128	BOOSTER PUMP-1 (B3)	B3-Terrace	
129	BOOSTER PUMP-2 (B3)	B3-Terrace	
130	BOOSTER PUMP-1 (A5)	A5-Terrace	
131	BOOSTER PUMP-2 (A5)	A5-Terrace	
132	BOOSTER PUMP-1 (A6)	A6-Terrace	
133	BOOSTER PUMP-2 (A6)	A6-Terrace	
134	BOOSTER PUMP-1 (A7)	A7-Terrace	
135	BOOSTER PUMP-2 (A7)	A7-Terrace	
136	BOOSTER PUMP-1 (A8)	A8-Terrace	
137	BOOSTER PUMP-2 (A8)	A8-Terrace	
138	BOOSTER PUMP-1 (A9)	A9-Terrace	
139	BOOSTER PUMP-2 (A9)	A9-Terrace	
140	COMMON AREA DISDTRIBUTION BOARD (B2)	Ground Floor Lift Lobby	
141	COMMON AREA DISDTRIBUTION BOARD (A2)	Ground Floor Lift Lobby	
142	COMMON AREA DISDTRIBUTION BOARD (A1)	Ground Floor Lift Lobby	
143	COMMON AREA DISDTRIBUTION BOARD (B1)	Ground Floor Lift Lobby	
144	COMMON AREA DISDTRIBUTION BOARD (D)	Ground Floor Lift Lobby	
145	COMMON AREA DISDTRIBUTION BOARD (A3)	Ground Floor Lift Lobby	
146	COMMON AREA DISDTRIBUTION BOARD (A4)	Ground Floor Lift Lobby	
147	COMMON AREA DISDTRIBUTION BOARD (F1)	Ground Floor Lift Lobby	

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Sl No	Description	Location	Remarks
148	COMMON AREA DISDTRIBUTION BOARD (F2)	Ground Floor Lift Lobby	
149	COMMON AREA DISDTRIBUTION BOARD (E)	Ground Floor Lift Lobby	
150	COMMON AREA DISDTRIBUTION BOARD (B3)	Ground Floor Lift Lobby	
151	COMMON AREA DISDTRIBUTION BOARD (A5)	Ground Floor Lift Lobby	
152	COMMON AREA DISDTRIBUTION BOARD (A6)	Ground Floor Lift Lobby	
153	COMMON AREA DISDTRIBUTION BOARD (A7)	Ground Floor Lift Lobby	
154	COMMON AREA DISDTRIBUTION BOARD (A8)	Ground Floor Lift Lobby	
155	COMMON AREA DISDTRIBUTION BOARD (A9)	Ground Floor Lift Lobby	
156	COMMON AREA DISDTRIBUTION BOARD (A3)	Basement Lift lobby	
157	COMMON AREA DISDTRIBUTION BOARD (B2)	Basement Lift lobby	
158	COMMON AREA DISDTRIBUTION BOARD (B1)	Basement Lift lobby	
159	COMMON AREA DISDTRIBUTION BOARD (F2)	Basement Lift lobby	
160	COMMON AREA DISDTRIBUTION BOARD (A6)	Basement Lift lobby	
161	COMMON AREA DISDTRIBUTION BOARD (A7)	Basement Lift lobby	
162	COMMON AREA DISDTRIBUTION BOARD (A8)	Basement Lift lobby	
163	RAIN WATER DE-WATERING PUMP - 1	B1-Basement Lift Lobby	
164	RAIN WATER DE-WATERING PUMP - 2	B1-Basement Lift Lobby	
165	RAIN WATER DE-WATERING PUMP PANEL	B1-Basement Lift Lobby	
166	RAIN WATER DE-WATERING PUMP - 1	A3-Basement Lift Lobby	
167	RAIN WATER DE-WATERING PUMP - 2	A3-Basement Lift Lobby	
168	RAIN WATER DE-WATERING PUMP PANEL	A3-Basement Lift Lobby	
169	RAIN WATER DE-WATERING PUMP - 1	A6-Basement Lift Lobby	
170	RAIN WATER DE-WATERING PUMP - 2	A6-Basement Lift Lobby	
171	RAIN WATER DE-WATERING PUMP PANEL	A6-Basement Lift Lobby	
172	COMMON AREA SSB PANEL - B2 (160A)		
173	DG PANEL SET-3 -250 KVA		
174	METER PANEL-1 I/C MCCB (300A)	B2 Ground Floor Electrical Room	
175	METER PANEL-2 I/C MCCB (300A)		
176	METER PANEL-3 I/C MCCB (300A)		
177	COMMON AREA SSB PANEL - B1 (100A)		
178	METER PANEL-1 I/C MCCB (300A)	B1 Ground Floor Electrical Room	
179	METER PANEL-2 I/C MCCB (300A)		
180	METER PANEL-3 I/C MCCB (300A)		
181	COMMON AREA SSB PANEL - A2 (125A)		
182	METER PANEL-1 I/C MCCB (300A)	A2Ground Floor Electrical Room	
183	METER PANEL-2 I/C MCCB (300A)		
184	METER PANEL-3 I/C MCCB (300A)		
185	DG PANEL SET- 4- 180 KVA		
186	COMMON AREA SSB PANEL - A1 (200A)		
187	METER PANEL-1 I/C MCCB (300A)	A1Ground Floor Electrical Room	
188	METER PANEL-2 I/C MCCB (300A)		
189	COMMON AREA SSB PANEL - D (100A)		
190	METER PANEL-1 I/C MCCB (300A)	D Ground Floor Electrical Room	
191	METER PANEL-2 I/C MCCB (300A)		
192	METER PANEL-1 I/C MCCB (300A)	F1 Electrrical room	
193	COMMON AREA SSB PANEL - A3 (125A)		
194	METER PANEL-1 I/C MCCB (300A)	A3 Ground Floor Electrical Room	
195	METER PANEL-2 I/C MCCB (300A)		
196	METER PANEL-3 I/C MCCB (300A)		
197	COMMON AREA SSB PANEL - A4 (100A)		
198	METER PANEL-1 I/C MCCB (200A)	A4 Ground Floor Electrical	

SI No	Description	Location	Remarks
199	METER PANEL-2 I/C MCCB (200A)	Room	
200	METER PANEL-3 I/C MCCB (200A)		
201	METER PANEL-4 I/C MCCB (200A)		
202	METER PANEL-5 I/C MCCB (200A)		
203	COMMON AREA SSB PANEL - F2 (200A)		
204	METER PANEL-1 I/C MCCB (200A)	F1 Ground Floor Electrical Room	
205	METER PANEL-2 I/C MCCB (200A)		
206	METER PANEL-3 I/C MCCB (200A)		
207	METER PANEL-4 I/C MCCB (200A)		
208	METER PANEL-5 I/C MCCB (200A)		
209	COMMON AREA SSB PANEL - F1 (200A)	F2 Ground Floor Electrical Room	
210	METER PANEL-1 I/C MCCB (300A)		
211	METER PANEL-2 I/C MCCB (300A)		
212	COMMON AREA SSB PANEL -E (200A)		
213	CLUB HOUSE PANEL-250A		
214	METER PANEL-1 I/C MCCB (300A)	E Ground Floor Electrical Room	
215	METER PANEL-2 I/C MCCB (300A)		
216	METER PANEL-3 I/C MCCB (300A)		
217	COMMON AREA SSB PANEL - B3 (160A)		
218	DG PANEL SET-2 -160 KVA		
219	METER PANEL-1 I/C MCCB (300A)	B3 Ground Floor Electrical Room	
220	METER PANEL-2 I/C MCCB (300A)		
221	METER PANEL-3 I/C MCCB (300A)		
222	COMMON AREA SSB PANEL - A5 (200A)		
223	METER PANEL-1 I/C MCCB (400A)		
224	METER PANEL-2 I/C MCCB (400A)	A5 Ground Floor Electrical Room	
225	METER PANEL-3 I/C MCCB (400A)		
226	COMMON AREA SSB PANEL - A6 (100A)		
227	METER PANEL-1 I/C MCCB (300A)		
228	METER PANEL-2 I/C MCCB (300A)		
229	METER PANEL-2 I/C MCCB (300A)	A6 Ground Floor Electrical Room	
230	COMMON AREA SSB PANEL - A7 (400A)	A7 Ground Floor Electrical Room	
231	METER PANEL-1 I/C MCCB (200A)	F1 Electrical room	
232	METER PANEL-2 I/C MCCB (200A)		
233	METER PANEL-3 I/C MCCB (200A)		
234	COMMON AREA SSB PANEL - A8 (400A)		
235	DG PANEL SET-1-160 KVA		
236	METER PANEL-1 I/C MCCB (300A)	A7 Ground Floor Electrical Room	
237	METER PANEL-2 I/C MCCB (300A)		
238	METER PANEL-3 I/C MCCB (300A)		
239	COMMON AREA SSB PANEL - A9 (100A)		
240	SINGLE ARM STREET LIGHT		
241	SOLAR LIGHT	SINGLE Tower	
242	METER PANEL-3 I/C MCCB (300A)	SOLAR Tower	
243	STP-315 KLD Main panel	F1 Electrical room	
244	STP-165 KLD Main panel	F1 STP	
245	Filter press system arrangements 315KLD	A9 STP	
246	Filter press system arrangements 165KLD	F1 STP	
247	De-Water pump panel-315KLD	A9 STP	
		F1 STP	

Sl No	Description	Location	Remarks
248	De-Water pump panel-165KLD	A9 STP	
249	Ultra filtration system control panel 315KLD	F1 STP	
250	Ultra filtration system control panel 165KLD	A9 STP	
251	Phenuamatic pump-1	F1 STP	
252	Phenuamatic pump-2	F1 STP	
253	Phenuamatic pump-3	F1 STP	
254	Phenuamatic pump-4	F1 STP	
255	UF BACK FLUSH PUMP-1	F1 STP	
256	UF BACK FLUSH PUMP-2	F1 STP	
257	Hypo dosing pump-1 With Tank	F1 STP	
258	Hypo dosing pump-2 With Tank	F1 STP	
259	Hypo dosing pump-3 With Tank	F1 STP	
260	Air compressor	F1 STP	
261	UF FEED PUMP-1	F1 STP	
262	UF FEED PUMP-2	F1 STP	
263	Treated excess water disposal pump-1	F1 STP	
264	Treated excess water disposal pump-2	F1 STP	
265	Raw sewage pump-1	F1 STP	
266	Raw sewage pump-2	F1 STP	
267	Filter feed pump-1	F1 STP	
268	Filter feed pump-2	F1 STP	
269	Hypo dosing pump-1 With Tank	F1 STP	
270	Hypo dosing pump-2 With Tank	F1 STP	
271	Sludge transfer pump 1&2	F1 STP	
272	Screw Pump	F1 STP	
273	Air blower-1 (MOTOR)	F1 STP	
274	Air blower-2 (MOTOR)	F1 STP	
275	Dual Media Filter	F1 STP	
276	Activated carbon filter	F1 STP	
277	UF Filters	F1 STP	
278	UV Lights	F1 STP	
279	RAIN WATER DE-WATERING PUMP - 1	F1 STP	
280	RAIN WATER DE-WATERING PUMP - 2	F1 STP	
281	Phenuamatic pump-1	A9 STP	
282	Phenuamatic pump-2	A9 STP	
283	Phenuamatic pump-3	A9 STP	
284	Phenuamatic pump-4	A9 STP	
285	UF BACK FLUSH PUMP-1	A9 STP	
286	UF BACK FLUSH PUMP-2	A9 STP	
287	Hypo dosing pump-1 With Tank	A9 STP	
288	Hypo dosing pump-2 With Tank	A9 STP	
289	Hypo dosing pump-3 With Tank	A9 STP	
290	Air compressor	A9 STP	
291	UF FEED PUMP-1	A9 STP	
292	UF FEED PUMP-2	A9 STP	
293	Treated excess water disposal pump-1	A9 STP	
294	Treated excess water disposal pump-2	A9 STP	
295	Raw sewage pump-1	A9 STP	
296	Raw sewage pump-2	A9 STP	
297	Filter feed pump-1	A9 STP	
298	Filter feed pump-2	A9 STP	

Sl No	Description	Location	Remarks
299	Hypo dosing pump-1 With Tank	A9 STP	
300	Hypo dosing pump-2 With Tank	A9 STP	
301	Sludge transfer pump 1&2	A9 STP	
302	Screw Pump	A9 STP	
303	Air blower-1 (MOTOR)	A9 STP	
304	Air blower-2 (MOTOR)	A9 STP	
305	Dual Media Filter	A9 STP	
306	Activated carbon filter	A9 STP	
307	UF Filters	A9 STP	
308	UV Lights	A9 STP	
309	RAIN WATER DE-WATERING PUMP - 1	A9 STP	
310	RAIN WATER DE-WATERING PUMP - 2	A9 STP	
311	Exhaust fan unit With panel	A9 STP	
312	Fresh air fan unit With panel	A9 STP	
313	Raw sewage Flow meter	A9 STP	
314	Exhaust fan unit With panel	F1 STP	
315	Fresh air fan unit With panel	F1 STP	
316	Raw sewage Flow meter	F1 STP	
317	Movable chain pulley	A9 STP	
318	Movable chain pulley	F1 STP	
319	Fire pressure vessel	A8- Fire pump room	
320	Fire Engine battery	A8- Fire pump room	
321	Fire engine panel	A8- Fire pump room	
322	Fire diesel tank	A8- Fire pump room	
323	fire pressure switch 3nos	A8- Fire pump room	
324	Movable chain pulley	A8- Fire pump room	
325	Fire pressure vessel	B3- Fire pump room	
326	Fire Engine battery	B3- Fire pump room	
327	Fire engine panel	B3- Fire pump room	
328	Fire diesel tank	B3- Fire pump room	
329	fire pressure switch 3nos	B3- Fire pump room	
330	Movable chain pulley	B3- Fire pump room	
331	Fire pressure vessel	A3- Fire pump room	
332	Fire Engine battery	A3- Fire pump room	
333	Fire engine panel	A3- Fire pump room	
334	Fire diesel tank	A3- Fire pump room	
335	fire pressure switch 3nos	A3- Fire pump room	
336	Movable chain pulley	A3- Fire pump room	
337	Fire pressure vessel	A2- Fire pump room	
338	Fire Engine battery	A2- Fire pump room	
339	Fire engine panel	A2- Fire pump room	
340	Fire diesel tank	A2- Fire pump room	
341	fire pressure switch 3nos	A2- Fire pump room	
342	Movable chain pulley	A2- Fire pump room	
343	DE-WATERING PUMP - 1	A2- Fire pump room	
344	DE-WATERING PUMP - 2	A2- Fire pump room	
345	Softener Filter	A2-WTP pump room	
346	Softener Flow meter	A2-WTP pump room	
347	OHT Float control panel	A2-WTP pump room	
348	Rota meter	A2-WTP pump room	
349	WTP Filter feed pump panel	A2-WTP pump room	

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SI No	Description	Location	Remarks
350	Salt mixing tank	A2-WTP pump room	
351	Softener Filter	A3-WTP pump room	
352	Softener Flow meter	A3-WTP pump room	
353	OHT Float control panel	A3-WTP pump room	
354	Rota meter	A3-WTP pump room	
355	WTP Filter feed pump panel	A3-WTP pump room	
356	Salt mixing tank	A3-WTP pump room	
357	Softener Filter	B3-WTP pump room	
358	Softener Flow meter	B3-WTP pump room	
359	OHT Float control panel	B3-WTP pump room	
360	Rota meter	B3-WTP pump room	
361	WTP Filter feed pump panel	B3-WTP pump room	
362	Salt mixing tank	B3-WTP pump room	
363	Softener Filter	A8-WTP pump room	
364	Softener Flow meter	A8-WTP pump room	
365	OHT Float control panel	A8-WTP pump room	
366	Rota meter	A8-WTP pump room	
367	WTP Filter feed pump panel	A8-WTP pump room	
368	Salt mixing tank	A8-WTP pump room	
369	160KVA-1 DG AMF panel	A8 Behind	
370	160KVA-1 DG Engine Battery 12V	A8 Behind	
371	160KVA-2 DG AMF panel	B3 Behind	
372	160KVA-2 DG Engine Battery 12V	B3 Behind	
373	180KVA DG AMF panel	A2 Behind	
374	180KVA DG Engine Battery 12V	A2 Behind	
375	250KVA DG AMF panel	F1 Behind	
376	250KVA DG Engine Battery 12V	F1 Behind	
377	Polypropylene pump	A8-WTP pump room	
378	Polypropylene pump	B3-WTP pump room	
379	Polypropylene pump	A3-WTP pump room	
380	Polypropylene pump	A2-WTP pump room	
381	Booster pump panel A1	Tower-A1	
382	Booster pump panel A2	Tower-A2	
383	Booster pump panel A3	Tower-A3	
384	Booster pump panel A4	Tower-A4	
385	Booster pump panel A5	Tower-A5	
386	Booster pump panel A6	Tower-A6	
387	Booster pump panel A7	Tower-A7	
388	Booster pump panel A8	Tower-A8	
389	Booster pump panel A9	Tower-A9	
390	Booster pump panel B1	Tower-B1	
391	Booster pump panel B2	Tower-B2	
392	Booster pump panel B3	Tower-B3	
393	Booster pump panel D	Tower-D	
394	Booster pump panel E	Tower-E	
395	Booster pump panel F1	Tower-F1	
396	Booster pump panel F2	Tower-F2	
397	OHT Float control indicator (Domestic & Flush) A1	Tower-A1	
398	OHT Float control indicator (Domestic & Flush) A2	Tower-A2	
399	OHT Float control indicator (Domestic & Flush) A3	Tower-A3	
400	OHT Float control indicator (Domestic & Flush) A4	Tower-A4	

Sl No	Description	Location	Remarks
401	OHT Float control indicator (Domestic & Flush) A5	Tower-A5	
402	OHT Float control indicator (Domestic & Flush) A6	Tower-A6	
403	OHT Float control indicator (Domestic & Flush) A7	Tower-A7	
404	OHT Float control indicator (Domestic & Flush) A8	Tower-A8	
405	OHT Float control indicator (Domestic & Flush) A9	Tower-A9	
406	OHT Float control indicator (Domestic & Flush) B1	Tower-B1	
407	OHT Float control indicator (Domestic & Flush) B2	Tower-B2	
408	OHT Float control indicator (Domestic & Flush) B3	Tower-B3	
409	OHT Float control indicator (Domestic & Flush) D	Tower-D	
410	OHT Float control indicator (Domestic & Flush) E	Tower-E	
411	OHT Float control indicator (Domestic & Flush) F1	Tower-F1	
412	OHT Float control indicator (Domestic & Flush) F2	Tower-F2	
413	OHT tank solenoid valve Domestic A1	Tower-A1	
414	OHT tank solenoid valve Flush A1	Tower-A1	
415	OHT tank solenoid valve Domestic A2	Tower-A2	
416	OHT tank solenoid valve Flush A2	Tower-A2	
417	OHT tank solenoid valve Domestic A3	Tower-A3	
418	OHT tank solenoid valve Flush A3	Tower-A3	
419	OHT tank solenoid valve Domestic A4	Tower-A4	
420	OHT tank solenoid valve Flush A4	Tower-A4	
421	OHT tank solenoid valve Domestic A5	Tower-A5	
422	OHT tank solenoid valve Flush A5	Tower-A5	
423	OHT tank solenoid valve Domestic A6	Tower-A6	
424	OHT tank solenoid valve Flush A6	Tower-A6	
425	OHT tank solenoid valve Domestic A7	Tower-A7	
426	OHT tank solenoid valve Flush A7	Tower-A7	
427	OHT tank solenoid valve Domestic A8	Tower-A8	
428	OHT tank solenoid valve Flush A8	Tower-A8	
429	OHT tank solenoid valve Domestic A9	Tower-A9	
430	OHT tank solenoid valve Flush A9	Tower-A9	
431	OHT tank solenoid valve Domestic B1	Tower-B1	
432	OHT tank solenoid valve Flush B1	Tower-B1	
433	OHT tank solenoid valve Domestic B2	Tower-B2	
434	OHT tank solenoid valve Flush B2	Tower-B2	
435	OHT tank solenoid valve Domestic B3	Tower-B3	
436	OHT tank solenoid valve Flush B3	Tower-B3	
437	OHT tank solenoid valve Domestic D	Tower-D	
438	OHT tank solenoid valve Flush D	Tower-D	
439	OHT tank solenoid valve Domestic E	Tower-E	
440	OHT tank solenoid valve Flush E	Tower-E	
441	OHT tank solenoid valve Domestic F1	Tower-F1	
442	OHT tank solenoid valve Flush F1	Tower-F1	
443	OHT tank solenoid valve Domestic F2	Tower-F2	
444	OHT tank solenoid valve Flush F2	Tower-F2	
445	Lightning arrestor	Tower-F1	
446	Lightning arrestor	Tower-B1	
447	Lightning arrestor	Tower-A2	
448	Lightning arrestor	Tower-A3	
449	Lightning arrestor	Tower-E	
450	Lightning arrestor	Tower-A6	
451	Lightning arrestor	Tower-A7	

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SI No	Description	Location	Remarks
452	Lightning arrestor	Tower-A8	
453	Lightning arrestor	Tower-A9	
454	Aviation lamp	Tower-A1	
455	Aviation lamp	Tower-A2	
456	Aviation lamp	Tower-A3	
457	Aviation lamp	Tower-A4	
458	Aviation lamp	Tower-A5	
459	Aviation lamp	Tower-A6	
460	Aviation lamp	Tower-A7	
461	Aviation lamp	Tower-A8	
462	Aviation lamp	Tower-A9	
463	Aviation lamp	Tower-B1	
464	Aviation lamp	Tower-B2	
465	Aviation lamp	Tower-B3	
466	Aviation lamp	Tower-D	
467	Aviation lamp	Tower-E	
468	Aviation lamp	Tower-F1	
469	Aviation lamp	Tower-F2	
470	METER PANEL-1 I/C MCCB (300A)	Tower-F1	
471	METER PANEL-2 I/C MCCB (300A)	Tower-F1	
472	METER PANEL-3 I/C MCCB (300A)	Tower-F1	
473	Hose reel box all floor	All tower=208	
474	Hose reel drum all floor	All tower=208	
475	Fire hose all floor	All tower=416	
476	Fire nozzle all tower and floor	All tower=252	
477	PAS system amplifier	Tower-B1	
478	Voice alarm router	Tower-B1	
479	Voice alarm controller	Tower-B1	
480	Mikes	Tower-B1	
481	PAS system amplifier	Tower-A7	
482	Voice alarm router	Tower-A7	
483	Voice alarm controller	Tower-A7	
484	Mikes	Tower-A7	
485	Common area Hydrant post	All tower=17	
486	Common area fire 4 way bridge post	All tower=12	
487	All tower floor hydrant	All tower=208	
488	All tower common area earth pit	All tower=115	
489	All tower cctv camera	All tower=98	
490	All floor fire alarm annunciator	All tower=208	
491	All floor and common area fire bucket	All tower=498	
492	External lightning panel	Tower-A2 back side	
493	External lightning panel	Tower-B3 back side	
494	Raw water flow meter	Tower-A3	
495	Raw water flow meter	Tower-A2	
496	Raw water flow meter	Tower-A8	
497	Raw water flow meter	Tower-B3	
498	Doom Light	All Towers	
499	Common area light	All tower	
500	Fire Sprinkler bulbs	All Basement	
501	Lift Fire man swith	All tower=32	
502		1	

SI No	Description	Location	Remarks
503	Bench	1	
504		17	
505	Bore Well with Pump	1	
506	Boombarrier with Photocell	1	
507	Remote Switch	1	
508	1KVA UPS for Boom Barrier	1	
509	Security Cabin	2	
510	Street Light	60	
511	Solar Light	22	
512	Dome Light	45	
513	CO2 (4.5kg) FIRE EXTINGUISHER	25	
514	DCP (4.5kg) FIRE EXTINGUISHER	269	
515	FOAM (9litrs) FIRE EXTINGUISHER	4	
516	Fire Hose with Nozzel	485	

ASSET LIST CLUBHOUSE -OLYMPIA GRNADE			
S.No.	Asset	Qty	Location
1	Gym Reception Desk	1	Gym
2	Sony Player	1	Gym
3	Amplifier	1	Gym
4	Treadmill	3	Gym
5	Elleptical Fitness Cross trainer / Sprit	2	Gym
6	Recumbent Cycle / Spirit	1	Gym
7	Chest & Shoulder Machine / Plamax	1	Gym
8	Lat Machine/Plamax	1	Gym
9	Seated Leg press/Plamax	1	Gym
10	Seated Leg Curl & Extension/Plamax	1	Gym
11	Tummy Vibrator	1	Gym
12	Multi bench	1	Gym
13	Abdomen Bench	1	Gym
14	Plate Rack	1	Gym
15	10 Kg Plates	4	Gym
16	7.5 Kg Plates	4	Gym
17	5 Kg Plates	4	Gym
18	2.5 Kg Plates	4	Gym
19	Barbell - Big	1	Gym
20	Barbell - Small	1	Gym
21	Barbell - EZ Bar	1	Gym
22	Dumbell Rack	1	Gym
23	20 Kgs Dumbell	2	Gym
24	17.5 Kgs Dumbell	2	Gym
25	15 Kgs Dumbell	2	Gym

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S.No.	Asset	Qty	Location
26	12.5 Kgs Dumbell	2	Gym
27	10 Kgs Dumbell	4	Gym
28	7.5 Kgs Dumbell	4	Gym
29	5 kgs Dumbell	4	Gym
30	2.5 kgs Dumbell	4	Gym
31	Swiss Ball	2	Gym
32	Medicine Ball - 3 kgs	1	Gym
33	Medicine Ball - 5 kgs	1	Gym
34	Aerobic Stepper	3	Gym
35	Tera band	1	Gym
36	Rubber Tiles	8	Gym
37	Panasonic Split AC	4	Gym
38	Full Size Mirrors	7	Gym
39	Weighing Scale	1	Gym
40	Usage Guidelines	1	Gym
41	Mirror Fittings	7	Gym
42	Wall Clock	1	Gym
43	Yoga Mat	1	Gym
44	Stepper stand	6	Gym
45	Chair	1	Gym
46	Sofa	1	Gym
47	Fire Extinguisher	1	Gym
48	Crunches stick	2	Gym
49	Dustbin	1	Gym
50	Pool Table	1	Lounge

S.No.	Asset	Qty	Location
51	Pool Table Balls	1	Lounge
52	Triangle	1	Lounge
53	Cue stick	4	Lounge
54	Cue Stick Stand	1	Lounge
55	Sinlge Wooden chairs	2	Lounge
56	Glass top Table	1	Lounge
57	Wooden Plank	1	Lounge
58	Split AC	2	Lounge
59	Painting Frames	23	Lounge
60	Sofa	1	Lounge
61	Table Tennis	1	Indoor games
62	TT Bat	2	Indoor games
63	Carrom Board	1	Indoor games
64	Carrom Coins set	1	Indoor games
65	Split AC	2	Indoor games
66	Wooden Chess board	1	Indoor games
67	Painting Frames	7	Indoor games
68	TT Net	1	Indoor games
69	Chairs	5	Indoor games
70	Kids Multi play station	1	Kids Play Area
71	Kids See Saw	2	Kids Play Area
72	Kids 1way horse rocker	2	Kids Play Area
73	Kids Swing	2	Kids Play Area
74	Kids Merry go rounq chair	1	Kids Play Area
75	Kids Merry go rounq chair	1	Kids Play Area

07

S.No.	Asset	Qty	Location
76	Kids Senior side	2	Kids Play Area
78	Hose 15 mt	1	Swimming Pool
79	Vaccum Head	1	Swimming Pool
80	Telescopic Pole	1	Swimming Pool
81	Leaf net	2	Swimming Pool
82	Guidelines	2	Swimming Pool
83	Emergency Light	1	Swimming Pool
84	Usage Guidelines	1	Swimming Pool
85	Safety Signage	2	Swimming Pool
86	Pool under maintenance Signage	1	Swimming Pool
87	Swimming Pool Pump	2	Pool Pump Room
88	Back wash Filter	1	Swimming Pool
89	DOL starter	2	Swimming Pool
90	Reception Desk	1	Reception
91	Chairs	2	Reception
92	Sony DVD Player	1	Reception
93	Amplifier	1	Reception
94	Wall clock	1	Reception
95	Usage guidelines	1	Reception
96	Painting Frames	12	Reception
97	Club Grande Signage	2	Reception
98	Water dispenser with stand	1	Reception
99	First aid kit	1	Reception
100	Fire Extinguisher	1	Reception

S.No.	Asset	Qty	Location
101	Painting Frames	6	Café
102	Air hockey	1	Café
103	Air hockey coins stand	1	Café
104	Air hockey coins	26	Café
105	Ping pong	1	Café
106	Seating chairs	8	Café
107	Side table	1	Café
108	Caram board	1	Café
109	Carom coins	13	Café
110	Wooden round tables	4	Multi purpose hall(GF)
111	Panasonic Split AC	3	Multi purpose hall(GF)
112	Portable Wash Basin	1	Multi purpose hall(GF)
113	Painting Frames	4	Multi purpose hall(GF)
114	Chairs	35	Multi purpose hall(GF)
115	Fire Extinguisher	1	Multi purpose hall(GF)
116	Round tables	4	Library
117	Split AC	2	Library
118	Chairs	25	Library
119	Books stand	1	Library
120	TV 32 inches	2	Library
121	Side tables	1	Library
122	Wash basin	1	Restroom Gents (GF)
123	Urinal	1	Restroom Gents (GF)
124	WC	1	Restroom Gents (GF)
125	Wash basin mirror	1	Restroom Gents (GF)

69

S.No.	Asset	Qty	Location
126	Wash basin	1	Restroom Ladies (GF)
127	WC	1	Restroom Ladies (GF)
128	Wash basin Mirror	1	Restroom Ladies (GF)
129	Wash basin	2	Restroom Gents (GF)
130	Urinal	2	Restroom Gents (GF)
131	WC	2	Restroom Gents (GF)
132	Wash basin mirror	2	Restroom Gents (GF)
133	Shower	2	Restroom Gents (GF)
134	Changing room	1	Restroom Gents (GF)
135	Steam room	1	Restroom Gents (GF)
136	Steam Usage Guidelines	1	Restroom Gents (GF)
137	Wash basin	2	Restroom Ladies (GF)
138	WC	2	Restroom Ladies (GF)
139	Wash basin mirror	2	Restroom Ladies (GF)
140	Shower	2	Restroom Ladies (GF)
141	Changing room	1	Restroom Ladies (GF)
142	Steam room	1	Restroom Ladies (GF)
143	Steam Usage Guidelines	1	Restroom Ladies (GF)
144	Water Dispencer	1	Entrance
145	Locker	12	Gents
146	Locker	12	Ladies
147	Steam Generator Unit	1	Gents
148	Steam Generator Unit	1	Ladies
149	Janitor Cart - blue	1	Janitor Store
150	Janitor Cart - Gray	1	Janitor Store

S.No.	Asset	Qty	Location
151	Two Compartment Desk	1	OTS -Office Area
152	Wash Basin	2	Rest room Gents (FF)
153	Mirror	2	Rest room Gents (FF)
154	Urinals	3	Rest room Gents (FF)
155	WC	1	Rest room Gents (FF)
156	Wash Basin	2	Rest room Ladies (FF)
157	Mirrors	2	Rest room Ladies (FF)
158	WC	2	Rest room Ladies (FF)
159	Fire Extinguisher	2	First floor corridor
160	Water dispenser with stand	1	First floor corridor
161	Door mat	1	First floor corridor
162	Dust bin	1	First floor corridor

ASSET LIST CCTV - OLYMPIA GRANDE

Block Name	CCTV SI No	Camera Location	Remarks
A8	1	10P Lift	
	2	13P Lift	
	3	Ground Level Lift Lobby	
	4	Basement Entrance	
	5	Entrance main gate	
	6	Car parking area (A8 Lift side)	
A9	7	10P Lift	
	8	13P Lift	
	9	Ground Level Lift Lobby	
	10	Basement Entrance	
	11	Entrance main gate	
A6	12	10P Lift	
	13	13P Lift	
	14	Ground Level Lift Lobby	
	15	Basement Entrance	
A7	16	10P Lift	
	17	13P Lift	
	18	Ground Level Lift Lobby	
	19	Basement Entrance	
	20	Back side (A7 Exit way)	
A5	21	10P Lift	
	22	13P Lift	
	23	Ground Level Lift Lobby	
	24	Back side (A5 Exit way)	
	25	Basement Entrance	
B3	26	10P Lift	
	27	13P Lift	
	28	Ground Level Lift Lobby	
	29	Basement Entrance	
	30	Back side(B3 Exit way)	
E	31	10P Lift	
	32	13P Lift	
	33	Ground Level Lift Lobby	
	34	Basement Entrance	
	35	Entrance (A4-B3 Exit way)	
	36	Entrance (A6-A7 Exit way)	
	37	Entrance (A3-A4 Exit way)	
	38	Entrance (A4 Backside driveway)	
A4	39	10P Lift	
	40	13P Lift	
	41	Ground Level Lift Lobby	
	42	Basement Entrance	
	43	Entrance(A4-F1 Drive way)	

72

Block Name	CCTV SI No	Camera Location	Remarks
A3	44	10P Lift	
	45	13P Lift	
	46	Ground Level Lift Lobby	
	47	Basement Entrance	
	48	A3 Backside(Drive way)	
	49	Entrance(A3-A1 Drive way)	
D	50	10P Lift	
	51	13P Lift	
	52	Ground Level Lift Lobby	
	53	Basement Entrance	
B2	54	10P Lift	
	55	13P Lift	
	56	Ground Level Lift Lobby	
	57	Basement Entrance	
B1	58	Backside(Car parking area)	
	59	10P Lift	
	60	13P Lift	
	61	Ground Level Lift Lobby	
A2	62	Basement Entrance	
	63	Backside(Car parking area)	
	64	10P Lift	
	65	13P Lift	
A1	66	Ground Level Lift Lobby	
	67	Basement Entrance	
	68	Backside(Drive way)	
	69	10P Lift	
F1	70	13P Lift	
	71	Ground Level Lift Lobby	
	72	Basement Entrance	
	73	Backside(Drive way)	
	74	Backside(A1 TO F1 Drive way)	
F2	75	10P Lift	
	76	13P Lift	
	77	Ground Level Lift Lobby	
	78	Basement Entrance	
F2	79	10P Lift	
	80	13P Lift	
	81	Ground Level Lift Lobby	
	82	Basement Entrance	
	83	Backside right (Parking area)	
	84	Backside left (Parking area)	

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Block Name	CCTV SI No	Camera Location	Remarks
A8	85	Exit Ramp	
B2	86	Exit Ramp	
A3	87	Entrance Ramp	
A5	88	Entrance Ramp	
D	89	CCTV Monitoring room	
Basement	90	A1 Basement wall(A1-F1 Drive way)	
	91	A3 Basement wall (A3 -A4 Drive way)	
	92	B3 Basement wall (A6-A7 Drive way)	
	93	F2 Pillar (Drive way)	
	94	A4 Basement wall (A4-F1 Drive way)	
	95	A3 Basement wall (A3-A1 Drive way)	
F1	96	13P Lift	
F2	97	Backside(Parking area)	
SI No	Location	Description	Qty
1	CCTV room	DVR with Mouse	4
2		Monitor - (32, 42X2)	3
3		AC unit	1
4		Hard Disk 2TB	1

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ASSET LIST PM OFFICE - OLYMPIA GRANDE

SI NO	Description	Loction	Qty	Remarks
1	HCL System	Help Desk	1	
2	ACER system	Propety Manager	1	
3	Lenovo System	Shift Eng	1	
4	ACER system	Accounts	1	
5	HP Printer	Office	1	
6	A/C	Office	1	
7	Chairs	Office	4	
8	Land Line Phone	Office	2	
9	Locker	Office	1	
10	Key Chest	Office	1	
11	BIO-Metric	Office	1	
12	Notice Board	Office	1	
13	Pin Board	Office	1	
14	Notice Board - Lobby	All Towers	16	

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17/08/2017

To:

M/s. OGAOWA,
OLYMPIA GRANDE,
No.328, GST Road, Pallavaram,
Chennai - 600043.

Subject: Services Documents Handing Over -reg.

As per the above subject, we are handing over the Services Documents.

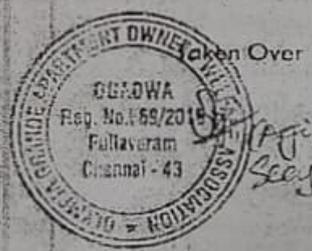
The following list of documents handing over:

- ✓ 1. Property Management Office Assets List.
- ✓ 2. Club House Assets List.
- ✓ * 3. Services Documents List. (44-48) provided on 25/8.
- ✓ 4. Common Area Assets List.
- ✓ 5. CCTV Assets List.

Handing Over

Handwritten signature
17/08/17

For Olympia Techpark (Chennai) Private Limited,



Handwritten signature
(Affil. Thomas)
Secy Engg - OGAOWA

For OGAOWA

* In absence of original bills, assent market value of each asset to be provided for completing handover process

AMC & PO Details-Olympia Grande			
S.No	Vendor Name	Narration	Remarks
1	Jones long Lasalle Building Operations Pvt Ltd	Property Management	
2	Jal Water Supply	Raw water Supply	
3	Mothu Sree Transport	Raw water Supply	
4	Sochin Water Supply	Raw water Supply	
5	Venkateswara Water Supply	Raw water Supply	
6	Sir Vignesh Water Supply	Raw water Supply	
7	M/S Boleji & Co	Raw Salt	
8	Alpho Pest Control Pvt Ltd	Pest control	
9	Arya Omnitalk Radio Trunking Services Pvt. Ltd	Walky Talky AMC	
10	Schindler India Pvt Ltd	Comprehensive AMC	
11	Mantech Services	Garbage Clearance	
12	Sree Thulasi Nursery	Landscaping	
13	Spo water solutions	Purchase of Swimming Pool & STP Consumable	Based on requirement PO will be raised
14	Blue dia.	Stationery	Order to be released based on mail approval
15	Saraswathy Agencies	News Papers & Packaged drinking water	On call basis
16	Powerico	Diesel Generator	On Call Service
17	UNTECH	STP	On Call Service

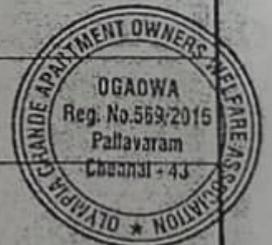


* Documents above received on 14/06/2017
 (Sri. Anil Kumar Thangas)
 * Additional documents requested
 -> L&T received parent bills & documents
 - AAT

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Building Statutory Clearances and Compliances -Olympia Grande

Sl.No	Name of Document
1	Completion Certificate
2	Building Insurance
3	Planning permit-CMDA
4	Building permit-local body approval
5	Clearance from Fire Department
6	Consent for Air - Operation
7	Consent for Water - Operation
8	Certificate for Elevators
9	Insurance For Lifts
10	CEIG Approval for Electrical Systems
11	Environment Clearance- Ministry of Environment & Forest
12	Swimming Pool NOC
13	DG registration-CEIG
14	NOC from airport authority



Handwritten signature and date:
19/9/18

Handwritten notes:
Received xerox
copies with observation
in page 3 for closure.
Aji A-Thomas
Secy Engg-OGAOW
1 of 3

18

B1 ✓ B2 ✓ B3 ✓ C ✓ D ✓ E ✓ F1 ✓ F2 ✓

(CC)

16 Partial Certificates provided
to final a 'C' towers end of Sept 2017.

17 Expired on 09/09. (Building Ins.)
Requested Past Insurance Copies and
explanation on variation in Sum assured if
any.

18 MOT permit including 'C' towers expired on 04/15
Reqd. Renewal docs?

19 Local Body Bldg permit inclg 'C' towers
expired on 04/15
Reqd. Renewal docs?

20 Fire Compliance report reqd prior to 1st
occupancy — required.

21 A1 One lift certificate missing / require

22 16 lifts insurance for lift " " "

23 Swimming pool NOC → No attachments.
(x4)

24 DG-3 & 4 DG reqd CEIG, not provided
Reqd: OBM covering letter with if deviat
obtained.

25 NOC from Airport in 2015 while construction
still progressing. — reqd.

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Building Statutory Clearances and Compliances -Olympia Grande

Sl.No	Name of Document
1	Completion Certificate
2	Building Insurance
3	Planning permit-CMDA
4	Building permit-local body approval
5	Clearance from Fire Department
6	Consent for Air - Operation
7	Consent for Water - Operation
8	Certificate for Elevators
9	Insurance For Lifts
10	CEIG Approval for Electrical Systems
11	Environment Clearance- Ministry of Environment & Forest
12	Swimming Pool NOC
13	DG registration-CEIG
14	NOC from airport authority



Handwritten signature and date: 21/12/2016

Received xerox copies with observation page 2 for closure. A-Thomas -OGADWA

B1V B2V B3V C DV EV F1V F2V

(C)

Partial Certificates provided

→ Found @ 'C' towers end of Sept 2017.

11/10/09. (Building Ins.) ^{flats sold outside i/s.}
Requested Past Insurance Copies and explanation on variation in Sum assured if any. Need to check with prev on date (valid till 30 Jun?)

12/10/09. Permit including 'C' towers expired on 04/15
Renewal docs? → CMOA seal requested

13/10/09. Local Body Bldg permit inclg 'C' towers
expired on 04/15 → LB seal requested
Reqd Renewal Docs?

14/10/09. Fire Compliance report reqd prior to 1st
occupancy — required.

15/10/09. One lift certificate missing / require

16/10/09. Lifts insurance for lift " " ^{1, 600g}
→ X16X1 (lift cert code)

17/10/09. Swimming pool NOC → No attachments
Form 14 reqd (x4)

18/10/09. DG 3 & 4 DG reqd CEIG, not provided
Reqd: Obim covering letter with if deviat obtained.

19/10/09. NOC from Airport in 2015 while construction
still progressing. — reqd.

Olympia Tech Park (Chennai) Private Limited

Plot No.1, SIDCO SE.

Grundy
Chennai.

WO/PA061/061MO/72 (General)

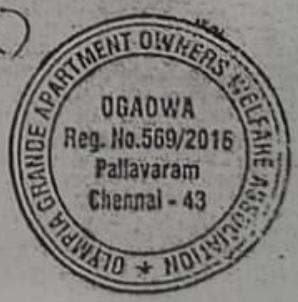
ATUS:

- NVR - 4ch Dahua - 1nos ✓
- Poe - Network switch 4ch - 1nos ✓
- Cat-6 cable - 50mts. ✓
- Bullet camera - 4 nos ✓
- Dome camera - 1nos ✓
- Erection for existing system - 16nos

Above materials are supplied and working
completion of 97 cameras.

at July.
of 15/9/17.

[Signature]
14/09/17
CHENNAI KUMAR
PM - JLL.





No. 19, A&B, Khubhera Nagar, 1st Street, Extension, Modipakkam, Chennai - 600 091. Mobile : 98843 01485 E-mail : ssengineeringsystems@rediffmail.com

fine pumps testing

22-12-17

1. B3 All pumps are Auto setting and testing OK

Additional ① Hydrant motor rewinding, dismantling, loading, transporting, unloading, re-fixing, Cable termination, Disconnection and re-connection.

Additional ② Conductor replacement and wiring and testing.

2. A3 All pumps are Auto setting and testing OK

3. A2 All pumps are Auto setting and testing OK

4. A2 All pumps are Auto setting and testing OK

B3 } Engine servicing and Auto panel rewiring
Additional } and testing

⊗ above said the points are checked & ensured. all are working under normal condition.

(P.F.O)

Below work to be done

B-5 Jacky Pump running pressure gauge not working

A3 - Hydrant & Sprinkler Motor Jummy in reverse direction due to supply

A2 Pump room Jacky Pump Selongny valve & NRV - Not working (NRV changed 28/12/12) white checked - M.G. 28/12/12 FIRE GUARD

A8 - Test line valve, open/close water leading (checked M.G. 28/12/12)

M.G. 2
M.G. GOWSIKAN
(FIRE GUARD)

J. Siro
(Sivasubramanian J)
(JL)

HANDING OVER FORMAT

84

DATE : 26/03/2018

Client Name : Olympia

Handed over To : JLL

Sub : Dewatering motor 5hp ground for
handing over - req.

Dear Sir,

AS you requested, we are planned to

hand over dewatering motor 5hp ground for - dms.

The details are given below for your reference.

(i) Motor Serial Number 96922645P114400002

(ii) Motor Serial Number 96922645P114400001

Handed over by

Amr
26-3-18
(Asst. Manager Sanyo)

For Olympia

Received by

Amr
26/3/18
(K. Anisudhan)

For JLL

From: Agi A. Thomas <swatkat37@yahoo.com>
Sent: Monday, October 30, 2017 11:06 AM
To: Vishnu - Olympia; Nesaraj; A.J Balaji; Sampath
Cc: Narayanamurti Hariharan; OGA OWA; Chandrasekar Sitaraman; Bridgeminds Hemant; Balaji S.
Subject: Plympia Grande handed over Assets - Non-functional list
Attachments: Assets not working.xlsx

Dear Nesaraj sir and Vishnu sir,

Thanks for the Asset lists handed over to OGAOWA over the past 2 months. Subsequently, we have had OGAOWA onsite Project Engineer inspect the assets with the help of specialists for the related components. Pls find the related asset details attached for immediate onsite joint review as required. All assets in working condition is required for ensuring comfortable, safe and healthy living for our residents. Pls ensure the same is rectified at the earliest with clear action plan and target dates pls.

With intention of safety and service to residents, we were forced to do some critical repairs on the above assets for which both details and bills are available for review. To quote a few from memory :

- 1> 8 of the Lift ARD batteries were assessed to be critically low-functionality which were replaced by OGAOWA
 - 2> All 32 lifts were running with only 1 OR No light. All the lights have been replaced with reliable and cost-efficient LED lights (64nos) by OGAOWA
 - 3> Blower shaft had a fracture failure which was repaired at a significant on-cost by OGAOWA (very abnormal failure to happen in less than 10mths of operation).
 - 4> Lift licenses were due from May and the same is now being revived by OGAOWA.
 - 5> 8 ACs in club and JLL office were non functional. This was repaired by OGAOWA through authorised vendors.(JLL office AC - which was borrowed assembled AC from Opaline project is still non-functional leading to very unconducive environment for staff - needs to be replaced as assessed by vendor)
 - 6> Multiple pump failures requiring re-winding and other actions by OGAOWA
- All fire extinguishers re-inspection had expired. All Fire extinguishers re-inspection was done by OGAOWA

All above activity details and bills are available for review.

Additional observations still OPEN :

- 1> Both the STP collection tank areas(esp 315KLD) are critically unsafe with no ventilation + lighting and less than 4ft standing clearance on walkway. I invite anyone from your team to review this on-site urgently.
- 2> Rainwater assisted with wind is flowing in via the fire exit stairs and windows into the lift chamber. This is major safety hazard.
- 3> 2 of the 4 DGs are non-functional (already covered in Asset list attached)
- 4> In-line water supply lines which prevents us from restricting water supply to a particular flat without accessing the valve from inside the same flat. This implies NO action can be taken on members who have not paid maintenance dues
- 5> STP-2 is dead as it stands currently and therefore there is no back-up even if functional STP to be shut-down for overhaul, repairs, maintenance.
- 6> Current STP issues have resulted in solid deposits and smell issue reaching till the individual flat flush tanks. Revamp of system to restore normalcy will involve STP-1 revamp(currently assessed at 7lakhs as best quote among 3 independent vendors), Sludge removal by tanker during period of repair, cleaning all the treated sewage tanks and 16 overhead flush tanks and dosed pressure scrub of pipes and down to cleaning 721 home individual flush tanks were the deposits and bacterial contamination has reached. Proper preventive maintenance system, training and checklist process needs to be in place for the Operation team to take forward)

We acknowledge your support to set-right the issues on the common area lighting, pls expedite the above actions and necessary support.

Understand that Q3 Maintenance payment for all unsold flats and recently sold flats under Advance Maintenance fee coverage period is still not paid to OGAOWA by Olympia Group which is again unrelated to other commercial discussions currently open and the above to be released immediately pls. Thanks!

Rgds,

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भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE
CHANGE



Regional Office (South Eastern Zone),
1st & 2nd floor, HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai - 600034

F.No. EP/12.1/SEIAA/2017-18/13/TN/1731
30.10.2017

To,
The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd.,
Olympia Technology Park,
1, SIDCO Industrial Estate,
Guindy, Chennai - 600 032.

Subject: SEIAA, TN-Environmental Clearance-Proposed construction of Residential Apartments - "OLYMPIA GRANDE" - M/s KSM Nirman Pvt. Ltd., Revenue S.F.No. 32/1, 32/2, 32/3, 33/2, 33/2A, 33/2C, 36/1, 36/2, 36/3, 36/4, 36/5, 36/6, 37/1, 37/2, 37/4, 37/5, 37/6, 38/2A, 38/2B, 39/3, 39/4B1(p), 39/4B2 and New S.F. No. 2, 4/1, 4/2, 5/1, 5/2, 6/1A, 6/1B, 6/1C, 6/1D, 8/1, 22/1, 23/1 & 24/1 in Block No-15, ward No - 'A', Door No. 328 GST Road of ISSA Pallavaram village, Tambaram Taluk, Kancheepuram District-Issued-Regarding.

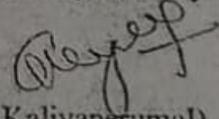
Reference: 1) Letter Nos.1. SEIAA/TN/F.453/EC/8(a)/145/2011 Dated: 16.04.2013
2. SEIAA/TN/F.453/KPM/8(a)/EC-145-Amdl/2011,
Dated: 24.02.2015

2) Your Letter dated. 28.09.2017.

Sir/Madam,

With reference to the above mentioned subject, please find enclosed herewith a certified copy of the compliance report. This has been approved by the Addl.PCCF(C) vide diary no. 1523 dated: 26.10.2017.

Yours faithfully


(Dr.C.Kaliyaperumal)
Director (S)

Encl: As above.

Dr. C. KALIYAPERUMAL, M.L., PhD
Director (S)
Government of India
Ministry of Environment, Forests & Climate Change
Regional Office (South Eastern Zone)
HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai-600 034.

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Certified copy of the Compliance Report

Sub: SEIAA, TN-Environmental Clearance-Proposed construction of Residential Apartments – "OLYMPIA GRANDE" – M/s KSM Nirman Pvt. Ltd., Revenue S.F.No. 32/1, 32/2, 32/3, 33/2, 33/2A, 33/2C, 36/1, 36/2, 36/3, 36/4, 36/5, 36/6, 37/1, 37/2, 37/4, 37/5, 37/6, 38/2A, 38/2B, 39/3, 39/4B1(p), 39/4B2 and New S.F. No. 2, 4/1, 4/2, 5/1, 5/2, 6/1A, 6/1B, 6/1C, 6/1D, 8/1, 22/1, 23/1 & 24/1 in Block No-15, ward No – 'A', Door No. 328 GST Road of ISSA Pallavaram village, Tambaram Taluk, Kancheepuram District-Issued-Regarding.

Ref: 1. SEIAA/TN/F.453/EC/8(a)/145/2011 Dated: 16.04.2013
 2. SEIAA/TN/F.453/KPM/8(a)/EC-145-Amdt/2011 Dated: 24.02.2015

Present Status of the Project:

This Environmental Clearance (EC) is to construct 744 dwelling units in 6 Blocks having 17 Towers and with a Club House. Out of this, the Project Authority (PA) has constructed 16 towers except Block C which is for Service Apartments and restaurants with kitchen and an office. The PA has obtained Partial Completion Certificate for the 16 Towers. Now, Block C has been constructed and ready for occupying the units. Total built-up area of 1,05,554.91 m²

Name of the Block	No. of Floors	No. of Towers	No. of Dwelling units
Block A	B+S+11	9	396
Block B	B+S+11	3	132
Block C	B+S+11	1	108 Service Apartments + 2 floors of restaurants with Kitchen and an office
Block D	B+S+11	1	33
Block E	B+S+11	1	29
Block F (EWS)	B+S+11	2 (LIG 1 & 2)	154
	Total	17	744 dwelling units + 108 Service apartments
Club house	B+S+4		

Date of Monitoring: 02.08.2017

A. Specific Conditions – Construction Phase

S.No.	Conditions	Compliance
i.	"Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board under Air and Water Act and a copy shall be submitted to SEIAA, Tamil Nadu before taking up of any construction activity at the site.	Refer below The PA informed that an application was submitted to TNPCB to obtain consent for establishment and further details in this regard is not made available.
ii.	The entire water requirement during construction phase shall be met from	Complied Water requirement during the

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	private tankers as committed.	construction phase was sourced through Authorized Private Tankers.
iii.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the Construction phase.	Complied Adequate toilets & bath room facilities were in place at the project site for the construction workers before starting construction activities as informed. Also maintained throughout the Construction phase.
iv.	A First Aid Room shall be provided in the project site during the entire construction phase of the project.	Complied First Aid room with all required facilities along with trained personnel are provided.
v.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.	Complied Toilets and drinking water facilities are provided for construction workers. The waste water and solid waste were collected and disposed to the municipal authorities for further treatment.
vi.	All the laborers to be engaged for construction should be screened for the health and adequately treated before and during their employment on the work at the site.	Complied As informed by the PA, all the labourers engaged for construction were screened for their health and adequately treated before and during their employment on the work at the site.
vii.	The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for the construction of approach roads and peripheral roads, as reported.	Complied The solid waste in the form of excavated earth excluding the top soil was utilized for the construction of internal roads and peripheral roads. Top soil was stored separately and utilized for green belt development.
viii.	All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.	Complied As stated above, top soil was removed, stored separately and used for greenbelt development purpose.
ix.	Disposal of other construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed	Complied The construction debris was utilized to level the low lying areas within the project site and it

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	of only in approved sites with the approval of competent authority with necessary precautions for general safety and health aspects of people.	was not disposed outside.
x.	Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourse. The dump sites for such materials must be secured so that they should not leach into the adjacent land/lake/stream etc.	Complied As informed, bituminous material were not used at the site. The construction spoils mainly the debris were utilized within the site for making internal and peripheral roads.
xi.	Low sulphur Diesel shall be used for the diesel generator sets to be used during the construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986 and the Rules framed thereon.	Complied Low sulphur diesel (whatever is available in the local petrol bunks) was used in their DG sets. The Ambient Air Quality (AAQ) and Noise levels were monitored through external laboratory and the levels are within the limit as per the rules under the Environment (Protection) Act, 1986.
xii.	Vehicles hired for bringing construction material to the site should be in good condition and should conform to air and noise emission standards prescribed by TNPCCB/CPCB. The vehicles should be operated only during non-peak hours.	Complied Vehicles hired for bringing the material are generally in good condition and all the vehicles were checked for pollution under control certificates. The vehicles were operated only during non-peak hours as informed.
xiii.	Ambient air and noise levels should conform to residential standards prescribed by TNPCCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.	Complied AAQ and Noise Levels (During day and night time) were monitored through external laboratory and the levels were within the limit.
xiv.	Fly-Ash bricks should be used as the building material in the construction as per the provision of Fly ash Notification of September, 1999 as amended.	Complied Fly-Ash based solid blocks were used as construction material in the site.
xv.	Ready mix concrete of high quality should be used in building construction and necessary cub-tests should be conducted to ascertain.	Complied Ready Mixed Concrete was used for construction.
xvi.	Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.	Complied The PA has provided storm water drains with collection tank.

xvii.	Water demand during the construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.	Complied Ready Mix Concrete, curing agents and other best practices were used to reduce the water demand.
xviii.	Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators/pressure reducing devices/sensor based control.	Complied Fixtures for shower, toilet flushing and drinking water taps are of low flow type by adopting the use of pressure reducing devices.
xix.	Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.	Complied Being a Residential Development, the usage of glass is minimum and reduced to open able windows and are less than 40% of the external plinth area.
xx.	Roof should meet the prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.	Complied Roof deck Insulations are provided as per ECBC norms.
xxi.	Adequate measures to reduce air and noise pollution during construction shall be adopted, conforming to norms prescribed by TNPCB norms on noise limits.	Complied Adequate measures for control of air (Water spraying) and noise pollution (acoustic enclosures) were provided during the construction phase, to conform to the norms prescribed by TNPCB norms.
xxii.	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is mandatory for all air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.	Refer below It is a residential building and has used an appropriate thermal insulation material to fulfill the requirement of ECBC.
xxiii.	The project proponent is requested to indicate the probable date of commissioning of the project supported with necessary bar charts.	Complied They have obtained partial completion certificate for 16 towers and as per the probable date of commissioning of the project, based on the bar chart is July 2017 as informed.
xxiv.	Adequate fire protection equipments and rescue arrangements should be made.	Complied An adequate fire protection equipment and rescue management arrangements are made.
xxv.	Proper approach road for fire-fighting	Complied

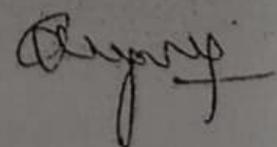
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	vehicles and for rescue operations in the event of emergency shall be made.	Proper approach road for fire-fighting vehicle and for rescue operations in the event of any emergency are made.
xxvi.	Design of the buildings should be conformity with the seismic Zone Classifications.	Complied As informed, the designs of the buildings are in conformity with the seismic Zone Classifications.
xxvii.	All ECBC norms have to adopted.	Complied All ECBC norms have been adopted.
xxviii.	The proponent should also ensure to keep necessary road width as per O.M dated 7.2.12 of MoEF, GOI, and New Delhi with respect to high rise buildings.	Complied. The PA has provided necessary road width as per O.M dated 7.2.12 of MoEF, GOI, New Delhi with respect to high rise buildings.
xxix.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe measures, if needed.	Complied. Th PA has provided protective respiratory devices to the people working in dusty areas and have also trained them on safety and health aspects. Occupational health surveillance program of the workers are undertaken periodically and records are maintained.
xxx.	Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.	Complied. The PA has conducted medical health checkup campaign periodically to the workers and the records are maintained. Also, personnel protective measures such as masks, gloves boots etc. were also provided to workers by the PA.

Operation Phase

S.No.	Conditions	Compliance
i.	The proponent as committed shall be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage disposal, solid waste disposal and environmental monitoring facility post handing over a span of one year and during the first year itself association of apartment owners shall be formed and entire above responsibilities shall be transferred and	Complied The PA are maintaining the common facilities including greening, rain water harvesting, sewage disposal, solid waste disposal for the 16 towers and have agreed to continue the same for the 17 th tower also. An association also have been formed for the existing towers.



	maintained by them continuously throughout.	
ii.	Before handing over of the completed flats to the allottees, the entire water requirement during operation phase shall be met from Pallavaram Municipality as committed after getting permission scientifically throughout the period of operation.	Refer below For the existing 16 towers, water is sourced from Pallavaram Municipality as well as from private tankers.
iii.	The proponent as committed shall 205 KLD of treated sewage for flushing, 21 KLD for gardening & 260 KLD disposed to CMWSSB sewer line scientifically throughout the period of operation.	Agreed to comply The PA have agreed to use 205 KLD of treated sewage for flushing, 21 KLD for gardening & 260 KLD disposed to CMWSSB sewer line scientifically throughout the period of operation, as committed.
iv.	The proponent shall ensure that storm water drain provided at the project site shall be maintained without choking or causing stagnation and should also ensure that the storm water shall be properly disposed in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.	Complied The PA maintaining the storm water drain without choking or causing any stagnation of storm water and also have agreed to dispose off in the municipal storm water drain without disrupting the adjacent public properly. They informed that an adequate capacity of storm water is being harvested.
v.	The proponent should also ensure that necessary trenches for openings shall be provided at periodic intervals along the compound wall, so as to let out the storm water during rainy season, without stagnation/ponding.	Complied The PA have provided necessary trenches for opening at periodical intervals along the compound wall, so as to let out the storm water during rainy season, without stagnation/ponding.
vi.	The proponent shall ensure that rain water collected from the covered roof of the building, etc., shall be scientifically harvested so as to ensure the maximum beneficiation of rain water harvesting.	Complied The PA has provided facilities for collection of roof top of the building so as to ensure the maximum beneficiation of rain water harvesting.
vii.	Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run-off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc.	Complied The PA has provided rain water harvesting for roof top run off and surface run off. Also provided pre-treatment facilities such as screens, settlers etc. to remove the suspended matter, oil and grease, etc.

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viii.	<p>The proponent shall issue plans showing separate pipelines marked with different colour with the following details</p> <ul style="list-style-type: none"> i. Location of STP, compost system, underground sewer line ii. Pipe line conveying the treated effluent for toilet flushing iii. Water supply pipeline iv. Gas supply line if proposed v. Telephone cable vi. Power cable vii. Storm water drain viii. Rain water harvesting system <p>To all allottees / owners while executing the allotment order / sale deed.</p>	<p>Refer below The PA has already issued the plan with the stipulated specification of different colour for the pipelines to the owners of the 16 towers who are already occupied and also agreed to provide the same to the remaining occupants also.</p>
ix.	<p>The solid waste generated from the project activity shall be treated and utilized / disposed of as committed, and as per the prescribed method of collection and segregation at source etc.</p>	<p>Agreed to comply The PA collecting and disposing the solid waste to the municipality from the existing occupants and also has agreed to implement the same.</p>
x.	<p>The biodegradable waste shall be treated through organic waste convertor and the manure shall be used as compost for greenbelt development /avenue plantation as committed.</p>	<p>Agreed to comply The PA have agreed to treat the biodegradable waste through organic waste converter and use it as a manure for green belt development</p>
xi.	<p>The First aid room shall be provided during operation of the project, with necessary equipments and life-saving medicines.</p>	<p>Agreed to comply The PA has agreed to maintain First aid room with necessary equipments and life-saving medicines during operation also.</p>
xii.	<p>The plastic waste shall be segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2001.</p>	<p>Agreed to comply It is a residential project and the PA is segregating the plastic waste, store and disposing them as per the provisions of Plastic Waste (Management & Handling) Rules 2001 to the authorized recyclers from the existing towers and have agreed to follow the same.</p>
xiii.	<p>The acoustic enclosures shall be installed at all noise generating equipments such as DG Sets, Air Conditioning System, etc., and the Noise Level shall be maintained as per MoEF / CPCB / TNCBPB Guidelines / Norms both during day and night time.</p>	<p>Complied. The DG set were installed with acoustic enclosures and agreed to maintain the noise levels within the limits / as per norms during day and night time.</p>
xiv.	<p>The green belt design along the periphery</p>	<p>Refer below</p>

Agreed

	of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable variety.	The PA has planted different species within the project area along the compound wall and also wherever possible. The open spaces inside the plot is suitably landscaped and covered with vegetation of suitable variety.
xv.	Incremental pollution loads on the ambient air quality, noise and water quality shall be periodically monitored after commissioning of the project.	Agreed to comply The PA monitoring AAQ, noise and water quality regularly for the existing towers and has also agreed to continue the same even after commissioning of the project.
xvi.	Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the apartments shall be provided.	Complied Installation of solar panels (30 KW) are under installation for common area lighting and water heaters in the project.
xvii.	Traffic congestion near the entry and exit points from the roads adjoining the proposed projects site shall be avoided. Parking shall be fully internalized and no public space should be utilized.	Refer below Traffic congestion near the entry and exit points from the roads adjoining the proposed projects site is avoided. Parking is fully internalized and no public spaces are utilized for the existing towers and have agreed to follow the same.
xviii.	A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R& U factors etc., and submitted to the SEIAA in three month's time.	Refer below. As informed, a report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency was prepared incorporating details about building materials & technology; R& U factors etc and submitted to the SEIAA within three month's time.
xix.	The proponent shall install two STP units each consists of bar screen chamber, equalization tank, MBBR, Secondary clarifier tank, Alum Doser, Mechanical filter press, Pressure sand filter, activated carbon filter, UV disinfection system, Ultra filtration unit & Final holding tank, as committed (Capacity of 195 & 315	Complied The PA has installed two STP units, consisting of bar screen chamber, equalization tank, MBBR, Secondary clarifier tank, Alum Doser, Mechanical filter press, Pressure sand filter, activated carbon filter, UV

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	KLD) and operated continuously to achieve the standards prescribed by the Tamil Nadu Pollution Control Board.	disinfection system, Ultra filtration unit & Final holding tank, as committed (Capacity of 195 & 315 KLD) and is operated continuously.
xx.	It is sole responsibility of proponent to dispose 260 KLD of treated sewage should to CMWSSB sewer line throughout the period of operation as committed.	Complied As informed, the PA disposing 260 KLD of treated sewage to CMWSSB sewer line and has agreed to maintain the same throughout the period of operation as committed.
xxxi.	It is sole responsibility of proponent that the treated sewage water disposed for Green Belt Development / Avenue Plantation should not pollute The Soil / Ground Water / Adjacent Canals / Lakes / Ponds, etc.	Agreed to comply The PA informed that the treated sewage is used for green belt development within the project area and assured that this will not pollute the soil and ground water.
xxii.	No construction activity of any kind shall be taken up in the OSR area. Consent of the local body concerned should be obtained for using the secondary treated sewage in the OSR area.	Complied No construction activity has been taken up in the OSR area.
xxiii.	Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous wastes (Management, Handling and Transboundary Movement) Rules 2008. Spent oil from D.G sets should be disposed off through registered recyclers.	Agreed to comply The PA has agreed to collect, store and dispose spent oil to the authorized recyclers as per the Hazardous wastes (Management, Handling, Transboundary Movement) Rules 2008
xxiv.	The E-Waste generated should be collected and disposed to a nearby Authorized E-Waste Centre as per E-Waste (Management & Handling), Rules 2011.	Complied Since it is a residential project, the generation of e-Waste is minimum. However, they have agreed to collect, store and dispose to nearby authorized E-Waste centre as per E-Waste (Management & Handling), Rules 2011
xxv.	To facilitate easy disposal and making the solid waste disposal less laborious, chute shall be provided in each floor with a collection bin (wheeled bins with top lid arrangement) in the bottom of the chute to be kept in the ground floor level which the bins shall be transferred to the solid waste disposal area identified within the facility.	Agreed to Comply. The PA has made the provision to install/ provide chute facilities at the site and also agreed.
xxvi.	A terrace garden area of 1981.78 Sq.mts	Complied,

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(Roof top area) shall be developed and maintained continuously by the proponent.	The PA has developed greenbelt about 40% of the terrace area.
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B. General Conditions

S.No.	Conditions	Compliance
i.	It is mandatory for the project proponent to furnish to the SEIAA, Half Yearly Compliance Report in hard and soft copies on 1 st June and 1 st December of each calendar year in respect of the conditions stipulated in the prior Environmental Clearance.	Complied Half Yearly Monitoring Reports (both hard and soft copies) are being submitted to MoEF, Chennai and SEIAA regularly.
ii.	In the case of any change(s) in the scope of the project, fresh appraisal by the SEAC/SEIAA shall be obtained.	Refer below. The EC was amended for the change in number of units in the Block C
iii.	A copy of the clearance letter shall be sent by the proponent to the Commissioner of Corporation/ Municipalities/executive officers of the town panchayat/Block development officers of panchayat union whichever is applicable and the local NGO, if any, from whom suggestions / representations, if any, have been received while processing the proposal. The clearance letter shall also be put on the website of the Proponent	Complied As informed a copy of the clearance letter was sent by the proponent to the Commissioner of Municipality.
iv.	The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of EC conditions are found and take action, including revoking of this Environmental Clearance as the case may be.	Agreed to Comply
v.	All other statutory clearance such as the approval for storage of diesel for Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project from the concerned competent authorities.	Complied The PA has obtained all other required statutory clearances.
vi.	The project authorities should advertise with basic details at least in two local	Complied. The PA had given advertisements

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	<p>newspaper widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance and a copy of the clearance letter is available with State Pollution Control Board and also at website of SEIAA, TN and a copy of the same should be forwarded to Regional Office of the Ministry of Environment and Forests located at Bangalore.</p>	<p>in two local newspapers and copies of the same were forwarded to Regional Office of the Ministry of Environment and Forests located at Chennai.</p>
vii.	<p>Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it is found that Construction of the project has been started without obtaining Environmental Clearance, and for any other action resulting in violation of any condition stipulated in the Environmental Clearance.</p>	<p>Agreed to Comply.</p>
viii.	<p>The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Bangalore, the respective Zonal Office of CPCB, Bangalore and the TNPCB. The criteria pollutant levels namely: SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emission) or and sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.</p>	<p>Refer below The PA has not uploaded the status of compliance of the stipulated EC conditions, including results of monitored data on their website and also updating the same periodically and agreed to upload the same. But, they are sending the reports to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB and the TNPCB. They have not displayed the monitored data near the main gate of the project site for the public.</p>
ix.	<p>A copy of the Environmental clearance (EC) letter shall be issued to all the allottees / owners while executing the Allotment Order / Sale Deed / before handing over of the building to allottees.</p>	<p>Complied. A copy of the Environmental Clearance (EC) letter was issued to all the allottees / owners while executing the allotment order along with sale deed.</p>
x.	<p>A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.</p>	<p>Refer below. There is no separate Environmental Management Cell. However, monitoring of Environmental parameters is being carried out through an external laboratory.</p>
xi.	<p>The funds earmarked for environmental</p>	<p>Complied.</p>

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	protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.	The PA have allocated an adequate amount for environmental protection measures and assured not to divert this amount for any other purpose. Year wise expenditure is reported to the Ministry's Regional Office along with their six-monthly compliance report.
xii.	The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional office by furnishing the requisite data / information / monitoring reports.	Complied The PA have extended full cooperation during the visit to the undersigned
xiii.	The project proponent shall submit six-monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data(both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, Its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and State Pollution Control Board.	Complied. The PA has been submitting six monthly compliance report along with the monitored data both in hard and soft copies except by email regularly to MoEF, RO and SEIAA.
xiv.	The environmental statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.	Refer below The PA has submitted Form-V in hard and soft copies to RO. But has not uploaded on their company's website.
xv.	The Environmental Clearance does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearance from other statutory and administrative authorities.	Complied. All the necessary Permissions / NOC from all the Competent Authorities have been obtained.
xvi.	This Environmental Clearance does not imply that the other Statutory /	Agreed to Comply

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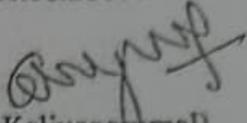
	Administrative Clearance shall be granted to the project by the concern authorities. Such authorities would considering the project on merits and be taking decisions independently of Environmental Clearance.	
xvii.	The SEIAA, TN may alter / modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.	Agreed to Comply
xviii.	The SEIAA, TN may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006. If at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of SEIAA, TN that the project proponent has deliberately concealed and / or submitted false or misleading information or inadequate data for obtaining the environmental clearance.	Agreed to Comply
xix.	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	Agreed to Comply
xx.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981, The Environment (Protection) Act 1986, the Public Liability Insurance Act 1991, along with their amendments, Draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other order passed by the Hon'ble Supreme Court of India / Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.	Agreed to Comply
xxi.	Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred,	

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within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	
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This has the approval of the Addl.PCCF(C) vide dairy no. 1523 dated: 26.10.2017.


(Dr. C. Kaliyaperumal)
Director (S)

Dr. C. KALIYAPERUMAL, M.E., PhD
Director (S)
Government of India
Ministry of Environment, Forests & Climate Change
Regional Office (South Eastern Zone)
HEPC Building, No.84, Cathedral Garden Road,
Nungambakkam, Chennai-600 034.

Nesaraj

From: Kumar, Venu <Venu.Kumar@ap.jll.com>
 Sent: Saturday, November 04, 2017 3:23 PM
 To: Nesaraj
 Subject: Test Reports
 Attachments: Test REport-OGAOWA.pdf

Dear Sir,

Please find attached Test Report of STP 315 KLD.

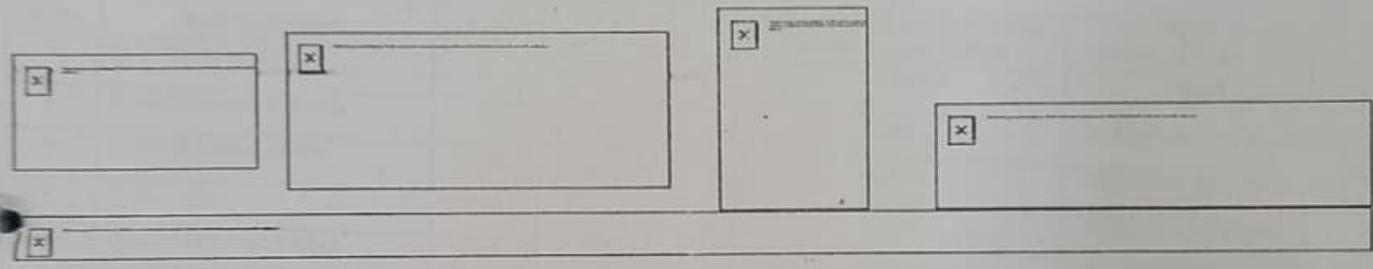
Best Regards,

P. Venu Kumar
 Property Manager – Olympia Grande
 JLL India

M : +91 7548816783

Jones Lang LaSalle Property Consultants (India) Pvt. Ltd

venu.kumar@ap.jll.com



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NABL Accredited & MoEF Recognised Laboratory

An ISO 9001 : 2008 and OHSAS 18001 : 2007 Certified Company

No.R-7/1, AVK Tower, North Main Road, Anna Nagar West Extn., Chennai-600 101, India

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E-mail : ekdantlab@gmail.com / Info@ekdantlab.co.in

Web : www.ekdantlab.co.in

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TEST REPORT

Sample Ref No. : EES/W/336/09	Report No. : 814/09
Issued To: M/s. OGAOWA	Report Date : 04.10.17
	Page: 1 of 1
Sample Description : Sewage Water	Received On : 27.09.17
Sample Drawn By/ Date : Customer / 27.09.17	Commenced On : 27.09.17
Customer's Reference : Letter Dated on 27.09.17	Completed On : 04.10.17
Sample Mark : STP Water	

Sl.No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per TNPCB	PROTOCOL: APHA 22 nd Edition 2012
1	pH value at 25°C		7.72	5.5 to 9.0	4500 H ⁺ B
2	Total Suspended Solids	mg/l	28.0	30	IS:3025.P.17:1984.R.2012
3	Total Dissolved Solids	mg/l	790	2100	IS 3025:P.16:1984 R.2012
4	COD	mg/l	230	250	IS:3025.P.58.2006 R.2012
5	BOD at 27°C for 3 days	mg/l	18.0	20	IS: 3025 P. 44 1993 R. 2009
6	Chlorides as Cl	mg/l	334	1000	4500 Cl B
7	Sulphates as SO ₄	mg/l	182	1000	4500 SO ₄ ²⁻ E
8	Oil & Grease	mg/l	5.0	10	IS 3025 P.39 1991.R.2009

End of Report

Report Opinion: The above submitted water sample meets the TNPCB Standards

Authorized By:

R. Nirmala Devi

R. Nirmala Devi



- NOTE:
1. Test results shown in this test report relate only to the items tested.
 2. This test report shall not be reproduce anywhere except in full and in same format without the Approval of the laboratory
 3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)

Nesaraj

From: Vishnu - Olympia <vishnu@olympiagroup.in>
Sent: Tuesday, November 07, 2017 2:34 PM
To: swatkat37@yahoo.com; 'Nesaraj'; 'Stalin'; 'A.J Balaji'; 'Sampath';
ajitchordia@khivrajmotors.com
Cc: 'Bridgeminds Hemant'; 'OGA OWA'; 'Narayanamurti Hariharan'; 'Chandrasekar
Sitaraman'; 'Balaji S.'; hay_rams@yahoo.com
Subject: Support from Olympia

103

Dear Agi Thomas,

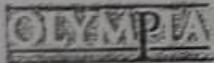
The following actions / support have been extended by Olympia team:

- The Raw sewage is being removed on daily basis using the Sewage tankers since 1st of November 2017 and you / your site property management team have full record of the same.
- Instead of 10HP pump requested by you we have provided 2 Nos. of 5HP pumps with necessary accessories like Cable, hose, connection boxes etc. to support on current exigency situation and the same is now operational at Grande site.,
- Our Senior level site managers Mr. Nesaraj, Mr. Stalin, and Engineer Mr Viju are regularly at site apart our two technicians deployed on shift basis as per the requirement.
- 10 nos of halogen lamps along with the necessary cables are provided.
- The re-commissioning of 165KLD is in progress Even though the nonfunctional of 165KLD STP is not attributed to us and as mentioned earlier that it is mainly due to improper operation process followed in last Three to Four months. However considering the situation and in support to the society on good will basis, suitable immediate action has been initiated.

Further kindly be noted that during such heavy incessant rains, the volume of water into the site is expected to be more and the site property operations team needs to take care of such day to day issues and request you to guide them on the same however we have stepped in and have been extending all required support as our gesture of good will.

Warm Regards,

S.Vishnukumar



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OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED

Plot No. 1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.

Phone : 4356 3773 / 4345 9600 Fax : 91-44-4356 3289

CIN : U45208TN2013PTC090266 ; GST ID : 33AAEC6781D1ZL

104

WORK ORDER

Date : 09.11.2017

Work Order No: WO/PAOG/OGMO/86/2017

To
M/s. KYOTO ENVIRO TECH PRIVATE LIMITED
Plot No: 2, Ponniamman Koil Street,
Sadasanaprasath Nagar
Vengalvasal
Chennai-600073
Mobile : 8939759759, 9841161157

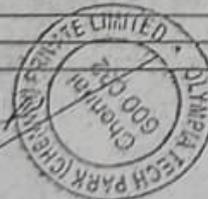
PAN No : AAECK6781D

GST ID : 33AAECK6781D1ZL

Dear Sir

With reference to the discussions we had with your good self, we are pleased to place order for the "Towards Charges for STP Room & Pump Room Service & Stabilization work@ Olympia Grande, Pallavaram.

SLNo.	Description of Work	IISN CODE	Qty	Unit	Rate	Amount
1	Air Blower Service- capacity : 15HP	998717	2.00	Nos	17,500.00	35,000.00
i.	Replacement of Bearings					
ii.	Replacement of Gear Oil					
iii.	Service of Lobe & Shaft					
iv.	Alignment & fixing of Gear box					
v.	Alignment & fixing of Lobes					
2	Service of Pump	998717	9.00	Nos	1,500.00	13,500.00
i.	Replacements of gaskets					
ii.	cleaning & alignment of Impeller					
iii.	Replacement of damaged bolt nut					
iv.	Servicing of spider coupling					
3	Dosing pump service	998717	5.00	Nos	600.00	3,000.00
i.	Alignment of dosing time					
ii.	Replacement of damaged hoses					
iii.	Dosing tank cleaning					
4	Supply & Erection of Hypo-12% concentration	998717	1000.00	Ltrs	11.00	11,000.00
5	Supply & Erection of Bio Culture	998717	30.00	Bags	550.00	16,500.00
6	Transport & Manpower charges	998346	1.00	Ls	2,500.00	2,500.00
7	All plant Commissioning charges	998346	1.00	Ls	25,000.00	25,000.00
	Sub Total					196,500.00

Allesh


105

Sl No	Description of Work	HSN	Qty	Unit	Date	Amount
	CGST @ 9% of Total value					9,585.00
	SGST @ 9% of Total value					9,585.00
	Grand Total					125,670.00

Amount in Words: Rupees One Lakhs Twenty Five Thousand Six Hundred & Seventy Only

Terms & Conditions

- 5% Retention will be deducted from each running bills. Same will be released after completion of Defects Liability period(12 months)
- All Charges are inclusive of total work order value except GST Tax only extra
- Screw pump & Filter press running condition, Quality of media is inclusive of all charges
- The applicable taxes included in the above price. TDS and other necessary taxes will be deducted from your bill as per prevailing rate
- ESI & PF details shall be attached in every running bills
- All Transportation, Loading, Unloading & all other charges are inclusive
- The above mentioned quantity is tentative only, Exact will submit at the time of bill submission.
- Payment against completion work checked and certified by GTPCPL Engineer

For
Olympia Tech Park (Chennai) Pvt Ltd

Authorised Signatory

[Handwritten Signature]


Accepted

For, M/s. KYOTO ENVIRO TECH PRIVATE L

Proprietor

PALLAVAPURAM MUNICIPALITY / பல்லாவூர் நகராட்சி SERVICE REQUEST RECEIPT

Receipt Number / உறுதிப்படுத்தல் எண் : 007/01/17-18/00/4505
 Deposit
 Service Name / சேவையின் பெயர் : K S M NIMAN CHAMPIA TECH PARK P LTD
 Application Name / சேவையின் பெயர் : 1, SIDCO INDUSTRIAL STATE MONTHLY CHARGES,
 Address / முகவரி : GUINDY, CHENNAI,
 PIN Code - 600032

Receipt Date / உறுதிப்படுத்தல் தேதி : 05-Dec-2017 02:51:22 PM
 Ward / வார்டு : N/A/N/A
 Office / அலுவலகம் : 9443563773
 Mobile No / மொபைல் எண் : 9443563773

S.No / வ.எண்.	Fee Description	Amount / தொகை ₹
1	UNDER GROUND DRAINAGE DEPOSIT	1400400.00
Total / மொத்தம்		1400400.00

Payment Mode: DD

Signature / கையெழுத்து : ANK

Issued By / பதிவு செய்தவர் : ANK

Signature / கையெழுத்து : CHENI

1000030-Devaraj B

மணலாறு கம்பெனம்!

106



KYOTO ENVIRO TECH PRIVATE LIMITED

107

Plot No. 2, PonnammanKoil Street, Sudarsanaprasath Nagar, Vengalvasal, Chennai - 600 073
Mobile: 9566621233, 98411 61157 E-mail : kyotoenvirotech@gmail.com

WORK COMPLETION REPORT

Date: 8-12-2017

To

M/s Olympia Tech Park (Chennai) Private Limited
Plot No.1 SIDCO Industrial Estate,
Guindy, Chennai - 600032

Site: Olympia Grande, Pallavaram

Dear Sir Kind Attn: Mr.Nesaraj - Technical Manager

Sub: Work completion report -reg

Ref : Your Work Order No: WO/PAOG/OGMO/86/2017

We have completed all the work as per work order No:WO/PAOG/OGMO/86/2017 and plant commissioning work have been completed as on 8-12-2017.

All motors and pumps have been serviced and all in working condition as on date. The treated water quality of water is good and meets the required standard as per pollution control board norms.

Thanks and regards

For KYOTO ENVIRO TECH PRIVATE LIMITED


(V.RAMAKRISHNAN)


Nesaraj

108

From: Nesaraj <nesaraj@olympiagroup.in>
Sent: Monday, January 22, 2018 5:18 PM
To: venu.kumar@apjil.com
Cc: Narayanamurti Hariharan (dr.hnm1963@gmail.com); Agi A. Thomas (swatkat37@yahoo.com); Vishnu <vishnu@olympiagroup.in> (vishnu@olympiagroup.in); 'Stalin' (stalin@olympiagroup.in)
Subject: STP - Grande
Attachments: KSM Nirman, Guindy (TS Water).pdf; KSM Nirman, Guindy (UF -Water).2017; Olympia UF Commissioning certificate.pdf; 165KLD STP Commissioning - 08122017 - Grande.pdf
Importance: High

Dear Venu,

This has reference with our discussion on the above subject both STP's re commissioning work completed and it's ready for handing over to M/s. OGAOWA.
Please find attached the Treated Sewage & UF Water test reports and Commissioning certificate for 165KLD STP for your reference.

We'll share the 315KLD STP reports shortly.

Regards,
Nesaraj A
+91 98416 73053

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TEST REPORT

Report Number and date	CTL/CH/1200/2017-18 & 08.12.2017		
Sample Number	1200/17-18		
Customer Name & Address	M/s. KSM Nirman,		
	Unit of Olympia Tech Park (Chennai) Pvt. Ltd., Plot no.1, Guindy Industrial Estate, Guindy, Chennai - 600 032.		
SAMPLE DETAILS			
Sample Description By Customer	STP Treated Water		
Quantity Received	2 Litres	Sampled By	Customer
Date of Receipt	04.12.2017	Sample Condition	Good & Received in Plastic Container
Analysis Starting Date	05.12.2017	Analysis Completion Date	08.12.2017

Test Results:

The above sample tested as received, and results are as follows:

S. NO	PARAMETERS	METHOD	UNITS	RESULTS	LIMITS*
1	pH @ 25°C	4500-H+-B APHA 22 nd Ed. 2012	-	7.8	5.5 to 9.0
2	Total Dissolved Solids (TDS)	2540-C- APHA 22 nd Ed. 2012	mg/l	1004	-
3	Total Suspended Solids (TSS)	2540-D- APHA 22 nd Ed. 2012	mg/l	< 2	Max. 30
4	Biochemical Oxygen Demand (BOD) 3 days at 27°C	5210-B APHA 22 nd Ed. 2012	mg/l	6	Max. 20
5	Chemical Oxygen Demand (COD)	5220-B- APHA 22 nd Ed. 2012	mg/l	28	-
6	Chloride as Cl	4500-Cl-B APHA 22 nd Ed. 2012	mg/l	188	-
7	Sulphate as SO ₄	4500-SO ₄ -E- APHA 22 nd Ed. 2012	mg/l	84.5	-
8	Oil & Grease	5520-O&G-B APHA 22 nd Ed. 2012 (Partition Gravimetric Method)	mg/l	< 2	-

Max. - Maximum

*Limits as per TNPCB Norms for Treated Sewage

REMARKS: The Sample meets the requirement of TNPCB with respect to the parameters tested.

END OF REPORT

For Chennai Testing Laboratory Pvt Ltd

A. Rajmuni
Authorised Signatory

TEST REPORT

Report Number and date	CTL/CH/1241/2017-18 & 19.12.2017		
Sample Number	1241/17-18		
Customer Name & Address	M/s. KSM Nirman,		
	Unit of Olympia Tech Park (Chennai) Pvt. Ltd., Plot no.1, Guindy Industrial Estate, Guindy, Chennai - 600 032.		
SAMPLE DETAILS			
Sample Description By Customer	STP Treated AQ-UF Water		
Quantity Received	2 Litres	Sampled By	Customer
Date of Receipt	13.12.2017	Sample Condition	Good & Received in Plastic Container
Analysis Starting Date	14.12.2017	Analysis Completion Date	19.12.2017

Test Results:

The above sample tested as received, and results are as follows:

S. NO	PARAMETERS	METHOD	UNITS	RESULTS	LIMITS*
1	pH @ 25°C	4500-H+B APHA 22 nd Ed. 2012	-	7.8	5.5 to 9.0
2	Total Dissolved Solids (TDS)	2540-C- APHA 22 nd Ed. 2012	mg/l	826	-
3	Total Suspended Solids (TSS)	2540-D- APHA 22 nd Ed. 2012	mg/l	< 2	Max. 30
4	Biochemical Oxygen Demand (BOD) 3 days at 27°C	5210-B APHA 22 nd Ed. 2012	mg/l	< 2	Max. 20
5	Chemical Oxygen Demand (COD)	5220-B- APHA 22 nd Ed. 2012	mg/l	< 4	-
6	Chloride as Cl	4500-Cl--B APHA 22 nd Ed. 2012	mg/l	174	-
7	Sulphate as SO ₄	4500- SO ₄ --E- APHA 22 nd Ed. 2012	mg/l	95.3	-
8	Oil & Grease	5520-O&G-B APHA 22 nd Ed. 2012 (Partition Gravimetric Method)	mg/l	< 2	-

Max. - Maximum.

*Limits as per TNPCB Norms for Treated Sewage.

REMARKS: The Sample meets the requirement of TNPCB with respect to the parameters tested.

END OF REPORT

For Chennai Testing Laboratory Pvt Ltd

A. Rajmuni
Authorised Signatory

Page 1 of 1

The Report shall not be used to assign, defend and for any malicious purpose.
The Report is meant only for safe use of the addressee to promote his/her own business.

111 215

LNT/BG/OG/UF -165 STP-KLD
20.12.2017**COMMISSIONING CERTIFICATE**

Ref: WO No. WO/PAOG/OGMO/90/2017

We hereby declare that Ultra Filtration system for 165 KLD STP has been serviced and re-commissioned at Olympia Grande Pallavaram Housing project in Chennai.

	Design Treated water quality	Actual result
pH	7 to 8	7.8
Total Suspended Solids	<5 mg/l	<2 mg/l
Biological Oxygen Demand	<5 mg/l	<2 mg/l
Oil & Grease	<5 mg/l	<2 Mg/l

Treated water analysis report is enclosed for ready reference.

We confirm that the treated water quality is within the designed treated water quality and meets the requirement of reuse for Flushing/landscaping.

For LN Tech,



Authorized Signatory.



Encl: as above.

A J BALAJI

From: A J Balaji <ajbalaji@olympiapark.com>
Sent: 25 January 2018 13:08
To: 'Narayanamurti Hariharan'
Cc: gm-marketing (gm-marketing@olympiagroup.in); 'Vishnu' (vishnu@olympiagroup.in)
Subject: Corpus list as of Dec 2017 for Grande
Attachments: Corpus - Grande - Up to Dec 17.pdf

Importance: High

Kind Attention : Mr Narayanamurthy, President OGAOWA

Dear Sir,

With reference to the discussions held with our office and in specific with Mr Sampath Kumar, we herewith enclose the Corpus list as of December 2017 of those owners who have paid the corpus and possessed the flats. Kindly note that this list includes those 26 owners who have raised their concerns and seek your advice on the same.

Look forward to hear from your end so that we can work to have the transition completed at the earliest. Also as advised by you to our GM-Projects, our office will hand over both the STP's on 01st Feb 2018 to association.

Warm Regards,
Balaji A J

E & OE.

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TEST REPORT

Report Number and date	CTL/CH/1427/2017-18 & 30.01.2018		
Sample Number	1427/17-18		
Customer Name & Address	M/s. KSM Nirman,		
	Unit of Olympia Tech Park (Chennai) Pvt. Ltd., Plot no.1, Guindy Industrial Estate, Guindy, Chennai - 600 032.		
SAMPLE DETAILS			
Sample Description By Customer	STP Treated Water - F1		
Quantity Received	2 Litres	Sampled By	Customer
Date of Receipt	23.01.2018	Sample Condition	Good & Received in Plastic Container
Analysis Starting Date	24.01.2018	Analysis Completion Date	30.01.2018

Test Results:

The above sample tested as received, and results are as follows:

S.NO	PARAMETERS	METHOD	UNITS	RESULTS	LIMITS*
1	pH @ 25°C	4500-H+-B APHA 22 nd Ed. 2012	-	7.1	5.5 to 9.0
2	Total Suspended Solids (TSS)	2540-D- APHA 22 nd Ed. 2012	mg/l	< 2	Max. 30
3	Biochemical Oxygen Demand (BOD) 3 days at 27°C	5210-B APHA 22 nd Ed. 2012	mg/l	< 2	Max. 20
4	Chemical Oxygen Demand (COD)	5220-B- APHA 22 nd Ed. 2012	mg/l	< 4	-
5	Oil & Grease	5520-O&G-B APHA 22 nd Ed. 2012 (Partition Gravimetric Method)	mg/l	< 2	-

Max - Maximum

*Limits as per TNPCB Norms for Treated Sewage

REMARKS: The Sample meets the requirement of TNPCB with respect to the parameters tested.

END OF REPORT

For Chennai Testing Laboratory Pvt Ltd

A. Raju
Authorised Signatory

Page 1 of 1

The Report shall not be used to malign, defame and for any malicious purpose.
The Report is meant only for sole use of the addressee to promote his/her own business.

TEST REPORT

Report Number and date	CTL/CH/N-10269/2017-18 & 13.02.2018		
Sample Number	N-10269/17-18		
Customer Name & Address	M/s. KSM Nirman,		
	Unit of Olympia Tech Park (Chennai) Pvt. Ltd., Plot no.1, Guindy Industrial Estate, Guindy, Chennai - 600 032.		
SAMPLE DETAILS			
Sample Description By Customer	315KLD STP UF Water		
Quantity Received	2 Litres x 2 Nos.	Sampled By	Customer
Date of Receipt	05.02.2018	Sample Condition	Good & Received in Plastic Container
Analysis Starting Date	06.02.2018	Analysis Completion Date	13.02.2018

Test Results:

The above sample tested as received, and results are as follows:

S. NO	PARAMETERS	METHOD	UNITS	RESULTS	LIMITS*
1	pH @ 25°C	4500-H+-B APHA 22 nd Ed. 2012	-	7.6	5.5 to 9.0
2	Total Dissolved Solids (TDS)	2540-C- APHA 22 nd Ed. 2012	mg/l	346	
3	Total Suspended Solids (TSS)	2540-D- APHA 22 nd Ed. 2012	mg/l	< 2	Max. 30
4	Biochemical Oxygen Demand (BOD) 3 days at 27°C	5210-B APHA 22 nd Ed. 2012	mg/l	< 2	Max. 20
5	Chemical Oxygen Demand (COD)	5220-B- APHA 22 nd Ed. 2012	mg/l	< 4	
6	Chloride as Cl	4500-Cl--B APHA 22 nd Ed. 2012	mg/l	62	
7	Sulphate as SO ₄	4500- SO ₄ --E- APHA 22 nd Ed. 2012	mg/l	18.4	
8	Oil & Grease	5520-O&G-B APHA 22 nd Ed. 2012 (Partition Gravimetric Method)	mg/l	< 2	

Max. - Maximum

*Limits as per TNPCB Norms for Treated Sewage

REMARKS: The Sample meets the requirement of TNPCB with respect to the parameters tested.

END OF REPORT

For Chennai Testing Laboratory Pvt Ltd

A. Raju

Authorised Signatory

115

LNT/BG/OG/UF-315 STP KLD
14.02.2018

COMMISSIONING CERTIFICATE

Ref: WO No. WO/PAOG/OGMO/90/R1/2017

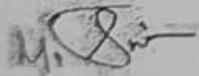
We hereby declare that Ultra Filtration system for 315 KLD STP has been serviced and re-commissioned at Olympia Grande Pallavaram Housing project in Chennai.

	Design Treated water quality	Actual result
pH	7 to 8	7.6
Total Suspended Solids	<5 mg/l	<2 mg/l
Biological Oxygen Demand	<5 mg/l	<2mg/l
Oil & Grease	<5 mg/l	<2 Mg/l

Treated water analysis report is enclosed for ready reference.

We confirm that the treated water quality is within the designed treated water quality and meets the requirement of reuse for Flushing/landscaping.

For LN Tech Enviro Services Pvt. Ltd



Authorized Signatory



Encl: as above.

Nesaraj

From: Nesaraj <nesaraj@olympiagroup.in>
Sent: Thursday, March 08, 2018 4:57 PM
To: venu.kumar@ap.jll.com
Cc: Narayanamurti Hariharan (dr.hnm1963@gmail.com); Agi A. Thomas (swatkat37@yahoo.com); Vishnu <vishnu@olympiagroup.in> (vishnu@olympiagroup.in); 'Stalin' (stalin@olympiagroup.in)
Subject: RE: STP - Grande
Attachments: KSM Nirman, Guindy (Water) - 23.01.2018.pdf; KSM Nirman, Guindy (Water) - 05.02.2018.pdf; Olympia 315 KLD STPUF re-commissioning certificate.pdf

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Dear Venu,

Reference with our today discussion please find attached the Treated Sewage water & UF water test reports and Commissioning certificate for 315 KLD STP for your record.

Regards,
Nesaraj A

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From: Nesaraj [mailto:nesaraj@olympiagroup.in]
Sent: 22 January 2018 17:18
To: venu.kumar@ap.jll.com
Cc: Narayanamurti Hariharan (dr.hnm1963@gmail.com); Agi A. Thomas (swatkat37@yahoo.com); Vishnu <vishnu@olympiagroup.in> (vishnu@olympiagroup.in); 'Stalin' (stalin@olympiagroup.in)
Subject: STP - Grande
Importance: High

Dear Venu,

This has reference with our discussion on the above subject both STP's re commissioning work completed and it's ready for handing over to M/s. OGAOWA.

Please find attached the Treated Sewage & UF Water test reports and Commissioning certificate for 165KLD STP for your reference.

We'll share the 315KLD STP reports shortly.

Regards,
Nesaraj A
+91 98416 73053

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OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED

Plot No. 1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.

Phone : 4356 3773 / 4345 9600 Fax : 91-44-4356 3289

CIN : U45208TN2013PTC090266 GSTIN : 33AABCO8102F1ZX

117

WORK ORDER

Date : 22.03.2018

Work Order No: WO/PAOG/OGMO/107/2018

To
M/s. KYOTO ENVIRO TECH PRIVATE LIMITED
Plot No:2, Poniamman koil Street
Sudarsanprasad nagar
Vengalvaval
Chennai-600073

PAN No : AAECK6781D
GST Id : 33AAECK6781D1ZL

Dear Sir

With reference to the discussions we had with your good self, we are pleased to place order for the "Towards Charges Work order for 315 Kld & 165 Kld STP , Pump Room Manpower Charges @ Olympia Grande, Pallavaram

SLNo.	Description of Work	SAC Code	Qty	Unit	Rate	Amount
1	Manpower charges for 165 KLD & 315 KLD STP stabilization from March & April 2018 @ 3 operators	998346	3.00	Nos	17,000.00	51,000.00
2	Supervisor charges for 165 KLD & 315 KLD STP stabilization from March & April 2018 @ 1 operators	998346	1.00	Nos	18,500.00	18,500.00
	Sub Total					69,500.00
	Add CGST @ 9% of Total Value					6,255.00
	Add SGST @ 9% of Total Value					6,255.00
	Grand Total					82,010.00

Amount in Words: Rupees Eighty Two Thousand & Ten Only

Terms & Conditions

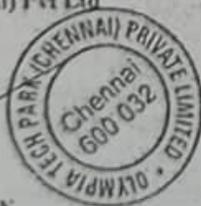
- 1 TDS Deductions are applicable for each & every running bills
- 2 All Charges are inclusive of total work order value
- 3 100% of Payment released on after completion of work
- 4 Storage & Security under contractor scope
- 5 Power & Water only supplied to Olympia
- 6 Cleaning & Debris removing under contractor scope
- 7 ESI & PF details are attached every running bills
- 8 Payment against completion work checked & certified by OTCPL Engineer

For
Olympia Tech Park (Chennai) Pvt Ltd

Accepted
For, M/s. KYOTO ENVIRO TECH PRIVATE LIMITED

Authorized Signatory
GST Id: 33AABCO8102F1ZX

Proprietor





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From: CRM [mailto:crm@olympiagroup.in]
Sent: Thursday, May 24, 2018 1:44 PM
To: 'ogaowa2016@gmail.com'
Cc: 'ajitchordia@khivrajmotors.com'; 'gm-marketing@olympiagroup.in'; 'cop@vsnl.net'; 'cma.tncma@nic.in'; 'cma.tncma@nic.in'
Subject: RE: Security Threat - Reg..

21st May, 2018

To
The President/Chief Secretary
Olympia Grande Owners Welfare Association
328, GST Road, Pallavaram
Chennai – 600 043

Dear Sir,

- Ref: (1) Your letter dated 11.05.2018 on Installation of CCTV Camera
- (2) Your letter dated 12.05.2018 on Maintenance of D.G. Sets
- (3) Your letter dated 13.05.2018 on Fire Protection System
- (4) Your letter dated 13.05.2018 on Elevator Maintenance

This is in reply to the above referred letters addressed to us on various issues and concerns raised by you in Olympia Grande.

At the outset, the allegations in the referred letters are untrue.

As a matter of fact construction of residential apartments in Olympia Grande have been completed and commenced handing over to the allottees, as early as 2015.

We as the promoter of the project has taken the responsibility of maintaining the common areas and amenities till such time a proper and fully functional association is formed. During the second quarter of 2017, you have started communicating with us and demanded to handover the common area and amenities maintenance. Upon discussions, it was mutually agreed that the common areas and amenities shall be handed over to you subject to the consensus of majority of allottees.

With an intent to get the consensus from the allottees, we have sent a letter dated 06-07-2017 to each and every customer communicating that you (OGAOWA) have claimed to take over the maintenance of common area and amenities and the same shall be handed over to you with effect from July 2017. A copy of the said letter circulated to the customers is enclosed as Annexure 'A'.

In response to the said communication, we received objection from 26 owners stating that they do not recognize your Association to duly represent all the owners and hence the maintenance should not be handed over to your association. However, since the objections came only from small group relatively, we have decided and agreed to handover the maintenance of Olympia Grande to your Association and you have duly acknowledged the same. Confirming that the maintenance of common area has been duly taken over by your association, you have sent the mail dated 17.07.2017 wherein you have categorically acknowledged and admitted that you have taken over the maintenance from July 2017 and further confirmed that you have started collecting the maintenance amount from the members starting from July 2017. The said mail is verbatim extracted below for ease of reference;

“From: OGA OWA [mailto:ogaowa2016@gmail.com] **Sent:** Monday, July 17, 2017 1:22 PM **To:** A.J Balaji<ajbalaji@olympiatechpark.com>; Vishnu <vishnu@olympiagroup.in>; Sampath<gm-marketing@olympiagroup.in> **Cc:** ecm_ogaowa@googlegroups.com **Subject:** Update from OGAOWA - Reg.

Dear Sirs,

We have great pleasure in informing you that we have deployed new security personal to guard Olympia Grande community. There will be overlapping between existing & the new security personal until end of this month & our security personal will be taking over completely from 1st August 2017.

Also, We started collecting maintenance amount from our members for the quarter starting July 2017 at the rate of Rs 2.7 per sqft:

Regards,

Nirmalkumar K

Secretary - IT & Communications

Olympia Grande Apartments Owners' Welfare Association

328, GST Road, Pallavaram, Chennai - 43

email id: ogaowa2016@gmail.com

website: <http://www.ogaowa.com>”

Based on the above facts and circumstances substantiated by material evidence, it is clear that your allegation that we have abandoned and abruptly left the premises from July 2017 is nothing but a lie and false propaganda with an intention to mislead the customers and to cover up your inefficiency and mismanagement of handling the maintenance of common amenities.

It is also pertinent to note that you are still continue to use the property management company who were providing services while the maintenance was in our control. In the event of any latent defect in the equipments, the proproperty management company would have informed and brought the same to your knowledge when you have taken over the maintenance. The very fact that there was no adverse report by the management company itself to substantiate the equipments handed over was proper and defects.

With response to the Corpus Fund, we have time and again informed you that we are always willing to hand over the same to you subject to your due acknowledgement for receipt of the same and deduction of the respective maintenance dues payable by the customer.

With respect to your allegation of CCTV Cameras, we have handed over all CCTV Cameras in working order during July 2017 and you have duly acknowledged the same on 14.09.2017. The said letter has been annexed as Annexure 'B'. Also please note that the Tamil Nadu Urban Local bodies (installation of closed circuit units in public places) Rules 2012 is applicable only for public places and it is not applicable for private properties. Though, it is not a statutory requirement, we have installed CCTV Cameras inside the Olympia Grande for the safety and security of the community. It is now your duty as the Welfare Association of Olympia Grande to ensure that the said facilities are maintained in order

and working properly. You cannot blame us for your incompetency in maintaining the amenities provided.

With respect to the maintenance of D.G. Sets, Fire Protection System and Elevator Maintenance, all relevant documents including the design process system and AMC details have been handed over to you in July 2017 as part of the handing over process. The details of the Assets handed over to you has been communicated and acknowledged by you. Copy of the same enclosed as Annexure 'C'.

Though we have completed the projects and handed over the maintenance to you at your request almost a year back, we were always willing to provide our support and cooperation as a goodwill gesture keeping in mind the welfare of the community. However, based on your communication, it appears that you are attempting to cover up your inefficiency to maintain the amenities and trying to take advantage of our support provided in good faith.

Please note, as developer we have developed the project and handed over the same to the association almost a year back, the responsibility of maintenance is on the community and it is unreasonable to expect us to support on the capital expenditure for maintenance and refurbishment cost of the amenities in perpetuity. We are not legally bound to get involved in the maintenance of the community after handing over the same to the Association.

We are always available for constructive discussions and willing to extend our support and cooperation for the betterment of Grande.

Hope this letter would put rest to all your baseless allegations.

Regards,

KSM NIRMAN – A Unit of
Olympia Techpark (Chennai) Pvt Ltd.

From: OGA OWA [mailto:ogaowa2016@gmail.com]
Sent: Friday, May 11, 2018 3:52 PM
To: ajitchordia@khivrajmotors.com; Sampath
Cc: cop@vsnl.net; cma.tncma@nic.in; jcma.tncma@nic.in
Subject: Security Threat - Reg..

To,

11/05/2018

The Managing Director
M/s. KSM Nirman Private Limited,
Olympia Group | Khivraj Tech Park (P) Ltd
Mezzanine Floor, Altius Towers, Phase II . Olympia Technology Park
#1, SIDCO Industrial Estate, Guindy . Chennai 600 032 .

Dear Sir,

Sub : Installation of CCTV Cameras - Reg.

Ref : The Director General of Police, Tamil Nadu, Letter No. 25827/A&R(2)/2011, Dated 23.11.2011

We would like to inform you that we came to now that you have installed 104 CCTV cameras inside Olympia Grande premises out of which 29 cameras are not working since several months and became out of order. The details are given in the attachment(I).

There are 721 families residing inside premises with high security threat as the installed CCTV cameras are falling down one by one non-operational without proper maintenance.

Tamilnadu government has made it mandatory to install closed circuit Television (CCTV) cameras in all public places across the state. You may note that 3000 public are residing and almost 300 vehicles from outside, 200 domestic personnel and 80 employees are gathering inside every day.

You have abruptly left the premises (Project) and abandoned from maintaining CCTV cameras since from July, 2017.

You have neither handed over the design, Process, systems, and documents, AMC etc and corpus fund and thus preventing us from doing maintenance work nor doing maintenance work by yourself. It is totally unacceptable and unethical on the part of developer accountability.

Tamilnadu urban local bodies (installation of Closed Circuit Television units in public buildings) Rules, 2012 describes Closed Circuit Television unit for every 300 sqmts of floor area and part thereof.

The installed 104 cameras are not enough and adequate to meet the entire geographical area of Olympia Grande and it is observed that 29 cameras are out of order without any maintenance / AMC.

We have obtained a quote for Rs. 92,630/- from M/s. Feurmann Schweitzer Systemteck LLP to attend repair work to bring back these cameras functional. Suggest you may sanction the quote amount to us or undertake the repair work directly.

We require additional 9 cameras in order to cover all the common areas and we obtained quotation for Rs. 330260/- only including installation cost. Attachment (2).

Please treat our request is genuine and mandatory. You have refused to transfer corpus fund to OGAOWA. You are also not doing any maintenance work. All the residents feel pathetic and been cheated by you.

We hereby convey that you are responsible for any consequences arising out of crimes or security threats inside.

You are required to install additional 9 cameras and attend repair work of 29 cameras towards complying Tamilnadu urban local bodies (installation of Closed Circuit Television units in public buildings) Rules, 2012 and customer relationship.

You are also required to handover the design, systems, equipment, documents, AMC of 104 installed and 9 new cameras with perfect working condition enable us to take forward. Failing which or any further delay we indemnify ourselves of consequences, damages arising out of your failures of mandatory obligations. The absence of required CCTV may provoke criminals to carry out illegal activities and may cause for untoward incidents.

Request to look into this seriously and urgently and confirm.

Regards,

Dr. H Narayanamurthi
President

Chandrasekar S
Chief Secretary

Balaji Pa
Secretary
Administration

Balaji S
Secretary
Legal & Public Relation

Olympia Grande Apartment Owners' Welfare Association (OGAOWA)

Registration number : 569/2016

#328, GST Road, Pallavaram, Chennai - 43.

KSM NIRMAN - A UNIT OF OLYMPIA TECHPARK (CHENNAI) PVT LTD

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A Unit of Olympia Tech Park Chennai Pvt Ltd

No.1 Sidco Industrial Estate

Guindy Chennai

PAN NO : AABCO8102F

TAN NO : CHEO04734C

CIN: U45208TN2013PTC090266

OGAOWA(Grande Association)

Ledger Account

For 1-Sep-2018

Page 1

Date	Particulars	Vch Type	Vch No.	Debit	Credit
1-9-2018	To HDFC Bank Ltd-CA-00042560003069 <i>Ch.No.004201 dt.01.09.18 on Hdfc Bank</i>	Bank Payment	40	25,00,000.00	
	By Corpus Fund <i>Being part of corpus fund returned to Association.</i>	Journal	48		25,00,000.00
				<u>25,00,000.00</u>	<u>25,00,000.00</u>

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KSM NIRMAN
A unit of
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED
(CIN : U45208TN2013PTC090266)

BY RPAD & E-mail

LR No: OGAOWA/2018-19/0901

Dated: 29th Sep, 2018

To,
The President / Chief Secretary,
Olympia Grande Apartment Owners' Welfare Association ('Association'),
#328, GST Road, Pallavaram,
Chennai 600043

Dear Sir,

Sub: 'OLYMPIA GRANDE' - Handover of common area maintenance and common amenities to Olympia Grande Apartment Owners' Welfare Association ('OGAOWA') bearing Registration number 569/16 - reg

Ref: Our earlier mails, communication and discussions on the subject since April 2017

Greetings!

At the outset we would like to place on record that, we as 'developer' of Grande, were always willing to handover the 'Corpus Fund' to the association subject to the Association acknowledging the receipt of 'Corpus' less our rightful dues on the maintenance arrears payable by the allottees against their corpus fund.

As a matter of fact, the maintenance of common area and amenities including the collection of monthly maintenance charges is within the control of your Association since July 2017.

The formality to take over the 'Corpus fund' is not happening only because you are not coming forward to execute necessary receipt for the same. Your recent request of transferring the

Alakesh

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KSM NIRMAN

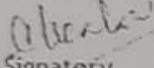
A unit of
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED
(CIN : U45208TN2013PTC090266)

'interest' component of the 'Corpus fund' is not possible, we will be more than happy to handover the corpus to the association both the 'principle' and 'interest' subject to rightful deductions.

Herewith we have attached the contents of the formal letter for handing over, which has been discussed in multiple meetings, for the sake of brevity the mail correspondences dates are 25/07/17, 31/07/17, 02/08/17, 14/08/17, 12/09/17, 26/09/17 which may be referred to as well.

We request you to please come forward and execute the handover letter and take custody of the 'corpus fund'.

For KSM NIRMAN, A unit of
Olympia Tech park (Chennai) Private Limited.


Authorised Signatory

Encl: Draft of Handover Letter
Statement of Corpus

28
12/2/17
126

LR No: OGAOWA/2018-19

Dated: _____

To,
The President / Chief Secretary,
Olympia Grande Apartment Owners' Welfare Association ('Association'),
#328, GST Road, Pallavaram,
Chennai 600043

Dear Sir,

Sub: 'OLYMPIA GRANDE' - Handover of common area maintenance and
common amenities to Olympia Grande Apartment Owners' Welfare Association
('OGAOWA') bearing Registration number 569/16 - reg

Greetings!

We are glad that the above said Association has come forward to take over the maintenance of Olympia Grande. Your representation to take over the maintenance of the common area and amenities, as the recognised owners' welfare association of Olympia Grande apartment owners, has been communicated to all customers and have received few objections towards the handover. In line to the list of members published and as per copy provided to us formally, we acknowledge OGAOWA as the association representing majority owners of Grande and handover the common area maintenance and common amenities to the Association with effect from 1st July 2017.

Please note the association shall be responsible for payment of the service charges for the respective service providers from 1st July 2017. We have already intimated all service providers about the handover of maintenance to the Association. Thereafter, the Association may at its discretion continue to engage present service providers by execution of fresh contracts or engage other consultants/service provider. The Association, as intimated shall collect the monthly

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maintenance charges from the apartment owners directly effective 01st July 2017 and take care of the maintenance of the common areas & amenities and make payments to the service providers.

As already discussed and appraised, there are certain outstanding maintenance dues from customers to us, which we shall proceed to recover from the individual customer following due process. The customers have been informed about the pending dues, the Association shall not interfere on our right to collect the maintenance dues from the respective customers.

As part of the hand over process, we shall transfer the Corpus Fund collected from the owners to the Association equivalent to the sum of total number of handed over property owners (Annexure I) and the objected Owners (Annexure II) and full amount against flat received as on date as mentioned above in recognition that the association is a body with majority of the members. We also effect name change process for all the deposits like TNEB/Commercials in the name of OGAOWA.

As you are aware, we have challenged the demand of Vacant Land Tax ('VLT') by the local authority vide W.P.No. 5790 to 5797 of 2016 and proceedings are in progress as directed by the Hon'ble High court, Madras. We have also provided necessary bank guarantee as ordered by the court. We assure that the Association or the owners shall not be put to any liability on account of VLT demand, VLT demand is absolutely our responsibility and indemnify individual owners from the liability of VLT vide this letter. We assure and indemnify individual owners from the liability of Vacant Land Tax, if any as determined by Government. It would be Olympia's responsibility to complete property tax assessment, drinking water connection, drainage provision as well as regular garbage removal.

We also confirm that the work to be executed agreed in the biparty meeting on 17th Sept 2018 will be completed as per Annexure III enclosed.-

We will continue to be liable for any violation of the approved plan/licence/completion certificate and that will be attended and corrected at our cost and necessary remedial actions.

Also please note that all your members shall acknowledge and adhere to the terms agreed under the Construction Contract executed and entitled to use the common areas & amenities together

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with all co-occupants accordingly. Few significant covenants are extracted in Annexure 8 for easier reference. Please ensure that the Bye-Laws of the association is in line with terms of the agreement executed by the allottees and the allottees shall abide by guided by the Bye-laws, rules and norms formulated by the Association for the purpose of use, operation and maintenance of common area and amenities.

We extend our sincere thanks to the Association for extending the kind support and cooperation in the process of handover. We shall continue to render our support to the Association as and when required.

We herewith enclose a list of documents which will be handed over to you as part of the handover process.

For KSM NIRMAN, A unit of
Olympia Tech park (Chennai) Private Limited.

S. SAMPATH KUMAR
Authorised Signatory

Encl: Annexures

1. Corpus List - Annexure I
2. Corpus List - Annexure II
3. Annexure III
4. List of Building Documents
5. List of System Documents
6. List of Assets as of 30/06/17
7. List of AMCs as of 30/06/17
8. Extract of significant covenants executed by Allottee in utilising common area & amenities

Takeover by:

For Olympia Grande Apartment Owners Welfare Association

Dr H Narayanamurthi
President

P Ramanathan
Vice President

S Chandrasekar
Secretary

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R S Sakhivel
Treasurer

M Tholcopian
Joint Secretary

Witness :

1.

2.

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130 130°

Annexures I to VII

(To be enclosed at the time of handover)

OBLIGATION OF THE 'ALLOTTEE':

- 1) The Allottee shall not at any time, carry on or suffer to be carried on in the Apartment

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or any part thereof any noisy, offensive or dangerous trade or pursuit which may be or become in any way a nuisance, annoyance or danger to the First Party or the other apartments owners or occupiers or the neighbors or which may tend to depreciate the value of the said apartments or any part thereof;

- 3) The Allottee shall give to the other apartments, necessary vertical, horizontal and lateral support for their apartments, and reciprocate and recognize the rights of the other owners as are enumerated in Schedule -E above;
- 4) The Allottee will use all sewers, drains and water lines now in or upon or hereafter to be erected and installed \ in common with the other apartments owners and to permit free passage of water, sanitary, electrical lines, through and along the same or any of them and to share with the other apartments owners, the cost of repairing and maintaining all such sewers, drains and water lines as also the cost of maintaining and repairing all common amenities such as common roads, staircases etc. and to use the same as aforesaid and/or in accordance with the Rules, Regulations, Bye-laws and terms of the association formed of which the Allottee is the member ;
- 5) The Allottee shall duly and punctually pay the proportionate share of Municipal Taxes, rates and cesses, insurance charges, cost of maintenance and management of Development and charges for maintenance of services like water, sanitation, electricity etc., salaries of the employees of the Association of Owners which would be formed for maintenance of all the common amenities and facilities of the Development in the Schedule A Property as may be determined by the Managing Committee of such Association from time to time. The liability for such share shall commence from the date of intimation of the Apartment being ready for possession, irrespective of whether the Allottee has taken possession of the Apartment or not ;
- 7) The Allottee shall not put up any hoarding, name plates, sign-boards, graffiti, satellite dish, etc., in place other than that demarcated and allotted by the Developer and without affecting the façade of the complex;

- 8) The Allottee agrees that the Allottee shall pay regularly without default the maintenance charges, which are fixed by the Developer and thereafter by the Association of Owners. In the event of any default in payment by the Allottee, the service provider will be entitled to withdraw all or any of such services including water supply etc., The Allottee is liable to pay service tax/other taxes, if any, levied by the State or the Central Government on such charges as may be applicable. The Allottee shall also contribute to the sinking fund for any Capital expenditure as replacement of the generator, transformer or painting of common areas etc., payable quarterly in advance as may be determined by the Developer and thereafter the Associations which are formed.
- 9) The income from the Corpus Fund will be used for the capital nature of expenditure only. The scope of the maintenance shall be as decided by the Developer and thereafter by the association of owners that are formed taking into consideration several amenities and facilities and also the common areas etc of the Schedule A Property common areas and facilities like, security, water supply, and standby power supply etc;
- 10) The Allottee shall also be liable to pay all the maintenance charges for the works that may be undertaken in the common areas of the Schedule A Property, which are available for the use by the apartment's owners and shall be paid regularly without any default. The Allottee has been fully informed that in the event of such default, the facilities and amenities provided in the Schedule A Property and any additional area that may be amalgamated would suffer drastically by cutting the facilities and amenities and that would affect the Development of the Schedule A Property and amalgamated additional area if any. The Developer shall have the right to discontinue the maintenance services in case of default by the Allottee or other apartment's owners and claim the amounts.
- 11) The Allottee or anyone claiming through them shall not in any manner object to the use of the said common areas by other owners and occupiers of the other Development of the Schedule A Property and additional area if amalgamated;
- 10) The Allottee shall carry out their interior in the Apartment during the first 6months from the date of the Developer having informed the Apartment is ready for occupation, from 9 am to 7 pm including all seven days of the week during those 6months, and thereafter if any interior works are to be carried on or commenced the same shall be during 9 am to 1

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pm and thereafter from 4 pm to 6 pm on all working days and there will be no work allowed during any public holidays and Sundays based on the rule, regulation and guideline of the Developer in this regard.

- 11) The Allottee shall ensure that no rubbish/refuse shall be thrown out of the Apartment into the common areas and passages;
- 12) The Allottee shall keep the walls, drains, pipes and other fittings in good and habitable condition and in particular so as to support and protect the parts of the Development, and to carry out any internal works or repairs as may be required by the Managing Committee of the association;
- 13) The Allottee has agreed not to make any structural change or changes that lead to structural instability including breakage and hacking of walls in view of the Development being constructed using aluminum form work and reinforced concrete walls. If the Allottee commits any breach thereby causing any damage to the Development or any part thereof the Allottee will be liable to indemnify towards the loss and damages caused to the other owners of the Development who have suffered due to such breach by the Allottee.
- 14) The Allottee shall not make any additions or alterations or cause damage to any portion of the Apartment and not to change the location of the toilets, kitchens or plumbing lines outside colour scheme, outside elevation /facade/decor of The Development. The Allottee at no point of time shall enclose in any manner any of the balconies of Bedroom, Living Room/Kitchen with Glass or Grill or otherwise. The air-conditioner units shall only be split system the compressor shall be placed only at the areas designated by the Developer. Window type air conditioners are prohibited.
- 15) The Allottee shall not construct any kind of structure (permanent or temporary) in the open area being appurtenant land to the apartment or any of the terrace areas of the Apartment.

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16) The Allottee shall not park any vehicles in any part of the Schedule A Property, except in the parking area specifically allotted and earmarked for the Allottee in it apartments. After completion of the Development and after obtaining possession of their respective apartments, the owners may by mutual agreement, set apart or demarcate any part of the common area in the Development as a parking lot for Bicycles and Two Wheelers;

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From: Agi A. Thomas [mailto:swatkat37@yahoo.com]
Sent: Tuesday, October 30, 2018 11:26 AM
To: Vishnu - Olympia <vishnu@olympiagroup.in>
Cc: 'Sampath' <gm-marketing@olympiagroup.in>; Narayanamurti Hariharan <dr.hnm1963@gmail.com>
Subject: Re: STP taking over

Dear Vishnu,

As shared earlier, STP is shifted to president sir scope till formal handover per norms. Kindly support closure of discussion with him. Thanks!

Rgds,
Agi A. Thomas
Chennai, India.

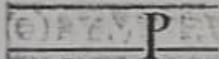
On Monday, 29 October, 2018, 4:54:07 PM IST, Vishnu - Olympia <vishnu@olympiagroup.in> wrote:

Dear Agi Thomas,

Gentle reminder to take over the STP

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75



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From: Vishnu - Olympia [mailto:vishnu@olympiagroup.in]
Sent: Wednesday, October 3, 2018 1:53 PM
To: 'Agi A. Thomas' <swatkat37@yahoo.com>
Cc: 'Narayanamurti Hariharan' <dr.hnm1963@gmail.com>; 'Chandrasekar Sitaraman' <sekarbpcl@gmail.com>; 'Balaji S.' <balajics.mails@gmail.com>; 'Sampath G.M marketing' <gm-marketing@olympiagroup.in>; 'Nesaraj' <nesaraj@olympiagroup.in>; 'OGA OWA' <ogaowa2016@gmail.com>; 'sakthivel.swaminathan39@gmail.com' <sakthivel.swaminathan39@gmail.com>; 'Sathya Narayanan Sanjeevan' <ussathya@gmail.com>; 'ECM' <ecm_ogaowa@googlegroups.com>
Subject: RE: STP taking over

Dear Agi Thomas,

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With reference to the trail mail we would like to clarify/inform the following points

1. As a developer were always willing to handover the 'Corpus Fund' to the association subject to the Association acknowledging the receipt of 'Corpus' less our rightful dues on the maintenance arrears payable by the allottees against their corpus fund.
2. The formality to take over the 'Corpus fund' is not happening only because you are not coming forward to execute necessary receipt for the same.
3. we will be more than happy to handover the corpus('principle' and 'interest' subject to rightful deductions) and required details (if any)to the association.
4. Request you to revert back when the it will be taken over by association (but not later than 07.10.18)and we can't keep on waiting.
5. The maintenance of common area and amenities including the collection of monthly maintenance charges is within the control of your Association since July 2017 and we can't keep on maintaining the STP in Isolation and it is in your scope.
6. As informed earlier the STP was taken over in July 2017 itself and only on the Good will basis we revamped/recommissioned the STP after it got flooded during the last December rains. The reasons for flooding was already discussed in detail earlier.

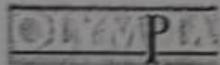
Hence request to please come forward and execute the handover letter and take custody of the 'corpus fund other relevant things' on or before 7th October 2018, beyond which we can't maintain the STP .

Kindly revert back .

NOTE: Refer the attached mail communication.

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75



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From: Agi A. Thomas [mailto:swatkat37@yahoo.com]
Sent: Tuesday, October 2, 2018 9:55 PM
To: Vishnu - Olympia <vishnu@olympiagroup.in>; Narayanamurti Hariharan <dr.hnm1963@gmail.com>; Chandrasekar Sitaraman <sekarbpel@gmail.com>; Balaji S. <balajies.mails@gmail.com>

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Cc: 'Sampath G.M marketing' <gm-marketing@olympiagroup.in>; 'Nesaraj' <nesaraj@olympiagroup.in>; OGA OWA <ogaowa2016@gmail.com>; sakthivel.swaminathan39@gmail.com; Sathya Narayanan Sanjeevan <ussathya@gmail.com>; ECM <ecm_ogaowa@googlegroups.com>

Subject: Re: STP taking over

Dear Vishnu,

Alligned to the related discussions and mutual terms for pending works(including below stated STPs) agreed between Olympia leadership and President sir, pls support to ensure Asset continuity till the Handover of STPs and all campus assets along with Corpus fund and accrued interest with/to President sir is executed. Retraction of support in the same will restrict us to seek external remedial measures. Readiness for assets handover and related details can be shared to President sir through the Leadership discussion forums asap pls. Look for your continued support pls. Thanks!

Rgds,

Agi.

SE-OGAOWA

Sent from Yahoo Mail on Android

On Mon, Oct 1, 2018 at 4:20 PM, Agi A. Thomas

<swatkat37@yahoo.com> wrote:

++ adding OGAOWA members for their consideration and info

Rgds,

Agi A. Thomas

SE - OGAOWA

On Monday, October 1, 2018, 2:00:43 PM GMT+5:30, Vishnu - Olympia <vishnu@olympiagroup.in> wrote:

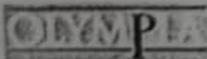
Dear Agi Thomas,

The STP is recommissioned/revamped and it is ready from the Month of Jan 2018 itself and we keep on following you to take over the STP but OGAOWA is very hesitant to take the STP citing daily operational issues and till date not even single day the operator is being deployed by you.

In the Good will we are operating STP all these days and if it is not taken over on or before 07.10.18, we have no choice but to pull out all our team from there and we can't keep on maintaining it same freely forever.

Warm Regards,

S.Vishnukumar



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Warm Regards,

S. Sampath Kumar | +91 98412 70952

President – Marketing & Sales



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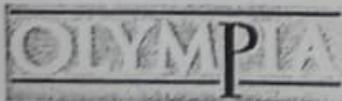
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From: Sampath Kumar [<mailto:gm-marketing@olympiagroup.in>]
Sent: Saturday, September 29, 2018 4:57 PM
To: OGA OWA (ogaowa2016@gmail.com)
Cc: 'dr.hnm1963@gmail.com'; Balaji S (balajics.mails@gmail.com); ajbalaji@olympiatechpark.com
Subject: Olympia Grande Corpus Handover

Warm Regards,

S. Sampath Kumar | +91 98412 70952

President – Marketing & Sales



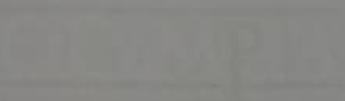
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Faint header text, possibly a name and title.



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Faint body text, possibly the start of an email message.

Faint header text, possibly a name and title.

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Faint header text, possibly a date or time stamp.

Faint header text, possibly a name and title.



Faint header text, possibly a subject line.

Faint body text, possibly the start of an email message.

Nesaraj

From: Sampath Kumar <gm-marketing@olympiagroup.in>
Sent: Wednesday, October 03, 2018 12:53 PM
To: vishnu@olympiagroup.in
Subject: FW: Olympia Grande Corpus Handover
Attachments: Handover.pdf; Maint 2.5 Corp (Main) -31.08.2018.xlsx

Warm Regards,

S. Sampath Kumar | +91 98412 70952
President – Marketing & Sales



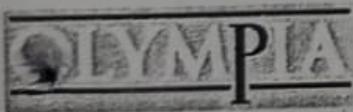
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From: Sampath Kumar [mailto:gm-marketing@olympiagroup.in]
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SPEED POST

F.No. B-29012/MSMEs/IPC-VI/2017-18/ 12189-12236

November 02, 2018

To

The Chairman
All SPCBs/PCCs

SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING STREAMLINING OF CONSENT MECHANISM.

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the States/ Union Territory and to secure the execution thereof;

WHEREAS, under Section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs/PCCs;

WHEREAS, as per the Section 25 of Water Act, 1974, no person shall, without the previous consent of the State Board, establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage). Further as per Section 26, where immediately before the commencement of this Act any person was discharging any sewage or trade effluent into a stream or well or sewer or on land, the provisions of section 25 shall, so far as may be, apply in relation to such person as they apply in relation to the person referred to in that section subject to the modification that the application for consent to be made under sub-section (2) of that section shall be made on or before such date as may be specified by the State Government by notification in this behalf in the Official Gazette;

WHEREAS, as per the Section 21 of Air Act, 1981, no person shall, without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area;

WHEREAS, SPCBs/PCCs are responsible for prescribing consent application form and consent fees. It is observed that most of the SPCBs/PCCs are issuing Consent to Establish (CTE) followed by Consent to Operate (CTO);

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WHEREAS, industries falling under 'Category A' and 'Category B' of the Schedule of EIA Notification, 2006, are required to take Environmental Clearance from MoEF&CC or State Level Environment Impact Assessment Authority;

WHEREAS, obtaining Consent to Establish (CTE) is not a pre-requisite for obtaining EC from State Level or Central Level EIA Authority, under EIA Notification, 2006;

WHEREAS, there may not be value addition in CTE after obtaining EC as most of the conditions laid down in EC and CTE are similar in nature;

WHEREAS, CPCB vide letter dated 02.02.2017 issued an advisory to all the SPCBs/PCCs to follow the modified mechanism for granting consent to various categories of industries which is given below:

"All the projects requiring Environmental Clearance may be exempted from obtaining the Consent to Establish (CTE). Such projects may be directly granted Consent to Operate subject to EC and installation of pollution control devices";

WHEREAS, CPCB re-categorised the industrial sectors into Red, Orange, Green and White Category, based on the pollution index and issued directions u/s 18(1)(b) of the Water and Air Acts to all the SPCBs/PCCs on 07.03.2016 for its adoption. Based on the pollution index, 63 industrial sectors are covered under green category and 36 industrial sectors are covered under newly introduced white category. Further, CPCB in its direction mentioned that addition of any new or left-over industrial sectors and their categorisation, which is not listed in the revised list of red, orange, green and white industrial sectors, shall be done at the level of concerned SPCB/PCC following the criteria and guidelines laid down by CPCB;

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India notifies standards for emission or effluent from various categories of Industries under the Environment Protection Act, 1986;

WHEREAS, State Pollution Control Boards and Pollution Control Committees in States and Union Territories respectively are required to ensure the compliance of these standards;

WHEREAS, it has been observed that SPCBs/PCCs have different mechanism for selection of industries for compliance verification of environmental norms;

WHEREAS, the issue of exemption of CTE for those projects, which require EC, again came up for discussion during 8th SPCBs/PCCs Review Meeting, held on 25.10.2018 through video conferencing, and while there was a general consensus that such an approach could be adopted, SPCBs/PCCs also raised the issue that they should be involved in the environmental clearance granting process;

WHEREAS, it was agreed that SPCBs/PCCs shall categorize the new/left over industrial sectors under green and white category and issue the expanded

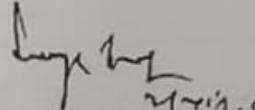
143

list of green and white categories of industries, which are being operated in their State/UT. It was also discussed that environmental surveillance of industries should be on random basis, and SPCBs/PCCs shall evolve mechanism for that;

NOW THEREFORE, in view of the above and exercising the powers conferred to Central Pollution Control Board under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, following directions are issued for regulation of industries including MSMEs;

- a) For industries requiring EC, issuing of consent by SPCBs/PCCs shall be one-step process and EC will be deemed as CTE in such cases. SPCBs/PCCs shall be involved in the process of granting of EC.
- b) SPCBs/PCCs shall issue the expanded list of green and white categories of industries incorporating new/left over industrial sectors, which are being operated in their State/UT within a month.
- c) Inspections for compliance verification of environmental standards by SPCBs/PCCs shall be random and based on risk assessment. SPCBs/PCCs shall develop mechanism for random selection of industries for inspection purpose including self-certification.

The SPCBs/PCCs shall acknowledge the receipt of the directions and submit the action taken report (ATR) in compliance of these directions to CPCB within one month from receipt of directions.

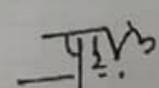

(S. P. Singh Parihar)
Chairman

Copy to:

1. The Joint Secretary (CP Division)
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
3rd Floor, Prithivi, Aliganj, Jor Bagh Road
New Delhi -110 003

2. All Regional Directorates, CPCB
3. DH, IT Division, CPCB

(with a request to upload the copy of Directions on CPCB website)


(Prashant Gargawa)

PP
2/11/18



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WORK ORDER

KSM NIRMAL - A UNIT OF OLYMPIA TECHPARK (CHENNAI) PVT LTD		WO No	WO/OPR/GR/ND/10
GST - 33AAAC08102F12X		WO Date	Dec 21, 2018
Dec 21, 2018		Amendment No	Amendment No. 19
(CIN:UHS2012N2013PTC090266)		Start and End Date	Apr 01, 2018 to Dec 31, 2020
Job Code	OPR	Contractor Name & Address	Phone No: 044 2243 2461
Project Name	Olympia Grande	Clar Aqua Engineering Services Pvt Ltd	E-Mail: iperiasamy@clar aqua.com
Sub Project Name	Grande Rectification & Handing over Works	City (Chennai/Madras)	Web Site: www.clar aqua.com
Contractor Code		Pin code (600042)	GST No: 33AAAC02940B125
Work Category	Repairing & Handing Over Works	State: Tamil Nadu	PAN No: AAHCC2940D
Country: India			

Work Description	165 & 315 Kld STP operation & Maintenance charges
------------------	---

Retention Type	Retention %
NA	0

Work Order Cost	20,40,000	Tax Addition	3,67,200.00
Discount Percentage	0.00	Mobilization Advance Percentage	0.00
Discount Amount	0	Mobilization Advance Amount	0.00
Work Order Base Value	20,40,000		
Work Order Gross Value	24,07,200.00		

Tax Additions:

Tax Category	Tax	Percentage	Tax Type	% of WO Value	Tax Amount
CGST	CGST_9%	9	Exclusive	100	1,83,600.00
SGST	SGST_9%	9	Exclusive	100	1,83,600.00

Tax Deductions

Tax Category	Tax	Percentage
ITD	TDS-2% Contractors-194C	2
ITD	TDS-1.5% Contractors-194C	1.5

Policy Details

Policy Name	Expiry Date	Periodicity	Next Due Date

BOQ Details

SLNo	BOQ Name	BOQ Details	Qty	Unit	Rate	Amount
1						
1.1	165 & 315 Kld STP Operation & Maintenance Charges	165 & 315 Kld STP Operation & Maintenance Charges		Lump Sum		0.00
1.1.1	-Charges for operator	Operator - 2Hr's per month From 20/12/18 to 19/02/18	4.00	Per Month	18,000.0000	72000.00
1.1.2	-Charges for Reliever	Reliever - 1 No per month From 20/12/18 to 19/02/18	2.00	Per Month	18,000.0000	36000.00
1.1.3	-Supervisor	Supervisor 1 No's From 20/12/18 to 19/02/18	2.00	Nos	20,000.0000	40000.00
1.1.4	-Log Sheet	Log Sheet-2 No's per Month From 20/12/18 to 19/02/18	4.00	Nos	500.0000	2000.00
1.1.5	-Over heads & service Charges	Over heads & service Charges -1 No per month From 20/12/18 to 19/02/18	2.00	Nos	10,000.0000	20000.00
1.2	165 & 315 Kld STP Operation & Maintenance Charges-02	165 & 315 Kld STP Operation & Maintenance Charges from Feb & Mar 2019		Lump Sum		0.00
1.2.1	-Charges for operator	Operator - 2Hr's per month From 01/2/19 to 31/03/19	4.00	Nos	18,000.0000	72000.00
1.2.2	-Charges for Reliever	Reliever - 1 No per month From 01/2/19 to 31/03/19	2.00	Nos	18,000.0000	36000.00
1.2.3	-Supervisor	Supervisor 1 No's From 01/2/19 to 31/03/19	2.00	Nos	20,000.0000	40000.00
1.2.4	-Log Sheet	Log Sheet-2 No's per Month From 01/2/19 to 31/03/19	4.00	Nos	500.0000	2000.00
1.2.5	-Over heads & service Charges	Over heads & service Charges -1 No per month From 01/2/19 to 31/03/19	2.00	Nos	10,000.0000	20000.00
1.3	165 & 315 Kld STP Operation & Maintenance Charges from April 2019	165 & 315 Kld STP Operation & Maintenance Charges from April 2019		Lump Sum		0.00
1.3.1	-Operator	2 Nos of operator	2.00	Nos	18,000.0000	36000.00
1.3.2	-reliever	1 No of reliever	1.00	Nos	18,000.0000	18000.00
1.3.3	-Supervisor	1 no of Supervisor	1.00	Nos	20,000.0000	20000.00
1.3.4	-Log Sheet	2 Nos per month	2.00	Nos	500.0000	1000.00
1.3.5	-Over Heads & Service Charges	Over Heads & Service Charges	1.00	Nos	10,000.0000	10000.00
1.4	165 & 315 Kld STP Treatment man power charges - May 2019	165 & 315 Kld STP Treatment man power charges - May 2019		Lump Sum		0.00
1.4.1	-Operator from 01/05/19 to 31/05/19	Operator	2.00	Nos	18,000.0000	36000.00
1.4.2	-Reliever	Reliever	1.00	Nos	18,000.0000	18000.00
1.4.3	-Supervisor	Supervisor	1.00	Nos	20,000.0000	20000.00
1.4.4	-Log sheet - 2 Nos	Log sheet - 2 Nos	2.00	Nos	500.0000	1000.00
1.4.5	-Over heads & Service charges	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00
1.5	165 & 315 Kld STP Treatment man power charges - June 2019	165 & 315 Kld STP Treatment man power charges - June 2019		Lump Sum		0.00
1.5.1	-Operator from 01/06/19 to 30/06/19	Operator from 01/06/19 to 30/06/19	2.00	Nos	18,000.0000	36000.00
1.5.2	-Reliever	Reliever	1.00	Nos	18,000.0000	18000.00

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Item ID	Description	Quantity	Unit	Rate	Amount	Balance
1.5.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.5.4	Log sheet - 2 Nos	2.00	Nos	500.0000	1000.00	
1.5.5	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00	
1.6	165 & 315 Kd STP Treatment manpower Charges July 2019		Lump Sum		0.00	
1.6.1	Operator from 01/07/19 to 31/07/19	2.00	Nos	18,000.0000	36000.00	
1.6.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.6.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.6.4	Log sheet - 2 Nos	2.00	Nos	500.0000	1000.00	
1.6.5	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00	
1.7	165 & 315 Kd STP Treatment manpower Charges August 2019 (01/08/19 to 31/08/19)		Lump Sum		0.00	
1.7.1	Operator from 01/08/19 to 31/08/19	2.00	Nos	18,000.0000	36000.00	
1.7.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.7.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.7.4	Log sheet - 2 Nos	2.00	Nos	500.0000	1000.00	
1.7.5	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00	
1.8	165 & 315 Kd STP Treatment manpower Charges September 2019 (01/09/19 to 30/09/19)		Lump Sum		0.00	
1.8.1	Operator - 2 Nos	2.00	Nos	18,000.0000	36000.00	
1.8.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.8.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.8.4	Log Sheet	2.00	Nos	500.0000	1000.00	
1.8.5	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00	
1.9	STP Maintenance Manpower Charges - Oct 2019		Lump Sum		0.00	
1.9.1	Operator	2.00	Nos	18,000.0000	36000.00	
1.9.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.9.3	Supervisor	20000.00	Nos	1.0000	20000.00	
1.9.4	Log Sheet	2.00	Nos	500.0000	1000.00	
1.9.5	Over Heads & Service Charges	1.00	Nos	10,000.0000	10000.00	
1.10	165 & 315 Kd STP Maintenance man power Charges - Nov 2019		Lump Sum		0.00	
1.10.1	Operator - 2 Nos	2.00	Nos	18,000.0000	36000.00	
1.10.2	Reliever - 1 Nos	1.00	Nos	18,000.0000	18000.00	
1.10.3	Supervisor - 1 No	1.00	Nos	20,000.0000	20000.00	
1.10.4	Log Sheet - 2 Nos	2.00	Nos	500.0000	1000.00	
1.10.5	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00	
1.11	165 & 315 Kd STP Manpower Charges - Dec 19		Lump Sum		0.00	
1.11.1	Operator	2.00	Nos	18,000.0000	36000.00	
1.11.2	Operator	0.00	Nos	18,000.0000	0.00	
1.11.3	Reliever	0.00	Nos	18,000.0000	0.00	
1.11.4	Reliever	1.00	Nos	18,000.0000	18000.00	
1.11.5	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.11.6	Supervisor	0.00	Nos	20,000.0000	0.00	
1.11.7	Log Sheet	0.00	Nos	500.0000	0.00	
1.11.8	Log Sheet	2.00	Nos	500.0000	1000.00	
1.11.9	Over Heads & Service charges	1.00	Nos	10,000.0000	10000.00	
1.11.10	Over Heads & Service charges	0.00	Nos	10,000.0000	0.00	
1.12	165 & 315 Kd STP Manpower Charges - Jan 2020		Lump Sum		0.00	
1.12.1	Operator	2.00	Nos	18,000.0000	36000.00	
1.12.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.12.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.12.4	Log Sheet	2.00	Nos	500.0000	1000.00	
1.12.5	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00	
1.13	165 & 315 Kd STP Maintenance Manpower charges - Feb 2020		Lump Sum		0.00	
1.13.1	Operator	2.00	Nos	18,000.0000	36000.00	
1.13.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.13.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.13.4	Log Sheet	2.00	Nos	500.0000	1000.00	
1.13.5	Overheads & Service Charges	1.00	Nos	10,000.0000	10000.00	
1.14	165 & 315 Kd STP Maintenance Manpower charges - Mar 2020		Lump Sum		0.00	
1.14.1	Operator	2.00	Nos	18,000.0000	36000.00	
1.14.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.14.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.14.4	Log sheet	2.00	Nos	500.0000	1000.00	
1.14.5	Overhead and service charges	1.00	Lump Sum	10,000.0000	10000.00	
1.15	165 & 315 Kd STP Maintenance Manpower charges - Apr 2020		Lump Sum		0.00	
1.15.1	Operator	2.00	Nos	18,000.0000	36000.00	
1.15.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.15.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.15.4	Log sheet	2.00	Nos	500.0000	1000.00	
1.15.5	Overhead and service charges	1.00	Lump Sum	10,000.0000	10000.00	
1.16	165 & 315 Kd STP Maintenance Manpower Charges - May 2020		Lump Sum		0.00	
1.16.1	Operator	2.00	Nos	18,000.0000	36000.00	
1.16.2	Reliever	1.00	Nos	18,000.0000	18000.00	
1.16.3	Supervisor	1.00	Nos	20,000.0000	20000.00	
1.16.4	Log Sheet	2.00	Nos	500.0000	1000.00	
1.16.5	Overhead & Service Charges	1.00	Nos	10,000.0000	10000.00	

1.17	165 & 315 Kld STP Maintenance Manpower Charges - June 2020	165 & 315 Kld STP Maintenance Manpower Charges - June 2020		Lump Sum		0.00
1.17.1	-Operator	Operator	2.00	Nos	18,000.0000	36000.00
1.17.2	-Reliever	Reliever	1.00	Nos	18,000.0000	18000.00
1.17.3	-Supervisor	Supervisor	1.00	Nos	20,000.0000	20000.00
1.17.4	-Log Sheet	Log Sheet	2.00	Nos	500.0000	1000.00
1.17.5	-Overheads & Service Charges	Overheads & Service Charges	1.00	Nos	10,000.0000	10000.00
1.18	165 & 315 Kld STP Manpower Maintenance charges - July 2020	165 & 315 Kld STP Manpower Maintenance charges - July 2020		Lump Sum		0.00
1.18.1	-Operator	operator	2.00	Nos	18,000.0000	36000.00
1.18.2	-Reliever	Reliever	1.00	Nos	18,000.0000	18000.00
1.18.3	-Supervisor	supervisor	1.00	Nos	20,000.0000	20000.00
1.18.4	-Log Sheet	Log Sheet	2.00	Nos	500.0000	1000.00
1.18.5	-Over heads & Service charges	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00
1.19	165 & 315 Kld STP Manpower Maintenance - August 2020	165 & 315 Kld STP Manpower Maintenance - August 2020		Lump Sum		0.00
1.19.1	-operator	operator	2.00	Nos	18,000.0000	36000.00
1.19.2	-reliever	reliever	1.00	Nos	18,000.0000	18000.00
1.19.3	-Supervisor	Supervisor	1.00	Nos	20,000.0000	20000.00
1.19.4	-Log sheet	Log sheet	2.00	Nos	500.0000	1000.00
1.19.5	-Overheads & Service Charge	Overheads & Service Charge	1.00	Nos	10,000.0000	10000.00
1.20	165 & 315 Kld STP Manpower Maintenance - September 2020	165 & 315 Kld STP Manpower Maintenance - September 2020		Lump Sum		0.00
1.20.1	-Operator	Operator	2.00	Nos	18,000.0000	36000.00
1.20.2	-Reliever	Reliever	1.00	Nos	18,000.0000	18000.00
1.20.3	-Supervisor	supervisor	1.00	Nos	20,000.0000	20000.00
1.20.4	-Log sheets	Log sheets	2.00	Nos	500.0000	1000.00
1.20.5	-Overheads & service Charges	Overheads & service Charges	1.00	Nos	10,000.0000	10000.00
1.21	165 & 315 Kld STP Manpower Maintenance -October 2020	165 & 315 Kld STP Manpower Maintenance -October 2020		Lump Sum		0.00
1.21.1	-Operator	Operator	2.00	Nos	18,000.0000	36000.00
1.21.2	-Reliever	reliever	1.00	Nos	18,000.0000	18000.00
1.21.3	-Supervisor	Supervisor	1.00	Nos	20,000.0000	20000.00
1.21.4	-log Sheet	Log sheet	2.00	Nos	500.0000	1000.00
1.21.5	-Over Heads & Service charges	Over heads & service C.	1.00	Nos	10,000.0000	10000.00
1.22	165 & 315 Kld STP Manpower Maintenance - Nov 2020	165 & 315 Kld STP Manpower Maintenance - Nov 2020		Lump Sum		0.00
1.22.1	-Operator	Operator	2.00	Nos	18,000.0000	36000.00
1.22.2	-Reliever	Reliever	1.00	Nos	18,000.0000	18000.00
1.22.3	-Supervisor	Supervisor	1.00	Nos	20,000.0000	20000.00
1.22.4	-Logsheet	Logsheet	2.00	Nos	500.0000	1000.00
1.22.5	-Over Heads & Service Charges	Overheads & Service Charges	1.00	Nos	10,000.0000	10000.00
			30166.00		13,039,1478	2040000.00
						2040000.00

14

Material Details

Material Name	UOM	Qty	Rate	Value
---------------	-----	-----	------	-------

TERMS & CONDITIONS:

100% Payment releasing after Completion of work checked and Certified by Engineer.
TDS Applicable.
Contractor will be held responsible for the loss of the machine/tools/and other equipment, if it is damaged or lost during execution of work.
Payment details of ESIMPF shall be attached with each RA Bills and Quoted rate includes ESIMPF contribution.
Quoted rates inclusive of all taxes & includes supervision.
The above mentioned quantity is tentative. Final billing is done as per the actual work executed at site.
The Unit rates are fixed and may not be changed.

148



WORK ORDER

KSM NIZOMAN - A UNIT OF OLYMPIA TECH PARK (CHENNAI) PVT LTD		WO No	WJGCR/GRN/10
GST - 33AACCB12912N		WO Date	Dec 21, 2018
Dec 21, 2018		Amendment No	Original Work Order
(CONTRACTOR/CLIENT/UNIT)		Start and End Date	Apr 01, 2018 to Mar 31, 2019
Job Code	OPR	Contractor Name & Address	Phone No: 044 2243 2461
Project Name	Olympia Growth	Clar Aqua Engineering Services Pvt Ltd	E-Mail: gorkaran@clarqa.com
Sub Project Name	Growth Section & Handing over Works	City (Home) (Madras)	Pin
Contractor Code		Pin code (MOU)	Web Site: www.clarqa.com
Work Category	Recovery & Handing Over Works	State/Territ No.	PAN No: ANKCC290D
Country/State			

Work Description	245 & 315 KM STP operation & Maintenance charges
------------------	--

Retention Type	Retention %
NA	0

Work Order Cost	1,70,000	Tax Addition	30,000.00
Discount Percentage	0.00	Habitation Advance Percentage	0.00
Discount Amount	0	Habitation Advance Amount	0.00
Work Order Base Value	1,70,000		
Work Order Gross Value	2,00,000		

Tax Category	Tax	Percentage	Tax Type	% of WO Value	Tax Amount
CGST	CGST_9%	9	Exclusive	100	15,300.00
SGST	SGST_9%	9	Exclusive	100	15,300.00

Tax Category	Tax	Percentage
TDS	TDS-2% Contractors-194C	2

Policy Name	Expiry Date	Periodicity	Next Due Date

SI No	BOQ Name	BOQ Details	Qty	Unit	Rate	Amount
1	245 & 315 KM STP Operation & Maintenance Charges	245 & 315 KM STP Operation & Maintenance Charges		Lump Sum		
1.1	-Charges for operators	Operator-2 No's per month From 20/12/18 to 19/02/19	4,000	Per Month	18,000.0000	72,000.00
1.2	-Charges for helpers	Helpers - 1 No per month From 20/12/18 to 19/02/19	2,000	Per Month	18,000.0000	36,000.00
1.3	-Supervisor	Supervisor 1 No's From 20/12/18 to 19/02/19	2,000	No	20,000.0000	40,000.00
1.4	-Log Sheet	Log Sheet-2 No's per Month From 20/12/18 to 19/02/19	4,000	No	500.0000	2,000.00
1.5	-Over heads & service charges	Over heads & service charges -1 No per month From 20/12/18 to 19/02/19	2,000	No	10,000.0000	20,000.00
						3,70,000.00

Material Name	UOM	Qty	Rate	Value

100% Payment releasing after completion of work checked and Certified by Engineer

TDS Applicable

Contractor will be held responsible for the loss of the machine/tools and other equipment, if it is damaged or lost during execution of work

Payment details of ESO/MS shall be attached with each RA bill and Quoted rate includes ESO/MS contribution.

Quoted rates inclusive of all taxes & includes SUPPLY/WORK

The above mentioned quantity is tentative. Final billing is done as per the actual work executed at site.

The GST rates are fixed and may not be changed.

Drawn	Checked By
THEVAGAR RAS R	
Submitted	THEVAGAR RAS R
Approved	VISHWANATH S

Issued by: *[Signature]* Approved by: *[Signature]* Authorized by: *[Signature]*

Acceptance of above WO Terms & Conditions

21/12/18
(THEVAGAR RAS R)



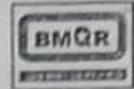
Santhome Enviro services

NABL (ISO / IEC 17025:2005) Accredited &
(A CONSTITUENT BOARD OF QUALITY COUNCIL OF INDIA)
ISO 9001:2015 Certified Laboratory

L4/2, East Avenue Road, (Near SBI)Korattur, Chennai-600 080

Ph : 044 - 26871331 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

e Ref No : SAS/W/194/09			Report No. : 123/09	
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 21.09.19 Page: 1 of 1	
e Description : Sewage Water			Received On : 18.09.19	
e Drawn By/ Date : Customer /18.09.19			Commenced On : 18.09.19	
Customer's Reference : Letter Dated on 18.09.19			Completed On : 21.09.19	
e Mark : STP Treated Water -A9 Plant				
e Location : Olympia Grande , Pallavaram				
PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per TNPCB	TEST METHOD
pH value at 25°C	-	7.30	5.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
Total Suspended Solids	mg/l	18.0	30	IS:3025: P.17:1984:R.2012
Total Dissolved Solids	mg/l	1310	2100	IS 3025:P.16:1984:R.2012
COD	mg/l	96.0	250	APHA 23 rd Edn :2017 5220 B
BOD at 27°C for 3 days	mg/l	11.0	20	IS: 3025 P. 44 1993 R. 2009
Chlorides as Cl	mg/l	310	1000	APHA 23 rd Edn :2017 4500 Cl B
Sulphates as SO ₄	mg/l	72.0	1000	APHA 23 rd Edn :2017 4500 SO ₄ ²⁻ E
Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009

End of Report

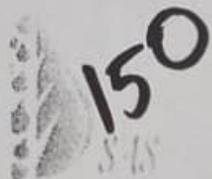
Final Opinion: The above submitted water sample meets the TNPCB Standards.
for SANTHOME ENVIRO SERVICES

Verified & Authorized By

M.Maria Frank Ormer - Quality Manager



- NOTE:
1. Test results shown in this test report relate only to the items tested.
 2. This test report shall not be reproduced anywhere except in full and in same format without the Approval of the laboratory
 3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)



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L4/2, East Avenue Road, (Near SBI)Korattur, Chennai-600 080

Ph : 044 - 26871331 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Ref No : SASW/195/09
 Client Name: M/s. Clar Aqua Engineering Services pvt Ltd.,
 Address : No.13, 2nd Main Road,
 New Colony, Chrompet,
 Chennai-600 044

Description : Sewage Water
 Drawn By/ Date : Customer /18.09.19
 Client's Reference : Letter Dated on 18.09.19
 Mark : STP Treated Water -F1 Plant
 Location : Olympia Grande , Pallavaram

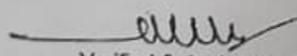
Report No. : 124/09
 Report Date : 21.09.19
 Page: 1 of 1

Received On : 18.09.19
 Commenced On : 18.09.19
 Completed On : 21.09.19

PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per TNPCB	TEST METHOD
pH value at 25°C	-	7.61	5.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
Total Suspended Solids	mg/l	17.0	30	IS:3025: P.17:1984:R.2012
Total Dissolved Solids	mg/l	1300	2100	IS 3025:P.16:1984:R.2012
COD	mg/l	118	250	APHA 23 rd Edn :2017 5220 B
BOD at 27°C for 3 days	mg/l	17.0	20	IS: 3025 P. 44 1993 R. 2009
Chlorides as Cl	mg/l	305	1000	APHA 23 rd Edn :2017 4500 Cl B
Sulphates as SO ₄	mg/l	69.0	1000	APHA 23 rd Edn :2017 4500 SO ₄ ²⁻ E
Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009

End of Report

Opinion: The above submitted water sample meets the TNPCB Standards.
for SANTHOME ENVIRO SERVICES


 Verified & Authorized By
 M. Maria Frank Omer - Quality Manager



- NOTE:
1. Test results shown in this test report relate only to the items tested.
 2. This test report shall not be reproduced anywhere except in full and in same format without the Approval of the laboratory
 3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)

151

OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED

Plot No. 1, SIDCO Industrial Estate, Guindy, Chennai - 600 032,
Phone : 4356 3773 / 4345 9600 Fax : 91-44-4356 3289
CIN : U45208TN2013PTC090266

Date:04th Oct'19

To,
The King Institute,
Guindy, Chennai-600032

Dear Sir,

Sub: UF Water Test Report req.,

We are submitting the Olympia Grande Project -Pallavaram STP Water sample of 165KLD STP UF Treated water and 315KLD STP UF Treated water, Kindly analysis the water and submit the report whether the UF water is used for Toilet Flushing purpose, also confirm to the UF Treated water meets the TNPCB Norms.

Kindly send us the report at the earliest.

Thanking you

For Olympia Techpark (Chennai) Pvt Ltd.,

Authorized Signatory



CHIEF WATER ANALYSIS LABORATORY, KING INSTITUTE CAMPUS,
GUINDY, CHENNAI-32
RESULTS OF ANALYSIS OF SEWAGE SAMPLES: Lab. No.S-24 & 25

From
The Olympia Tech.Park (Chennai) Private Limited,
Plot No.1 SIDCO Industrial Estate,
Guindy, Chennai – 600 032.

Date of Collection : 10.10.2019
Date of Receipt : 10.10.2019
Collected by : Mr. P.Kumar (CAESPL SITE ENGINEER)
Sample Particulars : 1. STP Outlet at 165 KLD
2. STP Outlet at 315 KLD
at 328, Abdul kalam Nagar, Periyar Nagar,
Pallavaram, Chennai – 43.

Sl. No.	Parameters	Results	
		STP outlet at Olympia Grade 328 Abdul Kalam Nagar, Periyar Nagar, Pallavaram, Chennai – 43.	
		(1) 165 KLD Lab. No. S.24	(2) 315 KLD Lab No.S.25
01	Colour and appearance	Slightly whitish and Turbid	Slightly whitish and Turbid
02	Total Suspended Solids mg/l.	10	10
03	Total Dissolved Solids mg/l.	1320	1990
04	P ^H Value	7.3	7.2
05	Oxygen consumed from N/80- KMnO4	3 minutes mg/l.	
		4 Hours mg/l.	
		• See Note	• See Note
06	Bio-Chemical Oxygen demand (5 th day at 20° C) mg/l.	• See Note	• See Note
07	Chemical Oxygen demand mg/l.	113	97
08	Chlorides as Cl. mg/l.	184	256
09	Oil & Grease mg/l.	Nil	Nil

Note : * BOD test no significance due to high residual chlorine content of 25.7mg/l
* BOD test no significance due to high residual chlorine content of 34.6mg/l

Copy to:File & Lab.

for
By
22/10/19
CHIEF WATER ANALYST i/c,
22/10/19

Nesaraj

From: Vishnu - Olympia <vishnu@olympiagroup.in>
 Sent: Wednesday, October 16, 2019 9:57 AM
 To: 'Nesaraj'; 'A Dhanyakumar'
 Cc: 'sampath'; 'Narayanamurti Hariharan'; 'chandrasekar sitaraman'; 'sakthivel swaminathan'; 'Agi A. Thomas'; 'Balaji S.'; 'anbalagan k'; sundarmss@gmail.com; ajbalaji@olympiapark.com; 'OGA OWA'
 Subject: RE: Present Status - STP plant

Kind Attn: Mr. Dhanyakumar,

This is the reason we informed you several times to start using the STP treated water and also to operate the STP by yourself.

We have provided the third party NABL accredited lab reports also.

This situation is purely because of inability of OGAOWA to operate and reuse the treated water.

Further as informed in the trail mail by Mr. Nesaraj , restrict the inflow to STP for 3- 4 days till municipal sewer line blockage issue is fully sorted out.

Note: As per our earlier mail, we may soon stop extending our Good will support in Maintaining the STP and request you get your operation team for maintaining the STP immediately.

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75

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From: Nesaraj [mailto:nesaraj@olympiagroup.in]

Sent: Tuesday, October 15, 2019 10:51 PM

To: A Dhanyakumar <Dhanyakumar@vestianglobal.com>

Cc: 'sampath' <sampath@olympiagroup.in>; vishnu@olympiagroup.in; 'Narayanamurti Hariharan' <dr.hnm1963@gmail.com>; 'chandrasekar sitaraman' <sekarbpcl@gmail.com>; 'sakthivel swaminathan' <Sakthivelswaminathan@gmail.com>; 'Agi A. Thomas' <swatkat37@yahoo.com>; 'Balaji S.' <balajics.mails@gmail.com>; 'anbalagan k' <anbu200820@gmail.com>; sundarmss@gmail.com; ajbalaji@olympiapark.com

Subject: RE: Present Status - STP plant

Dear Dhanyakumar,

The present status of the STP Plants because of you all are knowing external municipal sewer line blockage. Please refer attached our earlier mail on Saturday. We are forced to stop the both STP Plants from 12th Oct'19 Morning. If you're informing to Municipality on the same day to clear the external municipal sewer line blockage, we should avoid this condition.

Also, we are not able to take the water through lorry's during night last two days. As on we are not able to restore the plant since the Inflow of water more than the Out Flow.

Request you control the inflow water to both STP to restore the plant.

Regards,
Nesaraj A
+91 98416 73053

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From: A Dhanyakumar [mailto:Dhanyakumar@vestianglobal.com]
Sent: Tuesday, October 15, 2019 5:34 PM
To: Nesaraj <nesaraj@olympiagroup.in>
Cc: sampath <sampath@olympiagroup.in>; vishnu@olympiagroup.in; Narayanamurti Hariharan <dr.hnm1963@gmail.com>; chandrasekar sitaraman <sekarbpcl@gmail.com>; sakthivel swaminathan <Sakthivelswaminathan@gmail.com>; Agi A. Thomas <swatkat37@yahoo.com>; Balaji S. <balajics.mails@gmail.com>; anbalagan k <anbu200820@gmail.com>; sundarmss@gmail.com
Subject: Present Status - STP plant

Dear Nesaraj,
PFA of present status of STP plant.
For your kind info.

Best Regards,
A.Dhanyakumar
Facility Manager - Integrated Facility Management Services

Vestian Global Workplace Services Pvt Ltd
1st Floor, West Wing, DuParc Trinity, #17, MG Road, Bangalore - 560 001, India
P: +91 80 4062 0100 | F: +91 80 4062 0101 | M: +979091785
dhanyakumar@vestianglobal.com | www.vestian.com

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155

Nesaraj

From: Nesaraj <nesaraj@olympiagroup.in>
 Sent: Saturday, October 12, 2019 11:16 PM
 To: 'OGA OWA'; 'Narayanamurti Hariharan'; 'THOLCOPPIAN MURUGESAN'; 'Agi A. Thomas'; 'chandrasekar sitaraman'; 'sakthivel swaminathan'
 Cc: 'Nesaraj'; 'sampath'; 'ajbalaji@olympiapark.com'; vishnu@olympiagroup.in
 Subject: External Municipal Sewer Line Blockage -Grande Pallavaram

Importance: High

Dear All,

This is to inform that the external municipal sewer line blockage due to this issue we are not able to pump out the treated water in the municipal sewer and the same inform to Operations team to complain about the issue to Pallavaram Municipality. But this issue yet to resolve.

If this situation continues, we can't continue to operate the STP plant and the pump room got flooded. If flooding of the pump room, we are not responsible and we will be forced to extend the goodwill support extended.

Regards,
 Nesaraj A.
 +91 98416 73053

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156

DEPARTMENT OF PUBLIC HEALTH AND PREVENTIVE MEDICINE
CHIEF WATER ANALYSIS LABORATORY, KING INSTITUTE CAMPUS,
GUINDY, CHENNAI-32

FROM

Tmt.L.Nuri, M.A, M.Sc.,
CHIEF WATER ANALYST i/c.,
Chief Water Analysis Laboratory,
King Institute Campus, Guindy,
Chennai-32

TO

✓ The Olympia Tech Park(Chennai)
Private Limited,
Plot No.1, SIDCO Industrial Estate,
Guindy,
Chennai – 600 032.

R.No.1472/C/2019 (905) Dated : 21.10.2019

Sir,

Sub: Analysis of STP treated water – Results furnished – Regarding.

Ref: Yours Lr.No- Nill Dated : 04.10.2019

Two samples of STP treated water stated to have been collected on 10.10.2019 from the STP outlet located (1) 165 KLD (2) 315 KLD at Olympia Grade No.328, Abdul kalam Nagar, Periyar Nagar, Pallavaram, Chennai – 600 043 was received at this laboratory on same day for analysis of specific parameters.

The results of the analysis is furnished overleaf.

Copy to: File & Lab.

[Signature]
CHIEF WATER ANALYST i/c,
22.10.2019
BY
22.10.19



157

CHIEF WATER ANALYSIS LABORATORY, KING INSTITUTE CAMPUS,
GUINDY, CHENNAI-32

RESULTS OF ANALYSIS OF SEWAGE SAMPLES: Lab. No.S-24 & 25

From

The Olympia Tech.Park (Chennai) Private Limited,
Plot No.1 SIDCO Industrial Estate,
Guindy, Chennai – 600 032.

Date of Collection : 10.10.2019
Date of Receipt : 10.10.2019
Collected by : Mr. P.Kumar (CAESPL SITE ENGINEER)
Sample Particulars : 1. STP Outlet at 165 KLD
2. STP Outlet at 315 KLD
at 328, Abdul kalam Nagar, Periyar Nagar,
Pallavaram, Chennai – 43.

Sl. No.	Parameters	Results	
		STP outlet at Olympia Grade 328 Abdul Kalam Nagar, Periyar Nagar, Pallavaram, Chennai – 43.	
		(1) 165 KLD Lab. No. S.24	(2) 315 KLD Lab No.S.25
01	Colour and appearance	Slightly whitish and Turbid	Slightly whitish and Turbid
02	Total Suspended Solids mg/l.	10	10
03	Total Dissolved Solids mg/l.	1320	1990
04	P ^H Value	7.3	7.2
05	Oxygen consumed from N/80- KMnO ₄		
	3 minutes mg/l.		
	4 Hours mg/l.	• See Note	• See Note
06	Bio-Chemical Oxygen demand (5 th day at 20° C) mg/l.	• See Note	• See Note
07	Chemical Oxygen demand mg/l.	113	97
08	Chlorides as Cl. mg/l.	184	256
09	Oil & Grease mg/l.	Nil	Nil

Note : * BOD test no significance due to high residual chlorine content of 25.7mg/l
* BOD test no significance due to high residual chlorine content of 34.6mg/l

Copy to: File & Lab.

for P.Kumar
22/10/2019
BY
22/10/19
CHIEF WATER ANALYST i/c.



158

**BEFORE THE TAMIL NADU REAL ESTATE
REGULATORY AUTHORITY (TNRERA)
(Tamil Nadu, Andaman & Nicobar Islands)
at Egmore, Chennai – 600 008**

[Under the Real Estate (Regulation and Development) Act, 2016]

C.No.327/2019

6th day of November, 2019

**Coram : Thiru K. Gnanadesikan, I.A.S.(Retired), Chairperson
Er. S. Manohar, Member
Adv. V. Jeyakumar, Member**

Olympia Grande Apartment Owners' Welfare ... Complainant
Association represented by its President

Versus

M/s. K.S.M. Nirman Private Limited ... Respondent

The Complaint came up before this Authority for final arguments in the presence of M/s. Hari Radhakrishnan, Thiru G. Derrick Sam, Thiru G. Vijayabalan and Ms. Ahilandeswari – Counsel representing the Complainants Association M/s. Olympia Grande Apartment Owners Welfare Association and of M/s. Fox Mandal & Associates and Mr. P. Jayaprakash, Ms. R.S. Poornima Counsels representing the Respondent Company and upon hearing the arguments of both the parties this Authority passes the following order.

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FINAL ORDER

The Complainant Association has filed complaint against the Respondent seeking number of reliefs including handing over of corpus fund with accrued interest.

2. The Respondent Developer has filed Counter Affidavit expressing objections as to the very maintainability of this complaint before the Authority. Therefore, the Authority without going into the merits of the reliefs sought, pass the following orders on the maintainability of the complaint.

3. The Respondent has stated that the real estate project 'Olympia Grande' was conceived as an integrated development comprising of both residential and commercial development. The construction of the project comprising of 744 residential units comprised in 16 towers and one commercial tower was completed by the Respondent as early as in 2015 and Completion Certificates for the project have been obtained in phases vide Completion Certificates dated 13.05.2015, 06.11.2015 and 15.02.2016.

4. As the project is not an ongoing project, there is no requirement of registration as prescribed under Section 3 of the Real Estate (Regulation and Development) Act, 2016.

5. The Respondent has reiterated that the project is a completed project as on the date of Notification of RERA and thus does not fall within the ambit of RERA, consequently it is for this reason this complaint does not fall within the jurisdiction of the Authority and therefore, it is liable to be dismissed for want of jurisdiction.

6. In reply to the Counter Affidavit filed on 31.07.2019, the Complainant has stated that the partial Completion Certificate for the project has been obtained for only 16 out of total 17 towers as on 01.05.2017.

7. The Completion Certificate for the Commercial Tower has been obtained vide CC No.EC/South-1/301/2017 dated 06.12.2017 which clearly confirms and proves that 'Olympia Grande' was an ongoing project at the time of commencement of RERA and hence this project comes under the jurisdiction of RERA and it is proved that the Developer has violated Section-3 of the RERA Act.

8. The Complainant had added that the Developer himself had admitted in para-3 of the Counter Affidavit that the real estate project "Olympia Grande" is an integrated development comprising of both residential and commercial projects.

9. The Complainant has further submitted that the external development works includes roads, landscaping, water supply, sewage and Drainage system, Electricity supply, solid waste management and disposal as well as internal development works such as footpaths, sewer lines, drains, tree planting, street lighting, provision of community buildings, social infrastructure, etc. are still pending and therefore the Developer has violated in implementing Section-2(zn) of RERA.

10. During the arguments followed by written submission of arguments, the Complainant has submitted that the Respondent had applied for a revised Planning Permission and the same was granted by CMDA vide revised planning permission and planning permit dated 09.08.2017.

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Therefore, it is clear that the revised planning permission was issued to the Respondent only on 09.08.2017 and the construction was ongoing on the date of coming into force of Section-3 of the Act. After obtaining the revised planning permission in August, 2017, the Respondent continued with their construction and the construction for the entire project was completed only in December, 2017.

11. Thereafter, the CMDA vide their letter and certificate dated 06.12.2017 issued the Completion Certificate and that once it is established that the construction was completed in December, 2017, it is safely concluded that the Respondent has failed to register the project under Section 3 of the Act. The first Proviso to Section3(1) of the Act states that the projects which are ongoing on the date of commencement of this Act and for which Completion Certificate has not been issued are liable to be registered within a period of 3 months from the date of commencement of the Act. In the present case, the Completion Certificate was issued to the Respondent only on 06.12.2017. Therefore, the Respondent ought to have registered under Section-3(1) of the Act within 3 months i.e. within 3 months from 01.05.2017.

12 He has further submitted that the Respondent has placed over emphasis on the partial Completion Certificates dated 13.05.2015, 06.11.2015 and 15.02.2016. He has further submitted that there is no legal sanction to issue any 'partial completion certificate'. Completion certificate can only be one and it has to be issued finally after CMDA is satisfied that the builder has complied with the conditions of the planning permission and has constructed the building in accordance with the permission given. Also the

Respondent has not cited any legal provision to justify the issuance of the 'partial completion certificate' and if these so called 'partial completion certificates' were valid, there would be no necessity for the Respondent to apply for the completion certificate once again in December, 2017. It is also pertinent to note that the Respondent had applied for a completion certificate on 31.05.2017, which also signifies that the earlier issued 'partial completion certificates' are non est in law. Otherwise, there would be no need for the Respondent to apply for a completion certificate on 31.05.2017 and once again applied to CMDA for revision of planning permit in August, 2017. In any event, the above facts clearly bring out as on coming into force of Section-3 of RERA Act, 2016, the Respondent did not have a valid completion certificate. The application for completion certificate was made only in December, 2017. Therefore, the Complainant has concluded that the Authority may entertain the complaint and fix a date for hearing of the issue on merits and thus render justice.

13. In the arguments followed by written submission, the Respondent has reiterated that the Complaint is not maintainable due to lack of jurisdiction.

14. The Respondent also reiterated that the prayer of the complaint filed by the Complainant pertains to the refund of the corpus fund only. It was never the allegation of the Complainant that the project has not been completed until the reply to counter affidavit was filed by the Respondent, wherein manifestly specious and baseless allegations have been leveled that the project has not been completed by the Promoter. He also submitted that this allegation has been brought before this Learned Authority after the

allottees have been in peaceful possession and enjoyment of their units and the common areas and amenities in the project since 2015, which is two years prior to the notification of Section 3 of Real Estate (Regulation and Development) Act, 2016 (RERA).

15. He has also submitted that the Respondent had initially conceived the development of the real estate project 'Olympia Grande' in the year 2012 as a residential development comprising of dwelling units and had duly obtained the plan sanctions for the same. The construction of the project comprised of 788 residential units in 17 towers; which was completed by the Respondent as early as 2015. Subsequently, with the intent to convert a tower into serviced apartments, the Respondent applied for revised plan sanctions with the Development Authority concerned. The reconstituted scheme of project comprised of 744 units in 16 residential towers and 44 serviced apartments in 1 commercial tower. They have also submitted that the intention of the Respondent to develop commercial block has been categorically communicated and captured in the preamble of the sale agreement. Only after understanding the scheme of development, the allottees have booked their apartments. The relevant portion of the contract has been extracted below for reference. The template of the contract executed with the allottees is annexed herewith as Annexeure-B1.

"WHEREAS the Vendors have informed the purchasers that there is a likelihood of the Vendors to seek the modification of the existing plan to enable the Vendors to develop the area covering the blocks abutting the GST Road for commercial exploitation of any kind, however this would not

in any manner affect the undivided area agreed to be sold nor the constructed area to be constructed and delivered to the purchasers under a separate construction agreement"

16. Further, the allottees have also been duly informed that the project would be completed in a phased manner. Clause 26 of the Construction Agreement executed with the allottees, duly capturing the said understanding is reproduced below for ease of reference:

26) "that the Second party is aware that the said Development consists of two phases and the construction will be completed in phases and not at a time"

17. They have also submitted that the completion certificates for the 16 residential towers have been obtained two years prior to RERA vide Completion Certificates dated 13.05.2015, 06.11.2015 and 15.02.2016 respectively. For easier reference, the dates and events have been provided in the table herein below:

Sl. No.	EVENT	TOTAL No. of Blocks	Date
1	Completion Certificate obtained for 9 blocks viz. Block A (4 Nos.), Block B (2 Nos.), LIG Block (2 Nos.) and Block D vide letter No.ES3/10788/2012	9	13.05.2015
2	Completion Certificate obtained for one block viz. Block No.A-A9 vide letter No.EC/S-I/6590/2015	1	06.11.2015

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3	Completion Certificate obtained for 6 blocks viz. Block E, Block A5, A6, A7, A8 & B3 vide letter No.EC/S-I/11338/2015	6	15.02.2016
4	Notification of Sections 2, 20-39, 41-58, 71-78 and 81-92 of RERA	-	01.05.2016
5	Notification of Sections-3-19, 40, 59-70 and 79-80 of RERA	-	01.05.2017
6	Notification of TNRERA Rules and Institutional establishment of TNRERA	-	22.06.2017

18. They have also submitted that it is an admitted fact that the residential project along with the common areas and amenities were completed as early as 2015 and in fact, the Respondent had commenced the handing over of the apartments in early 2015 and by and end of 2015 itself, most of the apartments were occupied by the homeowners. It is submitted that the allottees of the residential towers have been residing in the apartments and have been in enjoyment of the common areas and amenities for the past four and half years.

19. Also they have submitted that it is an admitted fact that the completion certificates for the residential project has been obtained much before notification of Section 3 of RERA. Moreover, it is submitted that Sub Section (2) of Section 3 of RERA in unequivocal terms states that registration under Sub Section (1) of Section 3 of RERA is not required for projects wherein the completion certificate has been obtained prior to the notification

of Section 3. The relevant sub section is reproduced below for ease of reference.

"(2) Notwithstanding anything contained in sub-section (1), no registration of the real estate project shall be required –

- (a)*
- (b) Where the promoter has received completion certificate for a real estate project prior to commencement of this Act;"*

Further, RERA under Section 2(q) defines 'completion certificate'. For the purpose of easier reference, Section 2(q) is extracted below:

"completion certificate means the completion certificate, or such other certificate, by whatever name called, issued by the competent authority certifying that the real estate project has been developed according to the sanctioned plan, layout plan and specifications, as approved by the competent authority under the local laws".

20. The intent of the legislation is very clear from the above definition that if the completion of the project has been evidenced by a statutory certificate, which inter alia, includes a completion certificate issued in phases, the same is sufficient to establish that the project dealt under the certificate shall not be treated as an ongoing project and shall be beyond the jurisdiction of RERA. Consequently, it is apparent that RERA provides due recognition to any statutory certificate issued by the competent

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authority, endorsing the completion of the project. Also they have submitted that the completion certificates obtained by the Respondent for the residential towers are bonafide completion certificates, issued by the Chennai Metropolitan Development Authority after ensuring that the Respondents have developed each phase of the project in line with plan sanctions issued.

21. Further, they have submitted that the explanation to Section 3 of RERA categorically clarifies that a developer may choose to develop the project in a phased manner and the law further declares that each such phase shall be construed to be a standalone 'project' under RERA. In this case the Respondent has categorically informed the homebuyers that the project would be constructed in a phased manner and thus, by virtue of obtaining the completion certificates for the respective phases, each such phase shall be recognized as an independent project and once the completion certificate is obtained for such phase, the requirement of registration under Section 3 with this Learned Authority is dispensed with.

22. They have also submitted that it is an established fact that the completion certificates for the 16 residential towers have been obtained prior to the notification of RERA. Thus, the question of whether the 16 towers would fall within the category of 'ongoing project' as referred under Section 3 of RERA does not arise and also to be noted that in the present case, all the home buyers have put the property to use ever since 2015.

23. The Complainant has filed Memo on 15.10.2019 that the State Level Environment Impact Assessment Authority, Tamil Nadu had issued

Environmental Clearance for the project which comprises of 17 towers. Therefore, the contention of the Respondent/builder that the entire project is single and approval was not taken in phases. It is a one single integrated residential project. This being the case, the fact that the revised planning permission was only given to the respondent on 09.08.2017 becomes significant. Further they have submitted that it is to be noted that the completion certificate for the entire project was given only on 06.12.2017.

24. They have also submitted that the agreement for sale dated 29.08.2015 entered between the respondent / builder and Mr. Vijayaperumal and Mrs. Haripriya Vijay is also significant. The said agreement states that the respondent / builder will take up the job of construction of an integrated residential complex consisting of 17 blocks under the group housing development. This also reiterates the fact that the project was only one.

25. The Authority has examined the Complaint, Counter Affidavit of the Respondent, arguments followed by written submissions of both sides as well as Memo filed by the Complainant on 15.10.2019 carefully.

26. The main contention of the Complainant is that while the Completion Certificate for 16 residential towers have been obtained prior to the Act coming into force, the Completion Certificate for the Commercial Tower has been obtained after the Act coming into force and hence the entire project is an ongoing project. Consequently the project comes under the jurisdiction of the Authority.

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27. In response, the Respondent had clearly brought out that all the 16 residential Towers have been completed and handed over possession in 2015 itself. The 17th Tower is a commercial Tower consisting of serviced apartments.

28. The intention of the Developer to take up Commercial development has been incorporated in the contract executed with the allottees. In addition, the allottees have also been informed about the project being developed in phases and not at a time vide Clause-26 of the construction agreement.

29. The detailed response of the Respondent brought out in paras-14 to 22 are self-explanatory.

30. In as much as all the 16 residential Towers have been completed and handed over possession as well as the Completion Certificates for these 16 residential towers obtained prior to the Act coming into force, the Complaint is not maintainable and is ordered accordingly.

Sd/-...06.11.2019
MEMBER (M), TNRERA

Sd/-...06.11.2019
MEMBER (J), TNRERA

Sd/-...06.11.2019
CHAIRPERSON, TNRERA

/TRUE COPY/FORWARDED/BY ORDER

N. Prasad
ADMINISTRATIVE OFFICER

6.11.19

p.t.o.

12 | 13

To

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- 1) Olympia Grande Apartment Owners' Welfare Association
No.328, GST Road
Pallavaram
Chennai-600 043.
- 2) M/s. KSM Nirman Private Limited
A Unit of Olympia Tech Park (Chennai) Pvt. Ltd.
No1, SIDCO Industrial Estate
Guindy
Chennai-600 032.

Copy to:

- 1) P.S. to Chairperson, TNRERA
- 2) P.C. to Er. S. Manohar, Member, TNRERA
- 3) P.C. to Adv. V. Jeyakumar, Member, TNRERA
- 4) Sr. Programmer, TNRERA (for uploading in TNRERA Website)

KSM NIRMAN PVT LTD

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Regd Office: No.1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.
Ph: 044 4226 9600, 044 28293656 Fax: 04428293279
E-mail: cs@khivrajmail.com

3rd December 2019

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar,
Kancheepuram

Dear Sir,

Sub: Proposed Residential Complex "Olympia Grande" @ Rev.Survey NO: 32/1, 32/2, 32/3, 33/2, 33/2A, 33/2C, 36/1, 36/2, 36/3, 36/4, 36/5, 36/6, 37/1, 37/2, 37/4, 37/5, 37/6, 38/2A, 38/2B, 39/3, 39/4B1[p], 39/4B2 and New S.F. No. 2, 4/1, 4/2, 5/1, 5/2, 6/1A, 6/1B, 6/1C, 6/1D, 8/1, 22/1, 23/1 & 24/1 in Block NO - 15, Ward No. A, Door No. 328, GST Road of Issa Pallavaram Village, Kancheepuram District, Tamil Nadu - Consent to Operate - Reg.

Ref: 1. TNPCB Letter vide: T11/TNPCB/F.30483/MMN/OL/2014 dt: 15.11.2014
2. Our Application seeking CTE vide CC17539 dt: 01.08.2013
3. EC vide: SEIAA/TN/F.453/EE/8(a)/145/2011 dt:16.04.2013
4. EC Amendment vide: SEIAA-TN/F.453/KPM/8(a)/EC-145-Amdt/2011 dt: 24.02.2015
5. Certified EC Compliance Report by MoEF&CC vide F. No. EP/12.1/SEIAA/2017-18/13/TN/1731 dated: 30.10.2017

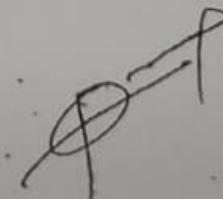
With reference to the above, we, KSM Nirman Pvt. Ltd., is here by submitting our application seeking Consent to Operate (CTO) for the Residential Complex development in the above cited survey nos. falling in Issa Pallavaram Village - Kancheepuram District.

Initially we have proposed a residential complex, comprising 17 Towers + 1 club house of 7 Blocks with 788 dwelling units in a built up area of 1,05,554.91 sq. mtrs; Since total built up area exceeds 20,000 sq. mts We have filed our application seeking environmental clearance for the proposed activity on 23.02.2011. Environmental Clearance (EC) for the same has been obtained from TN SEIAA vide ref. 3 above.

Due to the revision in development plan in Block C (changes in dwelling units), amendment in EC has been sought to SEIAA. i.e., the total no. of dwelling units in the project has been changed from 788 nos. to 744 nos. with an addition of 108 service apartments + connected amenities. After due consideration TN SEIAA has issued amended EC for the project vide ref. 4 above.

We have applied for CTE vide Registration No. CC17539 dated 01.08.2013 along with pertinent forms and reports duly filled along with supporting documents. Also, we have already paid the consent fee of Rs. 4,10,000 vide receipt no. 64370 dated 01.08.2013 while applying the CTE.

Subsequently, as you may be well aware, the CPCB has also issued a circular on 2nd February 2017 [a copy of the same is enclosed]; Wherein it specified project which are attracted under EIA Notification, 2006; which has secured Environmental Clearance under the cited Notification can apply directly for CTO.



KSM NIRMAN PVT LTD

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Regd. Office: No.1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.
Ph.: 044 4226 9600, 044 28293656 Fax: 04428293279
E-mail: cs@khivrajmail.com

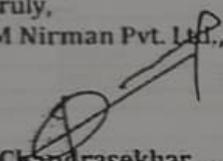
Currently, we have completed construction of 16 towers with Block A - B+S+11 floors - 9 towers (396 units), Block B - B+S+11 floors - 3 Towers (132 units), Block D - B+S+11 Floors - 1 Tower (33 units), Block E - B+S+11 Floors - 1 Tower (29 units), Block F (EWS) - B+S+11 Floors - 2 Towers (154 units) and Club house - B+S+4 Floors - 1 Tower with 744 dwelling units, except Block C. We have obtained completion certificate for the 16 Towers. Block 'C' being commercial is applied separately for CTO, as the same is considered to be a hotel and also having separate STP and DG.

In this regard, we hereby submitting our application along with all necessary documents and annexures online for further processing and issuing CTO for the above mentioned 16 Towers in the residential complex. Upon your scrutiny, if any deficit in consent fee payable is demanded, we assure you of arranging and submitting the same.

We request you to kindly process our application and arrange to issue the Consent to Operate at the earliest and oblige.

Thanking You,

Yours Truly,
For KSM Nirman Pvt. Ltd.,


A. Arul Chandrasekhar
Authorized Signatory



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WORK ORDER

KSM NIRMAL - A UNIT OF OLYMPIA TECHPARK (CHENNAI) PVT LTD		WO No	WO/CCR/GR-10/21
GST - 33AAAC08102F12X		WO Date	Dec 06, 2019
Doc 06, 2019		Amendment No	Original Work Order
(CIN:UHS20FTN2013PTC030266)		Start and End Date	Apr 01, 2018 to Mar 31, 2020
Job Code	OCR	Contractor Name & Address	Phone No: 944 2243 2461
Project Name	Olympia Grande	Clar Aqua Engineering Services Pvt Ltd	E-Mail: gesisamy@clarqua.com
Sub Project Name	Grande Rectification & Handing over Works	City :Chennai (Madras)	Web Site:www.clarqua.com
Contractor Code		Pin code :600042	GST No :33AAAC08102F12X
Work Category	Repairing & Handing Over Works	State:Tamil Nadu	PAN No: AAHCC2940D
Country:India			

Work Description	Charges For 165 & 315 KVA STP Panel board Service Work
------------------	--

Retention Type	Retention %
12A	0

Work Order Cost	98,000	Tax Addition	17,640.00
Discount Percentage	0.00	Mobilization Advance Percentage	0.00
Discount Amount	0	Mobilization Advance Amount	0.00
Work Order Base Value	98,000		
Work Order Gross Value	1,15,640.00		

Tax Category	Tax	Percentage	Tax Type	% of WO Value	Tax Amount
CGST	CGST_9%	9	Exclusive	100	8,820.00
SGST	SGST_9%	9	Exclusive	100	8,820.00

Tax Category	Tax	Percentage
	TDS-2% Contractors-194C	2

Policy Name	Expiry Date	Periodicity	Next Due Date

SLNo	BOQ Name	BOQ Details	Qty	Unit	Rate	Amount
1.1	Tower A9 STP Panel Board Service Work	Tower A9 STP Panel Board Service Work		Lump Sum		0.00
1.1.1	Material Supply for Panel board Service works	Material Supply for Panel board Service works	70000.00	Lump Sum	1.0000	70000.00
1.1.2	Labour charges for Panel board Service works	Labour charges for Panel board Service works	28000.00	Lump Sum	1.0000	28000.00
			98000.00		1.0000	98000.00
						98000.00

Material Name	UOM	Qty	Rate	Value
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TERMS & CONDITIONS:				
100% Payment releasing after Completion of work checked and Certified by Engineer				
TDS Applicable				
Contractor will be held responsible for the loss of the machine/tool/and other equipment/If it is damaged or lost during execution of work				
Work shall be carried out in good workmanship like manner in Co ordination with other agencies.				
All transportation charges are included in the above cost.				
The entire site housekeeping & clearing of debris and removal from the site is under contractor scope.				
The contractor to maintain the complete checklist for the works done.				
As Enclosed Quote mentioned all material have One Year Warranty Applicable				
Payment will be paid as per actual quantities of work done at site. Contractor to raise the bill once in a 30days.				
The above mentioned contract price is inclusive of all the taxes except the GST. Only GST will be paid extra at prevailing rates				

Audit Status	Audit By
Draft	THEVAGAR RAJ R
Submitted	THEVAGAR RAJ R
Approved	VISHWAKUMAR S

Prepared By	Approved By	Authorized By
-------------	-------------	---------------



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TAMILNADU POLLUTION CONTROL BOARD

O/o.The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
M.M.Nagar - 603209.
Kancheepuram District.

Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/W/2019 dated. 17.12.2019

Sub: TNPC Board - Industries - M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2, 6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District - Operating the unit without consent of the Board - Show Cause notice - Issued - Reg.

Ref: Inspection of the unit by TNPC Board official on 12.11.2019 & 17.12.2019

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act), no person shall without the valid consent of the Board, shall establish or bring into use any new or altered outlet for the discharge of sewage or trade effluent into a stream or well or sewer or on land. Contravention of Section 25 is an offence under Section 44 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of the unit of M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District it was noticed that the unit has established its activity and almost all the dwelling units are occupied, sewage generated from the unit is disposed outside the premises. STPs provided in the unit were not in operable condition. The unit has not taken any step to apply for the Consent to Operate of the Board.

Thereby you are violating the provisions of Section 25 of the Act, which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action for offence under Section 44 of the Act should not be taken against you for contravening the provisions of Section 25 of the Act and also why directions should not be issued under Section 33A of the Act for closure of the unit, stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

J. Kama
17/12/19
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar

To
The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd,
No 1 SIDCO Industrial Estate,
Guindy, Chennai 600 032

Copy to
The President,
Olympia Grande Apartment Owners' Welfare Association,
Pallavaram, No.328, G.S.T. Road, Pallavaram, Chennai -43



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TAMILNADU POLLUTION CONTROL BOARD

O/o. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
M.M.Nagar - 603209.
Kancheepuram District

Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/A/2019 dated. 17.12.2019

Sub: TNPC Board - Industries - M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2, 6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District - Operating the unit without consent of the Board - Show Cause notice - Issued - Reg.

Ref: Inspection of the unit by TNPC Board official on 12.11.2019 & 17.12.2019

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the Act), no person shall establish the unit in the Air Pollution Control area without obtaining the consent of TNPC Board. Contravention of Section 21 is an offence under Section 37 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of the unit of M/s. KSM Nirman Pvt Ltd, S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C, ISSA Pallavaram Village, Pallavaram Taluk, Kancheepuram District it was noticed that the unit is in operation without the consent of the Board and has not taken any step to apply for the Consent to Operate of the Board.

Thereby you are violating the provisions of Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action for offence under Section 37 of the Act should not be taken against you for contravening the provisions of Section 21 of the Act and also why directions should not be issued under Section 31A of the Act for closure of the unit, stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

[Handwritten Signature]
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar

To
The Authorised Signatory,
M/s. KSM Nirman Pvt Ltd,
No 1 SIDCO Industrial Estate,
Guindy, Chennai 600 032

Copy to
The President,
Olympia Grande Apartment Owners' Welfare Association,
Pallavaram,
No.328, G.S.T. Road, Pallavaram, Chennai -43

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar,
Kancheepuram - 603 209

3rd January 2020

Dear Sir,

Sub: Proposed Residential Complex "Olympia Grande" @ R.S. Nos. 32/1, 2, 3, 33/2, 33/2A, 2C, 36/1, 2, 3 4, 5, 6, 37/1, 2, 4, 5, 6, 38/2A, 2B, 39/3, 39/4B1 pt & 39/4B2, T.S. Nos. 2, 4/1, 2, 5/1, 2, 6/1A, 1B, 1C, 1D, 8/1, 22/1, 23/1 & 24/1 in Block No. 15, Ward No. A, Door No. 328, GST Road of Issa Pallavaram Village, Tambaram Taluk, Kancheepuram District, Tamil Nadu - CTO Application - Reply to Show Cause Notice Issued - Reg.

Ref: 1. Our online application number seeking CTO vide: 30162132
2. Show Cause notice issued vide Processing No. F. MMN2257/ Not applied / DEE / TNPCB /W/2019 dated: 17.12.2019

In reference to the above show cause notice received, we bring to your attention that, we had already applied ourselves towards consent to operate and our application has been returned citing certain clarifications

In this regard, we bring to your attention the cited project has already secured the environmental clearance under the EIA notification 2006 and also the planning permission from CMDA prior to initiating the works

Post completion as mandated the compliance certification from MoEF Regional office - Chennai and the completion certificate from CMDA is also secured.

Copies of the above have been submitted to your good office for your kind review. Importantly the environmental measures have been duly complied and also the STP's two numbers installed for the development is very much in operation and consistently the treated water is being used for flushing and other amenities.

We request you to kind process our application and arrange to issue the consent to operate at the earliest and oblige.

Thanking you

Yours truly,
For KSM Nirman Pvt Ltd.,

Arul Chandrasekar
Authorised Signatory



ET375034831IN IVR:6984375034831
SP GUINDY INDUSTRIAL ESTATE S.O <600032>
Counter No:7,13/03/2020,10:02
To:THE DIST ENVI,TN POLLUTION CON
PIN:603209, Maraimalai Nagar SO
From:OLYMPIA TEC,OLYMPIA TECHNOLOG
Wt:20gms
Amt:41.30 (Cash) Tax:6.30
<Track on www.indiapost>



LARSEN & TOUBRO

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Larsen & Toubro Limited
L&T Construction - Buildings & Factories
MLCP, Chennai Airport,
GST Road, Meenambakkam,
Chennai - 600 027

L&T/OG/SG/02/06/2020

18th June , 2020

To
Mr. A.J. Balaji (CEO & ED)
Olympia Grande Pallavaram

Dear Sir,

Subject: Olympia Grande Pallavaram – Vetting of STP design - Reg

Ref: - 1. Your mail dated 05-Jun-2020
2. Our mail dated 10-Jun-2020
3. Our mail dated 12-Jun-2020
4. Your mail dated 12-Jun-2020

With reference to the subject cited above and vide various references, please find attached herewith the STP design vetting from IIT Madras.

- Covering Letter from IIT
- 2 nos STP layout drawings
- 23 Pages design calculations approval

Thanking you and assuring you of our best services at all times.

Yours faithfully
For **LARSEN & TOUBRO LIMITED**

(S Ganesan)
Project Manager
Olympia Grande Project

Headquarters : Mount Poonamallee Road, Manapakkam, P.B.No. 979, Chennai - 600 089,
India Registered Office : L&T House, N.M.Marg, Ballard Estate, Mumbai -400 001,
India
CIN : L99999MH1946PLC004768

L&T Construction - Buildings & Factories is a brand of Larsen & Toubro Limited

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भारतीय प्रौद्योगिकी संस्थान मद्रास
Indian Institute of Technology Madras
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Dr. Venu Chandra
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18/06/2020.

To,

Shri. Swaminathan Ganesan,
Project Manager, Olympia Grande Project,
Larsen & Toubro Limited, Construction,
Mount Poonamallee Road, Manapakkam,
P.B. No. 979, Chennai - 600 089.

Sub: Vetting and approval of design calculations along with process descriptions for STP of both 165 and 315 KLD at Olympia Grande - Reg."

Dear Sir,

As per the above cited subject and as per your reference letter dated 12th June 2020, it is hereby to inform you that M/s L&T construction submitted the following Design and Drawings to us for vetting. The drawings are checked and approved from our end.

1. Hydraulic design calculations and process description for sewage treatment plants both 165 and 315 KLD.
2. General arrangement drawing of sewage treatment plant - I (165 KLD)
3. General arrangement drawing of sewage treatment plant - II (315 KLD)

Yours sincerely,

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8.01.2013	A	ISSUED FOR APPROVAL			
DATE	REV. NO.	DESCRIPTION	SNPK	KPU	VSJ
REVISIONS			Designed	Checked	Approved


L&T Construction
 Buildings & Factories

ENGINEERING DESIGN AND RESEARCH CENTRE

CLIENT :	CONSULTANT :
KSM NIRMAN LTD	ENGINEERING DESIGN AND RESEARCH CENTRE (EDRC), L & T CONSTRUCTION, BUILDINGS & FACTORIES.

PROJECT : OLYMPIA GRANDE

SUPPLIER / CONTRACTOR : Larsen & Toubro Limited, Construction, Buildings & Factories

JOB No. O12066

TOTAL NO. OF PAGES	9	TITLE :
NAME	SIGN	DATE
DSGN	SNPK 	6.01.2013
CHKD	KPU 	7.01.2013
APPD	VSJ 	8.01.2013
OLYMPIA GRANDE HYDRAULIC DESIGN CALCULATIONS AND PROCESS DESCRIPTION FOR SEWAGE TREATMENT PLANTS		

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RELEASED FOR

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SEWAGE TREATMENT PLANT FOR OLYMPIA GRANDE PROJECT

The Olympia Grande residential project consists of 17 towers (A1, A2, A3, A4, A5, A6, A7, A8, A9, B1, B2, B3, D, E, F1, F2 and C). Out of this Tower C is converted to in to block with service apartments. The service requirement for this tower C ie STP, UG sump etc is planned separately for this tower. Due to high number of blocks and space constraint in basement area for keeping all tower service requirements in one location and phasing planning requirements the project is divided in to two phases Phase I (A1,A2,A3,A4,B1,B2,D,E,F1 & F2 Blocks) & Phase II (A5,A6,A7,A8,A9 & B3 blocks). The service requirements like UG SUMP, WTP, STP etc are planned separately for these two phases. Sewage treatment plant for the project also considered in two strategic locations. One below tower F1 and another under tower A9. The water demand calculation for the residential towers along with club house and the water balance chart for the project is given below.

WATER DEMAND ESTIMATION

Total no of towers, 16 nos, A1, A2, A3, A4, A5, A6, A7, A8, A9, B1, B2, B3, D, E, F1, F2 and clubhouse

Zone 1: Total no of towers, 10 Nos, A1,A2,A3,A4,B1,B2,D,E,F1,F2 and clubhouse

Total no of flats,

A1 to A4, B1 to B2	= 4 flats per floor x 11 floors x 6	= 264 nos
D	= 3 flats per floor x 11 floors x 1	= 33 nos
E	= 3 flats per floor x 10 floors x 1	= 30 nos
F1 & F2	= 7 flats per floor x 11 floors x 2	= 154 nos
Total		= 481 nos

Per capita demand = 135 LPCD

Persons per flat = 5 nos

$481 \times 5 \times 135 = 324,675$ litres

Visitors 10% of total population with 15 LPCD demand,

$481 \times 5 \times 0.1 \times 15 = 3608$ litres

Additionally,

For clubhouse, 5 % of total population = $(481+253) \times 5 \times 0.05 = 184$ persons

184×45 LPCD = 8280 litres

Miscellaneous losses = 10000 litres

Total = $324675 + 3608 + 8280 + 10000 = 346,563$ litres

Sewage generation 90% = $346563 \times 0.9 = 311.9$ KLD

Say, STP II capacity = 315 KLD

Zone 2: Total no of towers, 6 Nos, A5,A6,A7,A8,A9&B3

Total no of flats,

A5,A6,A8,A9&B3 = 4 flats per floor x 11 floors x 5 = 220 nos

A7 = 3 flats per floor x 11 floors x 1 = 33 nos

Total = 253 nos

Per capita demand = 135 LPCD

Persons per flat = 5 nos.

$253 \times 5 \times 135 = 170,775$ litres

Visitors 10% of total population with 15 LPCD demand,

$253 \times 5 \times 0.1 \times 15 = 1898$ litres

Miscellaneous losses = 4000 litres

Total = $170775 + 1898 + 4000 = 176,673$ litres

Sewage generation 90% = $176673 \times 0.9 = 159$ KLD

Say, STP I capacity = 165 KLD

Swimming pool = 10000 litres

Total water requirement = $346563 + 176673 + 10000 = 533,236$ litres

Say, 533,000 litres i.e. 533 KLD

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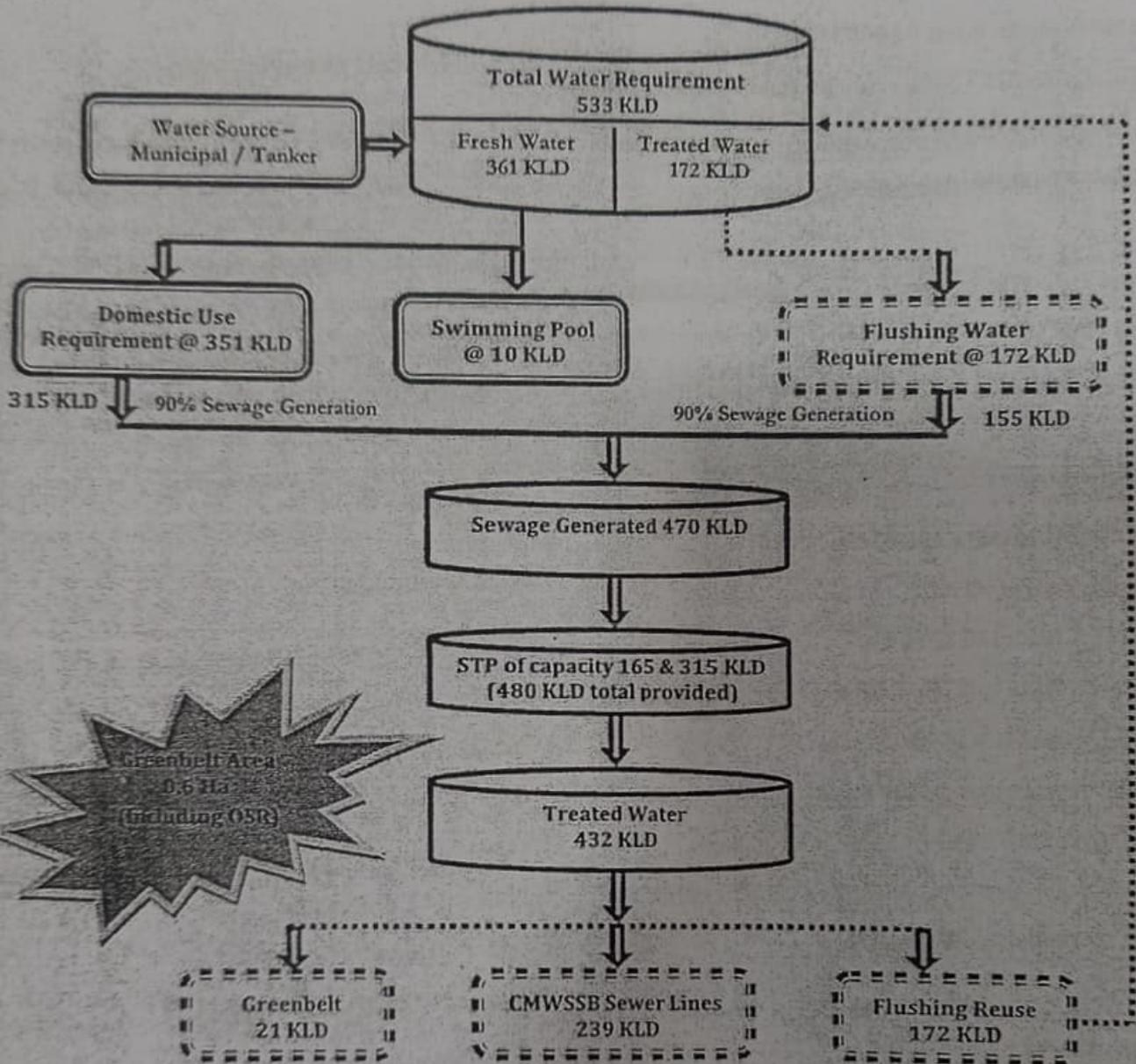


Figure 1: Water Balance Chart

DESIGN AND PROCESS OF SEWAGE TREATMENT

The sewage from the towers viz A1 to F2 is collected in STP II and sewage from other towers viz A5 to B3 is collected in STP I. The capacity for the STP I is 165KLD & STP II is 315KLD.

Method adopted for the design:

Proposed a STP of capacity 165 & 315 KLD for treating sewage generation & the treated sewage shall be meeting flushing & greenbelt requirements during operation phase within the project. The excess treated water after reuse for flushing and landscaping requirements shall be pumped to the nearest Municipal sewerage manhole outside the residential premises.

Characterization:

The general characteristics of sewage & anticipated effluent quality are considered as shown in the table below.

S.NO	Design Parameter	Characteristics		
		Inlet	Outlet (after tertiary treatment)	Outlet (after UF)
1	BOD	250-350 mg/l	≤20mg/l	≤5mg/l
2	COD	350-500 mg/l	≤150 mg/l	≤50 mg/l
3	PH	7.0-8.0	7.0-8.0	7.0-8.0
4	Suspended Solids	250-450	≤30 mg/l	≤5 mg/l
5	Oil and Grease	20 mg/l	≤10 mg/l	≤10 mg/l

Mode of Treatment:

The STP shall be based on the aerobic "MBBR" system.

The sewage collected in the collection well, through piping network involving inspection chambers and manholes, will be pumped to Raw Sewage Collection / Equalization Tank through Bar Screens.

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The equalization tanks are designed to take care of peak flows and provide suitable Retention time to equalize the Inlet sewage. Coarse Bubble Aeration Grid will be provided in Equalization Tank to prevent settling of solids and not making sewage septic in nature. The purpose of equalization tank is also to mix the sewage well so that inlet characteristics of domestic sewage shall be uniform through out the day of operation.

The homogenized sewage is transferred at constant rate to the Aeration Tank [MBBR] using submersible sewage pumps. Aeration agitates all incoming sewage to create an extremely stable system.

In the MBBR Process, sewage containing waste organic matter is aerated in an aeration basin in which microorganisms metabolize the soluble and suspended organic matter. The Media is added to speed up the process of oxidization. Part of organic matter is synthesized into new cells and part is oxidized to carbon dioxide and water to derive energy. In the activated sludge systems the new cells formed in the reaction are removed from liquid stream in the form of flocculant sludge in the settling tanks. Sufficient amount of air is supplied to oxidize the organics absorbed by the bacterial biomass. Required quantity of oxygen is supplied and mixing done by the diffused aeration system. The MLSS concentration shall be maintained in the aeration tank and excess sludge from settling tank shall be transferred to aerobic digester by sludge transfer pump.

The Settling Tank will provide a larger surface area for effective solid liquid separation. The over flow from the Secondary settling tank will be collected in clarified water tank for further tertiary treatment like disinfection and filtration.

The Bio Sludge collected at the bottom of the Secondary settling tank (Tube settler) is transferred through sludge pump to the aerobic digester. Aerobic digester is proposed to digest the sludge collected from the settling tank. The system is proposed by providing aeration & sufficient detention time to digest the sludge so that the sludge volume can be reduced. From aerobic digester, the sludge will be transferred using screw pump to mechanical filter press where dewatering and reduction in volume will be done. The dewatered sludge will be disposed as manure for in-house gardening. The clarified water is

passed through dual media filter and activated carbon filter to settle the suspended matter and organic matter further. Hypo dosing is done to disinfect the treated water. The treated water will be disinfected through UV treatment. The treated water is stored and reused suitably for gardening and Flushing. The required water for flushing is further passed through UF and the BOD, COD and SS present is further reduced to meet the standard required for reuse of treated water for flushing requirements.

The units proposed with Extended Aeration Activated Sludge Process

S. No.	Name of the Unit	Purpose
1	Solid trap	To remove the bigger floating materials like sanitary napkin etc
2	Bar Screen Chamber	For removing all floating matters
3	Equalization Tank	To even out the flow variations and providing uniform mixture of sewage by providing Coarse bubble aeration
4	MBBR Tank	Microorganisms metabolize the soluble and suspended organic matter by providing retention time for oxidization of Biological waste
5	Settling tank	To separate out the solids from the treated sewage and to separate clear supernatant liquid
6	Clarified Water Tank	To collect the supernatant clear liquid from the Secondary Clarifier for further treatment
7	Aerobic digester	To digest the sludge collected from secondary settling tank
8	Filter Press	To de-water the sludge taken out of aerobic digester and to convert the same into manure
9	Dual Media Filter	To filter out suspended solids if any in the treated water
10	Activated Carbon Filter	To remove color and Odor if any in the filtered water
11	Hypo Dosing	To disinfect the treated water to keep the minimum residual chlorine
12	UV Treatment	To disinfect the treated water to make it safe to come in contact with humans so that the treated water can be used for gardening / allied uses
13	Ultra Filtration	To remove any pathogens / suspended matter from the Treated Water

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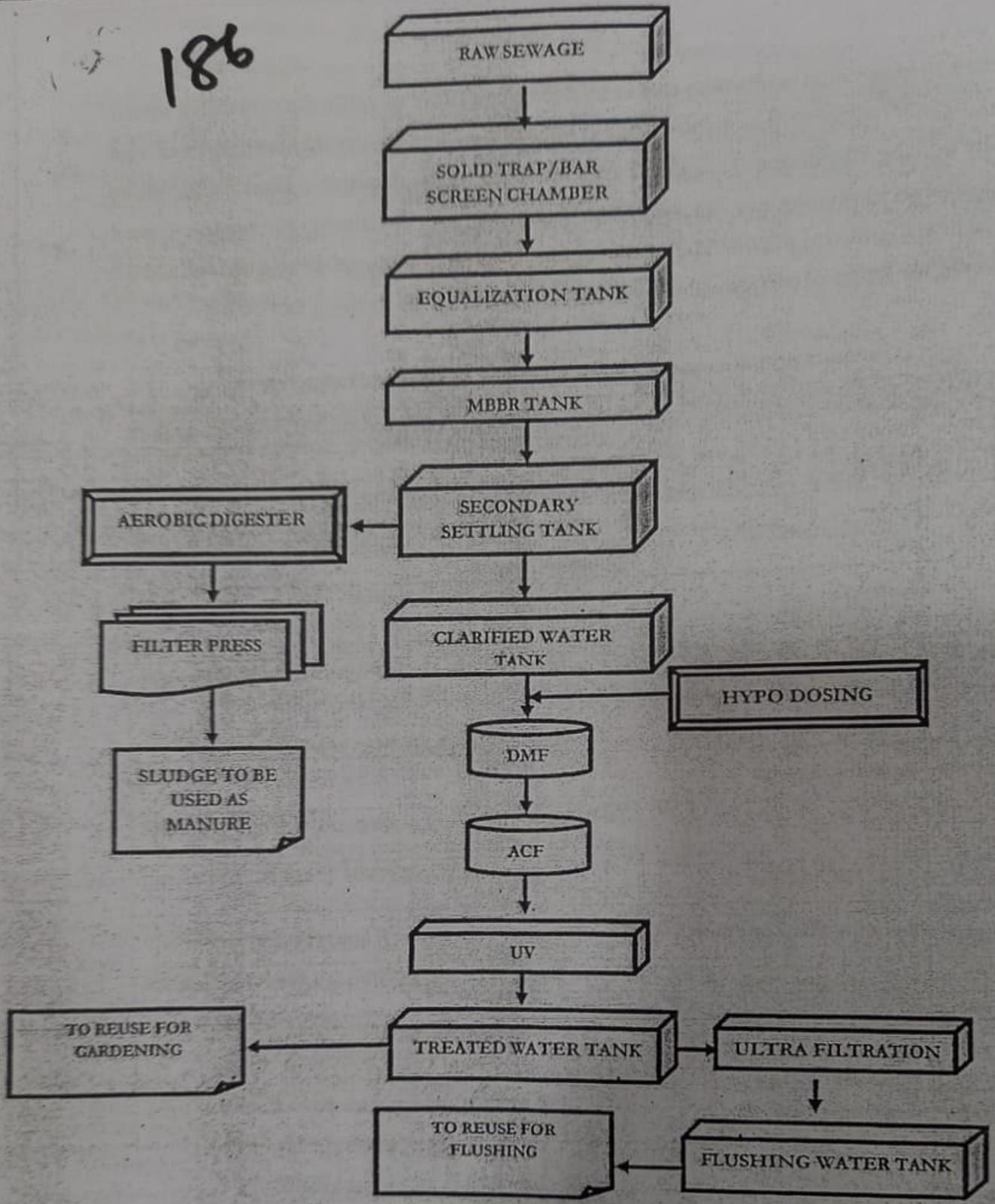


Figure 2: Sewage Treatment Flow Chart

SEWAGE TREATMENT PLANT - 165 KLD**DESIGN OF THE INDIVIDUAL UNITS****Bar Screen Chamber****Design Criteria:**

Capacity of the plant	:	165 KLD
Hours of operation	:	20 hours
Velocity through screen	:	0.75 m / sec
Average Flow	:	8.25 m ³ / hr
Peak Load	:	3.0 x 8.25
	:	24.75 m ³ / hr

Adopting screens with bars of 10 mm width and 10 mm clear opening

Area Required	:	Peak Flow / Settling Velocity
	:	(24.75 / 3600) / 0.75
Cross Sectional Area Required	:	0.0092 m ²
Area Provided	:	0.50 m ²
Liquid Depth of Screen	:	0.5 m
Bar Screen Chamber Size	:	1.0 m x 0.5 m x 0.5 m
Provided	:	3.2 m x 0.9 m x 1.1 m

Provide a chamber of size 3.2 m x 0.9 m x 1.1 m to suit sewer gradient to accommodate an inclined bar screen with opening less than 10 mm. Provide a bar screen of 25 X 6 mm flats with 10 mm spacing in between.

Equalization Tank:

The flow from the bar screen chamber is let into the equalization tank of 3 hours of peak flow capacity to hold and to equalize. This tank is provided to even out the flow variation, and to provide a continuous feed into the secondary biological treatment units.

Design flow	:	8.25 m ³ / hr
Peak Flow	:	24.75 m ³ / hr
	:	3 x 24.75 m ³

Provide a tank of capacity 74.25 m³

Collection tank capacity (whichever is high)	:	3 hours of peak flow or 60% of STP capacity
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Provide a tank of capacity 99 m³

The tank size provided (40 sq. m x 2.85m) : 114 m³

Membrane Bed Bioreactor – MBBR:

Flow	:	165 KLD
Requirement	:	1 kg BOD / m ³ / day
BOD load	:	57.75 kg / day
Vol. of the MBBR	:	57.75 m ³
Carrier Media BOD Loading Rate	:	15 g of BOD / day / m ² media surface area
Area required for 57.75 kg BOD load	:	$57.75 \times 1000 / 15 = 3850 \text{ m}^2$
Sp. Surface Area of Media	:	400 m ² per m ³ of media
Fluidised Media required	:	$4063 \text{ m}^2 / 400 \text{ m}^2 / \text{m}^3$
	:	9.625 m ³ ~ 10 m ³

Bio Mass Carrier Media Specifications:

Shape	:	Cylindrical
Total Surface Area m ² / m ³	:	300 - 450
Void Ratio	:	80
Density	:	< 0.97
Oxygen required	:	2.0 kg / kg of BOD
Oxygen in air	:	23 %
Sp. Gr of air @ 30 deg	:	1.2
Aeration type	:	Diffused Aeration
Oxygen Transfer efficiency	:	12 %
BOD Load	:	57.75 kg / day
Air for Aeration Tank	:	$(57.75 \times 2.0) / [1.2 \times (23/100) \times (12/100) \times 20]$
	:	174.4 m ³ /hr

Air for Collection Tank	:	50 % of Collection Tank Volume
	:	57 m ³ (0.5x 114 m ³)
Air for Treated Water Tank	:	25% Treated Water Tank Volume
	:	21.5 m ³ (0.25 x 86 m ³)
Total Air Required	:	174.4+57+21.5+34 = 288 m ³ / hr
Air Blower provided	:	300 m ³ / hr
Considering Inflow BOD variations		
Volume provided	:	81.6 m ³
MBBR Size	:	6.0 m x 3.4 m x 4 m

Settling Tank

Duty	:	Solid liquid separation
Flow	:	165 m ³ / day

Providing PVC tube plates to enhance the settling characteristics of sedimentation basin.

This allows higher surface loading rate

Surface loading rate	:	25 m ³ / m ² / day
	:	1 m/hr
Avg. flow	:	8.25 m ³ / hr
Settling area required	:	8.25 m ³ /hr / 1 m/hr
	=	8.25 m ²
Surface area provided	:	12.5 m ²
Secondary Clarifier Water Tank Size	:	5.0 m x 2.5 m x 3.9 m

Minimum Straight depth required for proper solid - liquid separation is 2.0 m in Tube settling tank with bottom of 45 deg slope of collect the sludge by gravity.

Considering the Hopper, sludge pit,

Settling Tank volume	:	18.75 m ³ (excluding hopper)
Hydraulic Retention Time (HRT)	:	2.27 hrs
Tube Pack Volume	:	5x 1.9 = 9.5 m ² x 0.6m = 5.7 m ³
Tube inclination	:	60 deg

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Tube Shape	:	Chevron
Tube Height	:	500 mm
Distance between adjacent tubes	:	horizontal 120 mm
	:	Vertical 44 mm

DISINFECTION

Duty	:	Allow reaction of effluent with disinfecting Agent - Sodium Hypo Chlorite.
Average flow	:	165 m ³ /day
Chlorine dose required	:	5 mg/l required.
Chlorine content in Sodium hypochlorite	:	6%
Contact time required	:	Minimum 30 min. at average flow

Clarified Water Tank:

The flow from the secondary clarifier tank i.e., the supernatant liquid is let into the clarified tank, with a minimum 4 hours holding capacity. The tank is provided to hold the treated effluent and give an even flow to the pressure sand and carbon filters.

Flow	:	165 KLD
Retention Time	:	4 hrs
Average Flow	:	8.25 m ³
Volume of the Tank	:	33 m ³
Provided	:	4.4 m x 3.4 m x 3.05 m

Sludge collected in this tank shall be pumped to filter press for thickening of the sludge.

Dual media Filter:

Flow	:	165 KLD
Design Filtration Hours	:	16 hrs
Design Filtration Rate	:	165/16 = 10.3 m ³ /hr
Loading Rate on Filter	:	15 m ³ / m ² / h
Filter Cross Sectional Area	:	Filtration rate / Loading rate
	:	10.3 / 15 = 0.687

Diameter of Filter	:	$(0.687 \times 4/\pi)^{1/2}$
	:	0.935 m
Provided Diameter of the Filter	:	1.0 m
Height of Filter	:	1.5 m

Provide Dual media filters 1 No. of 1.0 m dia and 1.5 m height with sand as media over layer, under drainpipe, laterals face piping etc.

Activated Carbon Filter:

Flow	:	165 KLD
Design Filtration Hours	:	16 hrs
Design Filtration Rate	:	$165/15 = 10.3 \text{ m}^3/\text{hr}$
Loading Rate on Filter	:	$15 \text{ m}^3/\text{m}^2/\text{h}$
Filter Cross Sectional Area	:	Filtration rate / Loading rate
	:	$10.3 / 15 = 0.687$
Diameter of Filter	:	$(0.687 \times 4/\pi)^{1/2}$
	:	0.935 m
Provided Diameter of the Filter	:	1.0 m
Height of Filter	:	1.5 m

Provide Activated carbon filters 1 No. of 1.0 diameter and 1.5 m height with activated carbon filter media with under drainpipe, lateral face piping.

Pumps:

a. Provide 2 Nos. sewage transfer pumps (one working and one standby)

Capacity	:	8.25 m ³ / hr
Type	:	Open impeller non-clog centrifugal pumps
Solid handling size	:	Up to 40 mm
Duty	:	To pump the sewage from the equalization tank to the Aeration Tank.

b. Provide 2 Nos. Sludge transfer

Capacity	:	10 m ³ / hr
Type	:	Open impeller non-clog centrifugal Pumps
Solid handling size	:	Up to 8 mm
Duty	:	To pump the sludge from the Tube settler to

the Aerobic Digester Tank.

c. Provide 2 Nos. Filter feed pumps

Capacity	:	10 m ³ / hr
Type	:	Open impeller non-clog centrifugal pumps
Solid handling size	:	Up to 8 mm
Duty	:	To pump the Treated effluent from the Clarified water tank through the Dual media Filter and Activated Carbon Filter.

Ultra Violet System:

No. of Unit	:	1
Type	:	Slim Line
Capacity	:	10 m ³ /hr
Material of Construction	:	SS 304
UV Dosage & Capacity	:	As per Requirement
Disinfection Efficiency	:	99%

Sludge Handling System:

Flow	:	165 KLD
Raw Sewage SS Concentration	:	150 mg/l
Raw Sewage BOD	:	350 mg/l
Quantity of sludge due to SS	:	$(165 \times 150 / 1000) \times 40\%$
	=	9.9 Kg/day
Quantity of Sludge due to BOD:	:	$(165 \times 350 / 1000) \times 90\% \times 0.85 \times 0.15$
	=	6.63 Kg/day
Total Sludge Volume	:	$9.9 + 6.63 = 16.5 \text{ Kg/ day}$
		Say 20 Kg/day

Filter Press:

Capacity	:	1.0 m ³ / batch
No. of Plates	:	7 plates
Size	:	14" x 14"
Material of Construction	:	Polypropylene Recess Plate
Quantity	:	1 lot.

Ultra Filtration:

The flow from the filters will be passed on to the Ultra Filtration system with a flow rate of 4.5 m³/hr.

Treated Water Tank:

Consider 5 hrs of average flow of the Treated Water.

Average Flow	:	8.25 m ³ /hr
Holding Capacity	:	5 hrs
Tank Volume Required	:	41.25 m ³
Tank Volume Provided	:	86 m ³
Tank Size	:	2.3 m x 3.4 m x 5.5 m (2 nos)

165 KLD – STP capacity

The units and its sizes as designed are:

S. No	Name of the Unit	Size in m
1.	Bar Screen Chamber	3.2 x 0.9 x 1.1
2.	Equalization Tank	40 sq.m x 2.85
3.	Aeration Tank	6.0 x 3.4 x 4.0
4.	Settling Tank	5.0 x 2.5 x 3.9
5.	Clarified Water Tank	4.4 x 3.4 x 3.05
6.	Aerobic sludge digester Tank	5 x 3.4 x 4
7.	Dual media Filter	1.0 Dia x 1.5 Ht
8.	Activated Carbon Filter	1.0 Dia x 1.5 Ht
9.	Ultra Filtration	4.5 m ³ /hr
10.	UV Treatment	10 m ³ /hr
11.	Treated Water Tank	2.3 x 3.4 x 5.5 (2 nos)
12.	UF treated water tank	3.4 x 3.4 x 5.5

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SEWAGE TREATMENT PLANT - 315 KLD

DESIGN OF THE INDIVIDUAL UNITS

Designed Capacity	:	315 m ³ /day,
Hours of operation	:	20 hours
Ave. Flow	:	15.75 m ³ /hr,
pH	:	6.5 - 7.5
Suspended Solids (mg/l)	:	150
BOD (mg/l)	:	350
COD (mg/l)	:	750
Oil & Grease (mg/l)	:	20

1. BAR SCREEN

Duty	:	Screening of coarse solids
Design parameter	:	Drag / Settling velocity = 0.75 m/sec
Requirement	:	Trap the solids & allow liquid flow
Ave. Flow	:	15.75 m ³ /hr
Peak Flow	:	3 time of ave. Flow
Peak Flow	:	3 x 15.75 = 47.25 m ³ /hr
Area required	:	Peak Flow / Settling Velocity
	:	$47.25 / 0.75 \times 3600 = 0.0175 \text{ m}^2$
Area provided	:	0.75 m ²
Liquid Depth of Screen	:	0.50 m
Width of the Screen	:	0.75 m

The bar thickness shall be 10 mm and opening between bars shall be 10 mm

No. Bars : 37

Provided Bar Screen Chamber Size : 1.0m(L) x 3 m (W) x 0.85 m Depth

2. COLLECTION TANK

Duty : Sewage homogenization

Average flow : 15.75 m³/hr.
 Peak flow : 3 x 15.75 = 47.25 m³/hr
 Design parameter : Retention time.
 Requirement : 3 hrs of peak flow
 Volume required : 3 x 47.25 m³
 : 141.75 m³

Collection tank capacity : 3 hours of peak flow or 60% of STP capacity (whichever is high)
 Provide a tank of capacity 189 m³

Volume provided	: 200 m ³
Collection tank Size	: 58 sq.m x 3.45 m Depth.

3. BIOLOGICAL TREATMENT - Aeration Tank (Moving Bed Bio Reactor - MBBR or Fluidised Bio Reactor - FBR)

Provided with Polypropylene carrier elements with higher surface area ranging from min. 300 - 400 m²/m³. This surface area is available for micro - organisms to get attached and retain higher microbial count which is 4 times higher than Extended Activated Sludge Process. Therefore, higher organic loading is possible in this aeration tank.

The micro - organisms attached to biomass carrier elements are kept in moving state thereby maintaining the Continuous Stir Tank Regime. The inlet and outlet arrangement is engineered in such a way to create Plug Flow Regime. Thus, the aeration tank has a merit of both Continuous Stir Tank and Plug flow Regime.

Duty : Reduction of bio - degradable organic load with aerobic microbial process.
 Average daily flow : 315 m³/day
 Influent BOD_{5 @ 20 deg C} : 350 mg/l
 BOD load : 110.25 kg/d.
 Design parameter : Organic Loading Rate
 Requirement : 1.0 kg BOD_{5 @ 20 deg C} / m³. day

Aeration Tank Volume	:	110.25 m ³ .
Oxygen required	:	2.0 kg/kg of BOD ₅ @ 20 deg C
Oxygen in air	:	23%
Sp. Gr. Of Air @ 30 Deg	:	1.2
Aeration type	:	Diffused Aeration
Oxygen Transfer efficiency	:	12%
BOD load	:	110.25 kg/d.
Air for Aeration Tank	:	$(110.25 \times 2.0) / [1.2 \times (23/100) \times (12/100) \times 20]$
	:	333.0 m ³ /hr.
Air for Collection Tank	:	50% of Collection Tank Volume.
	:	100 m ³ (0.5 x 200 m ³).
Air for Treated Water Tank	:	25% Tank Volume.
	:	45 m ³ (0.25 x 180 m ³)
Air for Digester Tank	:	80 m ³ /hr
Total Air Required	:	333 + 100 + 45 + 70 = 558 m ³ /hr.
Air Blower provided	:	600 m ³ /hr @ 5000 mwc.

Volume provided	:	121 m ³
Aeration Tank Size	:	7.96 m(L) x 4 m(W) x 4.3 m Depth

5. Moving Bed Bio Reactor-MBBR - Media Volume

Average daily flow	:	315 m ³ /day
Influent BOD ₅ @ 20 deg C	:	350 mg/l
BOD load	:	110.25 kg/d.
Design parameter	:	Organic Loading Rate
Carrier Media BOD Loading rate	:	15 g of BOD/day/m ² media surface area.
Area Required for 110 Kg BOD Load	:	$110 \times 1000 / 15 = 7333$ m ² .
Sp. Surface Area of Media	:	400 m ² per m ³ of media.
Bio Mass carrier Media required	:	7333 m ² / 400 m ² /m ³

	:	18.33 m ³ . Say 18.5m ³
6. Settling Tank		
Duty	:	Solid - liquid separation
Flow	:	315 m ³ /day,
Ave. Flow	:	15.75 m ³ /hr,

Providing PVC tube plates to enhance the settling characteristics of sedimentation basin.
This allows higher surface loading rate :

Surface loading rate	:	25 m ³ /m ² day = 1.0 m/hr
Settling area required	:	15.75 m ³ /hr / 1.00 m/hr = 15.75 m ²

Surface area provided	:	23.2 m ² .
Settling Tank Size	:	5.8 m(L) x 4.0m(W) x 4.1 m Depth.

Straight depth required for proper solid - liquid separation is 1.5 - 2.0 m in Tube settling tank with hopper bottom of 45 deg. slope to collect the sludge by gravity.

Considering the Hopper, sludge pit,

Settling tank volume	:	34.5 m ³ . (excluding Hopper)
Hydraulic Retention Time(HRT)	:	2.2 Hrs.
Tube pack volume	:	23 m ² x 0.5m = 11.50 m ³ .
Tube inclination	:	60 Deg.
Tube Height	:	500 mm.
Distance between adjacent tubes	:	horizontal 120mm vertical 44mm

7. DISINFECTION

Duty	:	Allow reaction of effluent with disinfecting Agent - Sodium Hypo Chlorite.
Average flow	:	315 m ³ /day
Chlorine dose required	:	5 mg/l required.
Chlorine content in	:	6%

Sodium hypochlorite

Contact time required : Minimum 30 min. at average flow

Clarified Water Tank:

The flow from the secondary clarifier tank i.e., the supernatant liquid is let into the clarified tank, with a minimum 4 hours holding capacity. The tank is provided to hold the treated effluent and give an even flow to the pressure sand and carbon filters.

Flow	:	315 KLD
Retention Time	:	4 hrs
Average Flow	:	15.75 m ³
Volume of the Tank	:	63 m ³
Volume Provided	:	95 m ³
Tank size Provided	:	9.76 m x 4 m x 3.15 m

Sludge collected in this tank shall be pumped to filter press for thickening of the sludge.

8. DUAL MEDIA FILTER

Duty	:	To reduce trace suspended Solids
Average flow	:	20 m ³ /hr, considering 2 Shift Filter Operation.
Design Parameter Requirement	:	Surface Loading Rate : 15 m/hr
Surface area / dia. reqd.	:	20/15 = 1.33 m ² / 1.3 m
Size of Vessel Required	:	1.4 m dia.

9. ACTIVATED CARBON FILTER

Duty	:	To reduce trace organics / colour
Average flow	:	20 m ³ /hr.
Design Parameter Requirement	:	Surface Loading Rate : 15 m/hr

Surface area / dia. reqd. : $1.33\text{m}^2 / 1.3\text{ m}$
 Size of Vessel Required : 1.4 m dia.

10. FILTER FRONTAL PIPING

Design Feed Flow : $20\text{m}^3/\text{Hr.}$
 Design velocity : 2 m /sec
 Required pipe size : 59.48 mm.
 Pipe Size provided : 65 NB

11. SLUDGE HANDLING SYSTEM

Duty : Solid - liquid separation & sludge dewatering.
 Sewage Quantity : $315\text{ m}^3/\text{day.}$
 Raw effluent SSolids Concentration,ave : 150 mg/l.
 Raw effluent BOD,ave : 350 mg/l.
 Quantity of Sludge due to TSS : $315 \times 150(\text{TSS})/1000 \times 40\%$
 : 18.9 kg/d
 The sludge generated due to BOD: $(315 \times 350 (\text{BOD})/1000) \times 90\% \times 0.85 \times 0.15$
 : 12.65 kg/d
 Total Sludge volume will be : $19 + 12.65 = 31.55\text{ kg/d}$
 Specific Gravity : 1.02
 Solid Consistency : 1.0%
 Sludge quantity : $[31.55\text{ kg/d} / (1.02 \times 1000 \times (1.0/100))]$
 : $3.1\text{ m}^3/\text{d}$
 VSS present in Sludge : $31.55 \times 85/100 = 26.82\text{ Kg.}$
 Loading rate for the Aerobic Digester: 1.8 Kg VSS/ m³. day.
 Digester Volume required : $26.82/1.8 = 14.89\text{ m}^3.$
 Oxygen required : 2 Kg O₂ per Kg of VSS
 Air Required : $26.82 \times 2/1.2 \times 0.23 \times 0.12 \times 24 = 67\text{ m}^3/\text{hr.}$
 Inorganic solids in sludge : 30 % $[31.55 \times (30/100)] = 9.465\text{ Kg/d}$
 Organic solids after digestion : 40 % $[31.55 - 9.465] \times (40/100) = 8.834\text{ kg/d}$

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Sp. Gr. of digested sludge : 1.04
 Solid consistency of digester : 4 %
 Sludge Quantity : $(9.465 + 8.834) / [1.04 \times 1000 \times (4.0/100)]$
 : 0.44 m³/d.

Sludge Digester provided	: 110 m ³ .
Sludge Digester Tank size	: 6.6m(W)x 4m(W)x4.3m Depth.

Filter Press Capacity to dewater Sludge 0.5 m³/d, provided to dewater the sludge, as required and sludge shall be disposed to as manure/soil conditioner or along with municipal wastes.

Ultra Filtration:

The flow from the filters will be passed on to the Ultra Filtration system with a flow rate of 7.2 m³/hr.

Pumps:

- a. **Provide 2 Nos. sewage transfer pumps (one working and one standby)**
 - Capacity : 15.75 m³ / hr
 - Type : Open impeller non-clog centrifugal pumps
 - Solid handling size : Up to 40 mm
 - Duty : To pump the sewage from the equalization tank to the Aeration Tank.

- c. **Provide 2 Nos. Sludge transfer**
 - Capacity : 14 m³/ hr
 - Type : Open impeller non-clog centrifugal Pumps
 - Solid handling size : Up to 8 mm
 - Duty : To pump the sludge from the Tube settler to the Aerobic Digester Tank.

- c. **Provide 2 Nos. Filter feed pumps**
 - Capacity : 20 m³ / hr
 - Type : Open impeller non-clog centrifugal pumps
 - Solid handling size : Up to 8 mm

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Duty

: To pump the Treated effluent from the Clarified water tank through the Dual media Filter and Activated Carbon Filter.

315 KLD – STP capacity

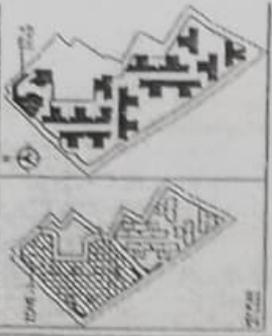
The units and its sizes as designed are:

S. No	Name of the Unit	Size in m
1.	Bar Screen Chamber	1.0 x 3 x 0.85
2.	Equalization Tank	58 sq.m x 3.45
3.	MBBR Tank	7.96 x 4.0 x 4.3
4.	Settling Tank	5.8 x 4.0 x 4.1
5.	Clarified Water Tank	9.75 x 4.0 x 3.15
6.	Aerobic digester Tank	6.6 x 4.0 x 4.3
7.	Dual Media Filter	1.4 Dia x 1.5 Ht
8.	Activated Carbon Filter	1.4 Dia x 1.5 Ht
9.	Ultra Filtration	7.2 m ³ /hr
10.	UV Treatment	2.0 m ³ /hr
11.	Treated Water Tank	4.5 x 4.0 x 5.0 – 2 nos
12.	UF treated water tank	5.83 x 4.0 x 5.0

Approved from
page 1 to 23

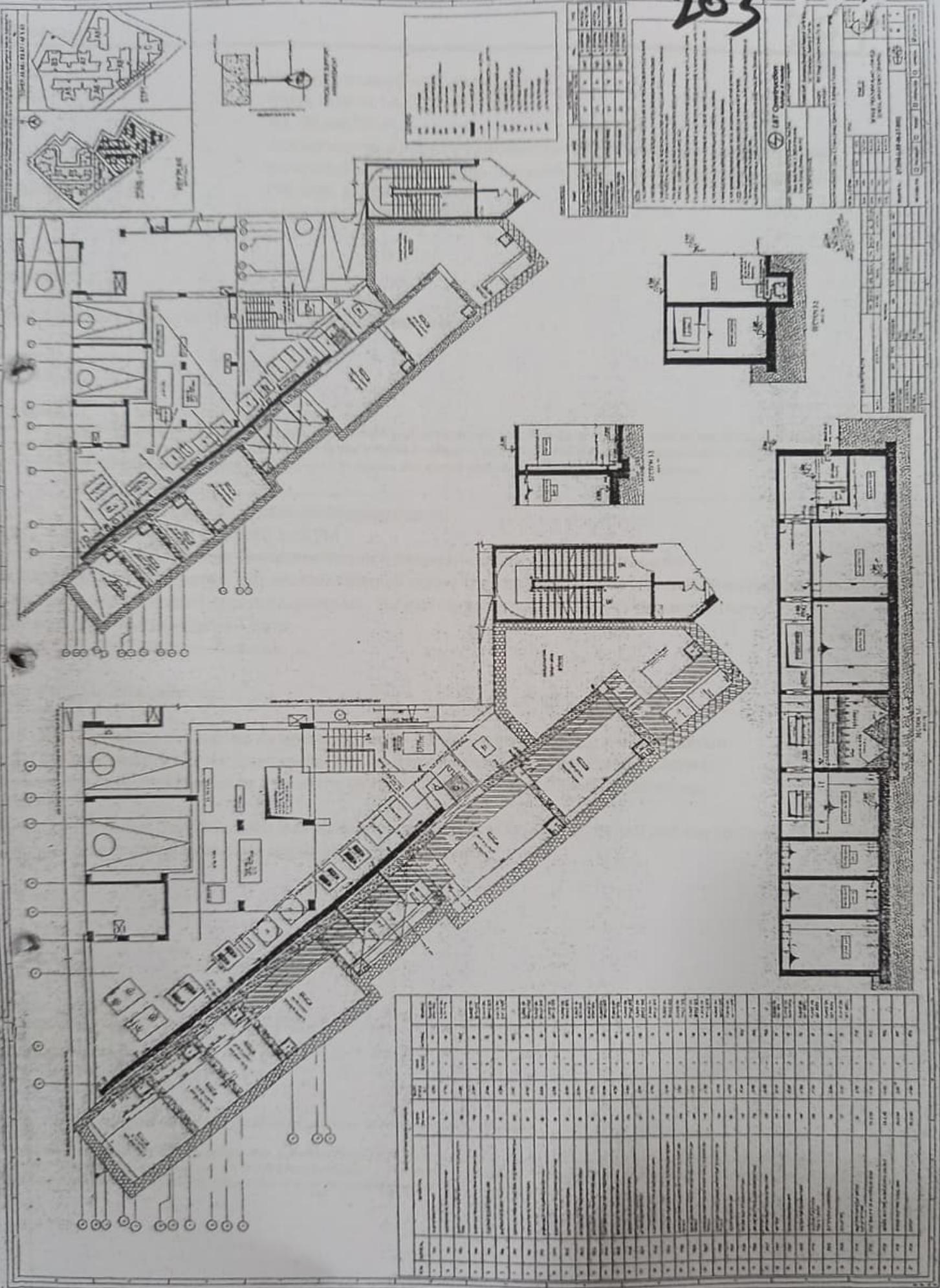
Approved
Dr. Venu Chandra
Associate Professor
Department of Civil Engineering
Indian Institute of Technology Madras
Chennai - 600 036, India

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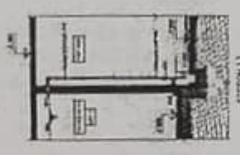


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NOTES:
 1. THE CONTRACTOR SHALL BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS AND APPROVALS FROM THE LOCAL AUTHORITIES.
 2. THE CONTRACTOR SHALL MAINTAIN ACCESS TO ALL ADJACENT PROPERTIES AT ALL TIMES.
 3. ALL WORK SHALL BE COMPLETED WITHIN THE SPECIFIED TIME FRAME.
 4. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE PROTECTION OF ALL EXISTING UTILITIES AND STRUCTURES.
 5. ALL MATERIALS AND WORKMANSHIP SHALL BE SUBJECT TO INSPECTION AND APPROVAL BY THE LOCAL AUTHORITIES.
 6. THE CONTRACTOR SHALL MAINTAIN A NEAT AND ORDERLY WORK SITE AT ALL TIMES.
 7. ALL WASTE AND DEBRIS SHALL BE REMOVED FROM THE SITE DAILY.
 8. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE SAFETY OF ALL WORKERS AND THE PUBLIC.
 9. ALL WORK SHALL BE COMPLETED IN ACCORDANCE WITH THE SPECIFICATIONS AND DRAWINGS.
 10. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE PROTECTION OF ALL ADJACENT PROPERTIES AT ALL TIMES.

NO.	DESCRIPTION	QTY	UNIT	AMOUNT	TOTAL
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From: Nesaraj <nesaraj@olympiagroup.in>
 Sent: Friday, August 14, 2020 9:27 AM
 To: 'rsk SKLawOffice'
 Cc: vishnu@olympiagroup.in; ajbalaji@olympiatechpark.com; Sampath Kumar (sampath@olympiagroup.in); 'Sampath' (gm-marketing@olympiagroup.in)
 Subject: FW: OWC Machine- Grande
 Attachments: Proposed OWC -Grande.jpg

Dear Sir,

Please find the trail mail to OGAOWA for your kind reference.

Regards,
 Nesaraj A

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 Information contained and transmitted by this e-mail is confidential, proprietary, and legally privileged data of sender's organisation that is intended for use only by the addressee. If you are not the intended recipient, you are notified that any dissemination, distribution, or copying of this e-mail is strictly prohibited and you are requested to delete this e-mail immediately and notify the originator.

From: Vishnu - Olympia [mailto:vishnu@olympiagroup.in]
 Sent: Wednesday, August 12, 2020 3:59 PM
 To: 'A Dhanyakumar' <Dhanyakumar@vestian.in>; 'Nesaraj' <nesaraj@olympiagroup.in>
 Cc: 'Narayanamurti Hariharan' <dr.hnm1963@gmail.com>; 'chandrasekar sitaraman' <sekarbpcl@gmail.com>; 'Sampath Kumar' <sampath@olympiagroup.in>; stalin@olympiagroup.in; 'sakthivel swaminathan' <Sakthivelswaminathan@gmail.com>
 Subject: RE: OWC Machine- Grande

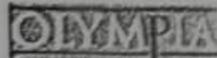
Kind Attn: Mr. Dhanyakumar,

The area proposed is our earlier designated location for the Garbage storage and segregation. Even we have constructed the shed earlier for the Garbage area as per request of OGAOWA. Hence request you to allow us to unload the OWC machine at the same location tomorrow.

Kindly be noted that OWC machine was ready from the month of March 2020 itself and due to Covid 19 situation we were not able to deliver it and we will be delivering it tomorrow.

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75

Please do not print this email unless it is absolutely necessary. Spread environmental awareness.

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From: A Dhanyakumar [mailto:Dhanyakumar@vestian.in]

Sent: Wednesday, August 12, 2020 2:12 PM

To: Nesaraj <nesaraj@olympiagroup.in>

Cc: Narayanamurti Hariharan <dr.hnm1963@gmail.com>; 'chandrasekar sitaraman' <sekarbpcl@gmail.com>;

Sampath Kumar <sampath@olympiagroup.in>; vishnu@olympiagroup.in; stalin@olympiagroup.in; sakthivel swaminathan <Sakthivelswaminathan@gmail.com>

Subject: Re: OWC Machine- Grande

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Dear Mr.Nesaraj,

We would like to inform you that the proposed area has borewell for drinking water purpose.

Residents objected the garbage yard and requested to shift it.

You may erect the garbage yard along with OWC at southwest corner connecting to GST road enable us to handle garbage hygienically and restrict transport inside.

Kindly confirm regards.

Best Regards,

A.Dhanyakumar

Facility Manager - Integrated Facility Management Services

Vestian Global Workplace Services Pvt Ltd

1st Floor, West Wing, DuParc Trinity, #17, MG Road, Bangalore - 560 001, India

P: +91 80 4062 0100 | F: +91 80 4062 0101 | M: +91 988117859

dhanyakumar@vestian.in | www.vestian.com

VESTIAN

An ISO 9001, ISO 14001, ISO 37001 & OHSAS 18001 C

ISO 9001, ISO 14001, ISO 37001 & OHSAS 18001 Certified Company

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From: Nesaraj <nesaraj@olympiagroup.in>

Sent: 12 August 2020 11:34

To: A Dhanyakumar <Dhanyakumar@vestian.in>

Cc: Narayanamurti Hariharan <dr.hnm1963@gmail.com>; 'chandrasekar sitaraman' <sekarbpcl@gmail.com>;

Sampath Kumar <sampath@olympiagroup.in>; vishnu@olympiagroup.in <vishnu@olympiagroup.in>;



TAMIL NADU POLLUTION CONTROL BOARD

OFFICE OF DSE/HHN

DOC TYPE:

OFFICE CODE:

CODE:

CASH RECEIPT NO 106109
Date 7/8/2020

ACCOUNTS				S.L.			

Received from KSM Mixman 11 unit of Olympic Tech Park (Chennai)
Private Hd./ Groundy Chn-32 V

the sum of Rupees Thirty lakh seven thousand three hundred
and forty only

in cash / by D.D / Banker's Cheque No 009145 dated 7/8/2020
drawn on HDFC Payable at Chennai

towards ~~Cess~~ / ~~EMD~~ / ~~SD~~ / ~~Consent Fee~~ to ~~Air~~ / ~~Water~~ / ~~Analysis fees~~ / ~~AAQS~~ /
~~VEM Test Fees~~ / ~~ETI~~ / ~~Other~~ CTO

Rs. 30,17,340/-

[Signature]
District Environmental Engineer,
Tamilnadu Pollution Control Board
Maraimalai Nagar,
Chengalpattu District-603 209.

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Category of the Industry :

RED

CONSENT ORDER NO. 2005233751355 DATED: 07/12/2020.

PROCEEDINGS NO.T2/TNPCBF.2810MMN/RL/MMN/A/2020 DATED: 07/12/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.-], S.F.No. 2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta), ISA PALLAVARAM village Pallavaram Taluk and Chengalpattu District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit's application for CTO-Direct on 28.08.2020/ 22.11.2020
2. IR.No : F.2810MMN/RL/DEE/MMN/2020 dated 16/10/2020
3. Minutes of TSC Resolution No. 184-05 Dated 24.11.2020

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Authorised Signatory,

M/s. KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.]

S.F.No.2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta),

ISA PALLAVARAM Village,
Pallavaram Taluk,
Chengalpattu District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

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To

Authorised Signatory,

M/s.KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.,]

KSM NIRMAN PVT.LTD,

A Amalgamated Unit of Olympia Tech Park [Chennai] Pvt.Ltd.,

Olympia Tech Park, No.1, SIDCO Industrial Estate , Guindy, Chennai ,

Pin: 600032

Copy to:

- 1.The Commissioner, PALLAVAPURAM-Municipality, Pallavaram Taluk, Chengalpattu District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Residential Complex with 16 Towers of Block A, B, D, E & F (EWS) of B+S+11 Floors Configuration and one Club House Block of B+S+4 Floors Configuration for 744 Dwelling Units in a total built up area of	100193.55	SQ.MTRS
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	DG SET - 250 KVA	Acoustic enclosures with stack	3	850
2	DG SET - 180 KVA	Acoustic enclosures with stack	3	700
3	DG SET -160 KVA	Acoustic enclosures with stack	3	580
4	DG SET -160 KVA	Acoustic enclosures with stack	3	580
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set - 250 kVA*1 + 180 kVA*1 + 160 kVA*2	Noise	Acoustic Enclosure	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

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Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L _{eq} -dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The unit shall ensure that Residents Welfare association shall apply for fresh consent to operate for the common utilities which includes Sewage Treatment Plants, DG sets Organic Waste Converter, etc under the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as per the B.P.Ms. No.65 dated 27/11/2019.
2. The unit shall comply with the direction of the Hon'ble NGT (SZ) in OA No. 53 of 2020 and direction of the Hon'ble High Court of Madras in WP No. 12687 of 2020 from time to time.
3. The unit shall comply the conditions stipulated in the Environmental Clearance issued from SEIAA.TN vide Letter No.SEIAA/TN/F.453/EC/8(a)/145/2011 Dated 16.04.2013 and vide Letter No.SEIAA-TN/F-453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.
4. The unit shall maintain the stacks attached to DG Sets and ensure that the emission satisfy the Ambient Air Quality / Emission standards prescribed by the Board.
5. The unit shall continue to develop greenbelt within the premises.

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

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GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

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19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

G. Gopalakrishnan

Digitally signed by G. Gopalakrishnan
DN: cn=Gopalakrishnan, o=Tamil Nadu Pollution Control Board, email=gopalakrishnan@tnpcb.gov.in, c=IN
c. 2010.12.21 14:21:51 +05:30
Reason: I am the author of this document.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

214

Category of the Industry :

RED

CONSENT ORDER NO. 2005133751355 DATED: 07/12/2020.

PROCEEDINGS NO.T2/TNPCB/F.2810MMN/RL/MMN/W/2020 DATED: 07/12/2020

SUB: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - DIRECT - M/s. KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.-], S.F.No. 2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta), ISA PALLAVARAM village Pallavaram Taluk and Chengalpattu District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

- Ref: 1. Unit's application for CTO-Direct on 28.08.2020/ 22.11.2020
2. IR.No : F.2810MMN/RL/DEE/MMN/2020 dated 16/10/2020
3. Minutes of TSC Resolution No. 184-05 Dated 24.11.2020

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Authorised Signatory.

M/s . KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.-]

S.F.No.2 (OLD No.39 4B1 pt), 4 1(OLD No.39/4B2 and 38/2B), 4 2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38 2A and 37/1), 5/2 (OLD No 39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6 1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No 33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta).

ISA PALLAVARAM Village,

Pallavaram Taluk,

Chengalpattu District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

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G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

Authorised Signatory,

M/s.KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD..],

KSM NIRMAN PVT.LTD,

A Amalgamated Unit of Olympia Tech Park [Chennai] Pvt.Ltd.,

Olympia Tech Park, No.1, SIDCO Industrial Estate . Guindy, Chennai .

Pin: 600032

Copy to:

- 1.The Commissioner, PALLAVAPURAM-Municipality, Pallavaram Taluk, Chengalpattu District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

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SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Residential Complex with 16 Towers of Block A, B, D, E & F (EWS) of B+S+11 Floors Configuration and one Club House Block of B+S+4 Floors Configuration for 744 Dwelling Units in a total built up area of	100193.55	SQ.MTRS
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated Sewage	383.0	Toilet Flushing - 178KLD, CMWSSB Sewer - 185KLD, Gardening - 20.0KLD, Evaporation Loss - 20.0KLD
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		0		
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b) Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

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1. The unit shall ensure that Residents Welfare association shall apply for fresh consent to operate for the common utilities which includes Sewage Treatment Plants, DG sets Organic Waste Converter, etc under the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as per the B.P.Ms. No.65 dated 27/11/2019.
 2. The unit shall comply with the direction of the Hon'ble NGT (SZ) in OA No. 53 of 2020 and direction of the Hon'ble High Court of Madras in WP No. 12687 of 2020 from time to time.
 3. The unit shall comply with the conditions stipulated in the Environmental Clearance issued from SEIAA, TN vide Letter No. SEIAA/TN/F.453/EC/8(a)/145/2011 Dated 16.04.2013 and vide Letter No. SEIAA-TN/F-453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.
 4. The unit shall operate and maintain the Sewage Treatment Plants efficiently and continuously so as to satisfy the standards prescribed by the Board and shall ensure that the treated sewage is utilized for Toilet Flushing and for gardening and greenbelt development, and the remaining shall be disposed through Pallavaram Municipality Underground Sewerage system.
 5. The unit shall ensure that the EMFMs provided at the inlet & outlet of STP are maintained properly and shall ensure that the log books are maintained for the same.
 6. The unit shall ensure that the Energy meters shall be provided to the STP and are maintained properly and shall ensure that the log books are maintained for the same.
 7. The unit shall operate the ultra filtration system and the treated sewage may be utilized for toilet flushing after meeting the required standards.
 8. The unit shall maintain the UV disinfection system provided for disinfection of the treated sewage.
 9. The unit shall provide organic waste converter to handle the biodegradable waste immediately and to utilize the manure for gardening purposes and shall comply with all the provisions of the Solid Waste Management Rules 2016.
 10. The unit shall comply with the provisions of the Hazardous and other wastes (M&TBM) Rules 2016.
 11. The unit shall remit the Environmental compensation if any levied by the Tamil Nadu Pollution Control Board for the non compliance of the provisions of the Water (P&CP) Act 1974 and the Air (P&CP) Act 1981.
 12. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

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20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

G. Gopalakrishnan
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

**IN THE HON'BLE NATIONAL GREEN
TRIBUNAL SITTING AT SOUTHERN
BENCH**

O.A.No. 53 of 2020

BETWEEN

Olympia Grande Owners' Welfare
Association,
Rep. by its Secretary
Mr.S.Chandrasekar,
... Applicant

AND

1. M/s.KSM Nirman Private Ltd.,
Rep. by its Managing Director,
& 2 others
... Respondents

COMBINED
TYPED SET OF PAPERS

M/s R.SARAVANAKUMAR 319/93
E.VEDA BAGATH SINGH 430/95
K.VIJAYARAGAVAN 3454/10
J.RAJA RAO 1703/12 &
M.GOPINATH 2818/19

COUNSEL FOR 1ST RESPONDENT

09444473314